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Friday,
25th March, 2022
4 Chaitra, 1944 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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RAJYA SABHA

Friday, the 25th March, 2022/4 Chaitra, 1944 (Saka)

*The House met at eleven of the clock,
MR. DEPUTY CHAIRMAN in the Chair.*

PAPERS LAID ON THE TABLE

Notifications of the Ministry of Consumer Affairs, Food and Public Distribution

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):
Sir, on behalf of my colleague, Shri Ashwini Kumar Chaubey, I lay on the Table—

(i) A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), Notification No. BS/11/05/2018, dated the 4th March, 2022, publishing the Bureau of Indian Standards (Hallmarking) Amendment Regulations, 2022, under Section 40 of the Bureau of Indian Standards Act, 2016.

[Placed in Library. See No. L.T. 6623/17/22]

(ii) A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution) Notification No. S.O. 5314 (E), dated the 20th December, 2021, amending Notification No. S.O. 371 (E), dated the 8th February, 2017 to substitute certain entries in the original Notification, under Section 5 of Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

[Placed in Library. See No. L.T. 6624/17/22]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), under Section 105 of the Consumer Protection Act, 2019 :-

(1) G.S.R. 889 (E), dated the 28th December, 2021, publishing the Consumer Protection (Direct Selling) Rules, 2021.

- (2) G.S.R. 912 (E), dated the 30th December, 2021, publishing the Consumer Protection (Jurisdiction of the District Commission, the State Commission and the National Commission) Rules, 2021.

[Placed in Library. For (1) and (2) See No. L.T. 6402/17/22]

(iv) A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution) Notification No. EP.1(2)/2021, dated the 27th January, 2022, publishing the Food Corporations of India (Staff) (First Amendment) Regulations, 2022, under sub-section (5) of Section 45 of the Food Corporations Act, 1964.

[Placed in Library. See No. L.T. 6559/17/22]

- I. **Reports and Accounts (2020-21) of various companies and related papers**
- II. **Report and Accounts (2020-21) of CMTI, Bengaluru and related papers**
- III. **MoUs between the Government of India and various companies**

भारी उद्योग मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Forty-eighth Annual Report and Accounts of the Richardson & Cruddas (1972) Limited (R&C), Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 6606/17/22]

- (ii) (a) Fifty-First Annual Report and Accounts of the Bharat Pumps & Compressors Ltd. (BPCL), Naini, Allahabad, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 6536/17/22]

- (iii) (a) Sixty-second Annual Report and Accounts of M/s. Hindustan Salts Limited (HSL), Jaipur, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 6607/17/22]
- (iv) (a) Fifty-sixth Annual Report and Accounts of M/s. Sambhar Salts Limited (SSL), Jaipur, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 6609/17/22]
- (v) (a) Annual Report and Accounts of Heavy Engineering Corporation Limited (HECL), Ranchi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 6608/17/22]
- (vi) (a) Sixty-eighth Annual Report and Accounts of the HMT Limited, Bengaluru, along with its subsidiaries for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 6605/17/22]
- (vii) (a) Forty-ninth Annual Report and Accounts of the Scooters India Limited (SIL), Lucknow, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Statement by Government accepting the above Report.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)(a) to (vii)(a) above.

[Placed in Library. See No. L.T. 6803/17/22]

II. A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Central Manufacturing Technology Institute (CMTI), Bengaluru, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 6535/17/22]

III.(i) Memorandum of Understanding between the Government of India (Department of Heavy Industry, Ministry of Heavy Industries) and the Bridge and Roof Co. (India) Ltd., for the year 2021-22.

[Placed in Library. See No. L.T. 6612/17/22]

(ii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries), and the Rajasthan Electronics & Instruments Limited, (REIL), for the year 2021-22.

[Placed in Library. See No. L.T. 6610/17/22]

(iii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries) and the Engineering Projects (India) Limited (EPIL), for the year 2021-22.

[Placed in Library. See No. L.T. 6611/17/22]

(iv) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries) and the Hindustan Salts Limited (HSL), Jaipur, for the year 2021-2022.

[Placed in Library. See No. L.T. 6531/17/22]

(v) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries) and the Heavy Engineering Corporation Limited, Ranchi, for the year 2021-22.

[Placed in Library. See No. L.T. 6529/17/22]

- (vi) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries) and the Hindustan Salts Limited (HSL), Jaipur, for the year 2020-2021.

[Placed in Library. See No. L.T. 6530/17/22]

- (vii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries) and the Bharat Heavy Electricals Limited (BHEL), New Delhi, for the year 2021-22.

[Placed in Library. See No. L.T. 6533/17/22]

- (viii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries) and the Cement Corporation of India Limited (CCI), New Delhi, for the year 2021-22.

[Placed in Library. See No. L.T. 6534/17/22]

- (ix) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries) and the Heavy Engineering Corporation Limited, Ranchi, for the year 2020-21.

[Placed in Library. See No. L.T. 6528/17/22]

- (x) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries) and the HMT Limited, for the year 2021-22.

[Placed in Library. See No. L.T. 7030/17/22]

- I. Notification of the Ministry of Railways
- II. Report and Accounts (2020-21) of KMRCL, Kolkata and related papers
- III. Report on the Progress made in the intake of SC and ST in the Indian Railways for the year ending 31.03.2021 and related papers
- IV. MoUs between the Government of India and various companies

रेल मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- I. A copy (in English and Hindi) of the Ministry of Railways Notification No. G.S.R. 195 (E), dated the 14th March, 2022, publishing the Indian Railways (Open Lines)

General (First Amendment) Rules, 2022, under Section 199 of the Railways Act, 1989.

[Placed in Library. See No. L.T. 6636/17/22]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Annual Report and Accounts of the Kolkata Metro Rail Corporation Limited (KMRCL), Kolkata, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 6626/17/22]

III. A copy each (in English and Hindi) of the following papers:—

- (a) Report on the Progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories in the Indian Railways for the year ending 31.03.2021.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6625/17/22]

IV. (i) Memorandum of Understanding between the Government of India (Ministry of Railways) and the Rites Limited, for the year 2021-22.

[Placed in Library. See No. L.T. 6627/17/22]

(ii) Memorandum of Understanding between the Government of India (Ministry of Railways) and the Braithwaite & Company Limited, for the year 2021-22.

[Placed in Library. See No. L.T. 6632/17/22]

(iii) Memorandum of Understanding between the Government of India (Ministry of Railways) and the Indian Railway Finance Corporation

Limited, for the year 2021-22.

[Placed in Library. See No. L.T. 6628/17/22]

- (iv) Memorandum of Understanding between the Government of India (Ministry of Railways) and the Container Corporation of India Limited, for the year 2021-22.

[Placed in Library. See No. L.T. 6634/17/22]

- (v) Memorandum of Understanding between the Government of India (Ministry of Railways) and the Indian Railway Catering & Tourism Corporation Limited, for the year 2021-22.

[Placed in Library. See No. L.T. 6635/17/22]

- (vi) Memorandum of Understanding between the Government of India (Ministry of Railways) and the Konkan Railway Corporation Limited, for the year 2021-22.

[Placed in Library. See No. L.T. 6631/17/22]

- (vii) Memorandum of Understanding between the Government of India (Ministry of Railways) and the Rail Vikas Nigam Limited, for the year 2021-22.

[Placed in Library. See No. L.T. 6629/17/22]

- (viii) Memorandum of Understanding between the Government of India (Ministry of Railways) and the Ircon International Limited, for the year 2021-22.

[Placed in Library. See No. L.T. 6630/17/22]

- (ix) Memorandum of Understanding between the Government of India (Ministry of Railways) and the Railtel Corporation of India Limited, for the year 2021-22.

[Placed in Library. See No. L.T. 6633/17/22]

Report and Accounts (2020-21) of FCI, New Delhi and related papers

SHRI ARJUN RAM MEGHWAL: Sir, on behalf of my colleague, Sadhvi Niranjana Jyoti,

I lay on the Table:-

(1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 35 of the Food Corporation Act, 1964:—

- (a) Annual Report and Accounts of the Food Corporation of India (FCI), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 6563/17/22]

Report and Accounts (2015-16) of VCI, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (DR. L. MURUGAN) : Sir, I lay on the Table:-

(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 62 of the Indian Veterinary Council Act, 1984:—

- (a) Annual Report and Accounts of the Veterinary Council of India (VCI), New Delhi, for the year 2015-16, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 6330/17/22]

I. Notifications of the Ministry of Commerce and Industry

II. Reports and Accounts (2020-21) of various organisations and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PRAKASH): Sir, I lay on the Table:-

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of

Commerce and Industry (Department of Commerce), issued under Section 3 read with Section 5 of the Foreign Trade (Development and Regulation) Act, 1992:-

- (1) No. S.O. 537 (E), dated the 9th February, 2022, publishing the ITC (HS), 2022 - Schedule - I (Import Policy).
- (2) No. S.O. 836 (E), dated the 24th February, 2022, regarding amendment in import policy of items under ITC (HS) 8524 and 8525 of Chapter 85 of ITC (HS) 2022, Schedule - I (Import Policy).
- (3) No. S.O. 344 (E), dated the 25th January, 2022, regarding amendment in Export Policy of Human Hair.
- (4) No. S.O. 400 (E), dated the 31st January, 2022, regarding amendment in Export Policy of Syringes.
- (5) No. S.O. 846 (E), dated the 24th February, 2022, regarding amendment in Export Policy of Remdesivir Injection and API, Amphotericin - B Injections, Enoxaparin (Formulation and API) and Intra-Venous Immunoglobulin (IVIG) (Formulation and API).
- (6) No. S.O. 1043 (E), dated the 9th March, 2022, regarding amendment in Policy condition of Sl. No. 55 & 57, Chapter 10 Schedule - 2, ITC (HS) Export Policy, 2018.

[Placed in Library. For (1) to (6) See No. L.T. 6639/17/22]

(ii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce) Notification No. S.O. 901(E), dated the 28th February, 2022, publishing the Marine Products Export Development Authority (Amendment) Rules, 2021, under sub-section (3) of Section 33 of the Marine Products Export Development Authority Act, 1972.

[Placed in Library. See No. L.T. 6849/17/22]

II. (A) (1) A copy each (in English and Hindi) of the following papers under sub-

section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Sixty-third Annual Report and Accounts of the ECGC Ltd., Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 6472/17/22]

- (ii) (a) Fiftieth Annual Report and Accounts of the PEC Limited, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Performance Review of the above Company, for the year 2020-21.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)(a) and (ii)(a) above.

[Placed in Library. See No. L.T. 6564/17/22]

(B) (1) A copy each (in English and Hindi) of the following papers, under sub-section (2) and sub-section (3) of Section 22 of the Tobacco Board Act, 1975:—

- (a) Annual Report and Accounts of the Tobacco Board, Guntur, Andhra Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Board.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 6638/17/22]

(C) A copy each (in English and Hindi) of the following papers:—

- (i) (a) Eighteenth Annual Report and Accounts of the Export Promotion Council for EOUs and SEZs (EPCES), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Council.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6637/17/22]

- (ii) (a) Annual Report of the Export Inspection Council (EIC)/Export Inspection Agencies (EIAs), New Delhi, for the year 2020-21.
 (b) Annual Accounts of the Export Inspection Council (EIC)/Export Inspection Agencies (EIAs), New Delhi, for the year 2020-21, and the Audit Report thereon.
 (c) Review by Government on the working of the above Council.
 (d) Statement giving reasons for the delay in laying the papers, mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 6847/17/22]

- I. Notifications of the Ministry of Agriculture and Farmers Welfare
- II. Report and Accounts (2017-18) of HAIC, Panchkula, Haryana and related papers
- III. Report and Accounts (2020-21) of the KCDC Limited, Mangaluru and related papers
- IV. MoU between the Government of India and NSC Limited

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री कैलाश चौधरी) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), issued under sub-section (1) of Section 3 of the Destructive Insects and Pests Act, 1914:-

- (1) No. S.O. 5103 (E), dated the 9th December, 2021, publishing the Plant Quarantine (Regulation of Import into India) (Eighth Amendment) Order, 2021.
- (2) No. S.O. 5134 (E), dated the 10th December, 2021, publishing the Plant Quarantine (Regulation of Import into India) (Tenth Amendment) Order, 2021.

[Placed in Library. For (1) and (2) See No. L.T. 6474/17/22]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(a) Fifty-first Annual Report and Accounts of the Haryana Agro Industries Corporation Limited (HAIC), Panchkula, Haryana for the year 2017-18, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 6808/17/22]

III. (a) Forty-third Annual Report and Accounts of the Karnataka Cashew Development Corporation (KCDC) Limited, Mangaluru, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)(a) and (ii)(a) above.

[Placed in Library. See No. L.T. 6539/17/22]

IV. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Agriculture and Farmers Welfare) and the National Seeds Corporation (NSC) Limited, for the year 2021-22.

[Placed in Library. See No. L.T. 6809/17/22]

I. Notification of the Ministry of Textiles

II. Reports and Accounts of various organisations for various years and related papers

III. MoU between the Government of India and CCI

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI DARSHANA VIKRAM JARDOSH): Sir, I lay on the Table:-

I. A copy (in English and Hindi) of the Ministry of Textiles Notification No. S.O. 5421 (E), dated the 28th December, 2021, directing that the commodities specified in column (2) of the Table mentioned therein, shall be packed in jute packaging material for

supply or distribution, in such minimum percentage as specified in corresponding entries in column (3) of the said Table, with effect from the date of publication of this notification in the Official Gazette, upto the 30th June, 2022 (Jute Year 2021-22), under sub-section (2) of Section 3 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.

[Placed in Library. See No. L.T. 6855/17/22]

II. (A)(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Ninety-ninth Annual Report and Accounts of the British India Corporation Limited (BIC), Kanpur, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company and its subsidiary companies.

[Placed in Library. See No. L.T. 6647/17/22]

- (ii) (a) Annual Report and Accounts of the Central Cottage Industries Corporation of India Limited (CCIC), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)(a) and (ii)(a) above.

[Placed in Library. See No. L.T. 6646/17/22]

(B) (1) A copy each (in English and Hindi) of the following papers, under Section 18 of the National Jute Board Act, 2008:—

- (a) Tenth Annual Report and Accounts of the National Jute Board (NJB), Kolkata, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 6650/17/22]

(C) A copy each (in English and Hindi) of the following papers:—

- (i) (a) Thirty-fifth Annual Report and Accounts of the National Institute of Fashion Technology (NIFT), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6652/17/22]

- (ii) (a) Annual Report and Accounts of the Bombay Textile Research Association (BTRA), Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Association.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6654/17/22]

- (iii) (a) Forty-first Annual Report and Accounts of the Man-Made Textiles Research Association (MANTRA), Surat, Gujarat, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Association.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6655/17/22]

- (iv) (a) Annual Report and Accounts of the Northern India Textile Research Association (NITRA), Ghaziabad, Uttar Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Association.
- (c) Statement giving reasons for the delay in laying the papers mentioned (a) above.

[Placed in Library. See No. L.T. 6653/17/22]

- (v) (a) Seventy-first Annual Report and Accounts of the Synthetic and Art Silk Mills' Research Association (SASMIRA), Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Association.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6656/17/22]

- (vi) (a) Annual Report and Accounts of the Sardar Vallabhbhai Patel International School of Textiles and Management (SVPISTM), Coimbatore, Tamil Nadu, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institution.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6648/17/22]

- (vii) (a) Fifty-sixth Annual Report and Accounts of the Wool Research Association (WRA), Thane, Maharashtra, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Association.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6651/17/22]

- (viii) (a) Fifty-second Annual Report and Accounts of the Handloom Export Promotion Council (HEPC), Chennai, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6649/17/22]

III. Memorandum of Understanding between the Government of India (Ministry of Textiles) and the Cotton Corporation of India Limited (CCI), for the year 2021-22.

[Placed in Library. See No. L.T. 6566/17/22]

I. Notifications of the Ministry of Commerce and Industry

II. Reports and Accounts (2020-21) of the India International Convention and Exhibition Centre Limited, New Delhi; NICDCL, NPC, New Delhi and NCCBM, Ballabgarh, Haryana and related papers

SHRI SOM PARKASH: Sir, I lay on the Table:-

I. (i) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade) Notification No. G.S.R. 726 (E), dated the 11th October, 2021, publishing the First Statutes of the Footwear Design and Development Institute (Amendment) Statutes, 2021, under sub-section (2) of Section 38 of the Footwear Design and Development Institute Act, 2017, along with Delay Statement.

[Placed in Library. See No. L.T. 6569/17/22]

(ii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce) Notification No. S.O. 624(E), dated the 11th February, 2022, amending the Ministry's Notification No. S.O. 5317 (E), dated 20.12.2021, under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992.

[Placed in Library. See No. L.T. 6639/17/22]

II. (A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(i) (a) Fourth Annual Report and Accounts of the India International Convention and Exhibition Centre Limited, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 6657/17/22]

- (ii) (a) Annual Report and Accounts of the National Industrial Corridor Development Corporation Limited (NICDCL) New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.
- [Placed in Library. See No. L.T. 6658/17/22]

(B) A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the National Productivity Council (NPC), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6856/17/22]

- (ii) (a) Annual Report and Accounts of the National Council for Cement and Building Materials (NCCBM), Ballabgarh, Haryana, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6567/17/22]

I. Notifications of the Ministry of Communications

II. Report and Accounts (2020-21) of the TRAI, New Delhi and related papers

III. MoUs between the Government of India and BSNL, MTNL and ITI Limited

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATION (SHRI DEVUSINH CHAUHAN):Sir, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Communications (Department of Posts) Notification No. G.S.R. 97 (E), dated the 2nd February, 2022, publishing the Indian Post Office (Amendment) Rules, 2022, under sub-section (4) of Section 74 of the Indian Post Office Act, 1898.

[Placed in Library. See No. L.T. 6660/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Communications (Department of Telecommunications), under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885 and sub-section (4) of Section 10 of the Indian Wireless Telegraphy Act, 1933:-

(1) G.S.R. 853 (E), dated the 13th December, 2021, publishing the Use of Low Power Equipment in the Frequency Band 865-868 MHz for Short Range Devices (Exemption from Licence) Rules, 2021.

(2) G.S.R. 870 (E), dated the 21st December, 2021, publishing the Use of Very Low Power Radio Frequency Devices or Equipments for Inductive Applications (Exemption from License) Rules, 2021.

[Placed in Library. For (1) and (2) See No. L.T. 6570/17/22]

II.(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 23 and sub-section (3) of Section 24 of the Telecom Regulatory Authority of India Act, 1997 :—

(a) Annual Report and Accounts of the Telecom Regulatory Authority of India (TRAI), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 6569/17/22]

III. A copy each (in English and Hindi) of the following papers:—

(i) Memorandum of Understanding between the Government of India (Department of Telecommunications, Ministry of Communications) and the Bharat Sanchar Nigam Limited (BSNL), for the year 2021-22.

[Placed in Library. See No. L.T. 7031/17/22]

- (ii) Memorandum of Understanding between the Government of India (Department of Telecommunications, Ministry of Communications and Information Technology) and the Mahanagar Telephone Nigam Limited (MTNL), for the year 2021-22.

[Placed in Library. See No. L.T. 7032/17/22]

- (iii) Memorandum of Understanding between the Government of India (Department of Telecommunications, Ministry of Communications) and the ITI, Limited, for the year 2021-22.

[Placed in Library. See No. L.T. 6661/17/22]

MESSAGES FROM LOK SABHA

The Appropriation Bill, 2022

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I am directed to enclose the Appropriation Bill, 2022 as passed by Lok Sabha at its sitting held on the 24th March, 2022.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of the Bill on the Table.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS

DR. V. SIVADASAN (Kerala): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on

Petroleum and Natural Gas:-

- (i) Eleventh Report on 'National Gas Grid including PNG and CNG'; and
- (ii) Twelfth Report on Action Taken by Government on the recommendations contained in its Eighth Report (Seventeenth Lok Sabha) on 'Allotment of Retail Outlets and LPG Distributorships'.

**STATEMENT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON EXTERNAL AFFAIRS**

SHRI K. J. ALPHONS (Rajasthan): Sir, I lay on the Table, a copy (in English and Hindi) of the Statement showing Further Action Taken by Government on the Observations/Recommendations contained in the Seventh Report of the Department-related Parliamentary Standing Committee on External Affairs on the replies to the Observations/ Recommendations contained in its Second Report on Demands for Grants of the Ministry of External Affairs for the year 2020-21.

STATEMENTS BY MINISTERS

**Status of implementation of recommendations/observations contained in the Twenty-sixth Report of the Department-related Parliamentary Standing Committee on
Agriculture, Animal Husbandry and Food Processing**

जलशक्ति मंत्रालय में राज्य मंत्री; तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (श्री प्रहलाद सिंह पटेल): महोदय, मैं खाद्य प्रसंस्करण उद्योग मंत्रालय की अनुदान मांगों (2021-22) के संबंध में विभाग-संबंधित कृषि, पशुपालन और खाद्य प्रसंस्करण संबंधी संसदीय स्थायी समिति के छब्बीसवें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

**Status of implementation of recommendations contained in the Eighth Report of the
Department-related Parliamentary Standing Committee on Railways**

रेल मंत्रालय में राज्य मंत्री; कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव): महोदय, मैं "भारतीय रेल की यात्री आरक्षण प्रणाली" के संबंध में विभाग-संबंधित रेल संबंधी संसदीय स्थायी समिति के आठवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

**Status of implementation of recommendations/observations contained in the Twelfth and
Thirteenth Reports of the Department-related Parliamentary Standing Committee on
Food, Consumer Affairs and Public Distribution**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):
Sir, on behalf of my colleague, Sadhvi Niranjana Jyoti, I lay the following Statements regarding:—

- (i) Status of implementation of recommendations contained in the Twelfth Report of the Department-related Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution on "Strengthening of Public Distribution System - Augmenting use of Technological means and Implementation of 'One Nation One Ration Card' Scheme" pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.
- (ii) Status of implementation of recommendations/observations contained in the Thirteenth Report of the Department-related Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution on "Procurement, Storage and Distribution of Foodgrains by FCI" pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.

Status of implementation of recommendations/observations contained in the One Hundred and Thirty-eighth Report of the Department-related Parliamentary Standing Committee on Commerce

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PARKASH): Sir, I lay a Statement regarding Status of implementation of recommendations/observations contained in the One Hundred and Thirty-eighth Report of the Department-related Parliamentary Standing Committee on Commerce on "Activities and Functioning of Spices Board".

Status of implementation of recommendations contained in the Twentieth Report of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES; AND THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRIMATI DARSHANA VIKRAM JARDOSH): Sir, I lay a Statement regarding Status of implementation of recommendations contained in the Twentieth Report of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development on "Functioning of National Institute of Fashion Technology (NIFT)" of the Ministry of Textiles.

Status of implementation of recommendations contained in the One Hundred and Fifty-seventh and One Hundred and Sixty-first Reports of the Department-related Parliamentary Standing Committee on Commerce

SHRI SOM PARKASH: Sir, I lay the following Statements regarding:—

- (i) Status of implementation of recommendations contained in the One Hundred and Fifty-seventh Report of the Department-related Parliamentary Standing Committee on Commerce on Action taken by the Government on the recommendations/observations contained in its One Hundred and Fifty-third Report on Demands for Grants (2020-21), (Demand No. 11) pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

- (ii) Status of implementation of recommendations contained in the One Hundred and Sixty-first Report of the Department-related Parliamentary Standing Committee on Commerce on "Review of Intellectual Property Rights Regime in India" pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.
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MOTION FOR ELECTION TO THE COFFEE BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PARKASH): Sir, I move:

"That in pursuance of clause (b) of sub-section (2) of Section 4 of the Coffee Act, 1942 (VII of 1942), read with sub-rule (1) of Rule 4 of the Coffee Rules, 1955, this House do proceed to elect, in the manner as directed by the Chairman, one Member from amongst the Members of the House, to be a member of the Coffee Board."

The question was put and the Motion was adopted

STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, AND THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGWHAL): Hon. Deputy Chairman, Sir, with your permission, I rise to announce that the Government Business for the week commencing Monday, the 28th of March, 2022, will consist of:-

1. Consideration and passing of the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2022. (with respect to State of Jharkhand)
2. Consideration and return of the Appropriation Bill, 2022, as passed by Lok Sabha.

3. Consideration and return of the Finance Bill, 2022, after it is passed by Lok Sabha.
4. Consideration and passing of the following Bills, after they are passed by Lok Sabha:
 - (i) The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Second Amendment) Bill, 2022. (with respect to State of Uttar Pradesh)
 - (ii) The Delhi Municipal Corporation (Amendment) Bill, 2022.
 - (iii) The Criminal Procedure (Identification) Bill, 2022.
 - (iv) The Indian Antarctica Bill, 2022.
5. Discussion on the working of the Ministry of Labour and Employment.

MR. DEPUTY CHAIRMAN: Notice under Rule 267 for Suspension of Rules, by Dr. K. Keshava Rao, regarding 'Need to establish Navodaya Vidyalayas in all districts of the country', the motion is not in proper terms, so it is not permitted.

MATTERS RAISED WITH PERMISSION

Need to withdraw the Member of Parliament quota for admission in Kendriya Vidyalayas

श्री सुशील कुमार मोदी (बिहार) : माननीय उपसभापति महोदय, मैं आपके माध्यम से केन्द्रीय शिक्षा मंत्री से केन्द्रीय विद्यालयों में प्रत्येक एम.पी. का 10 एडमिशनस का discretionary कोटा है और इसके अतिरिक्त प्रत्येक विद्यालय मैनेजमेंट कमेटी के चेयरमैन का 17 एडमिशनस का कोटा है, इसको समाप्त करने की मांग करता हूँ।

उपसभापति महोदय, जो माननीय सांसद हैं, उनका कोटा 7,880 है और विद्यालय मैनेजमेंट कमेटी चेयरमैन हैं, उनका 17 का कोटा प्रत्येक विद्यालय में है।

This comes to about 29,000. So, each and every year, 29,000 admissions are being taken in the Kendriya Vidyalayas only because of this discretionary quota and

sponsoring authority quota. This is number one. ...*(Interruptions)*.. Sir, this discretionary quota goes against the very spirit of transparency and meritocracy. It is highly undemocratic. *उपसभापति महोदय, इस कोटे में किसी ...*(व्यवधान)*... आप मुझे बोलने दीजिए। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*..

DR. M. THAMBIDURAI (Tamil Nadu): Sir, he is ...*(Interruptions)*..

SHRI SUSHIL KUMAR MODI: I am not charging. ...*(Interruptions)*..

श्री उपसभापति : प्लीज़, माननीय मोदी जी, आप अपनी बात कहिए।

श्री सुशील कुमार मोदी : ठीक है। ...*(व्यवधान)*... मैं लेता हूं। ...*(व्यवधान)*... There is no reservation. उपसभापति महोदय, इस 30,000 के कोटे में, there is no reservation. ...*(Interruptions)*.. उपसभापति महोदय, शेड्यूल्ड कास्ट्स, शेड्यूल्ड ट्राइब्स और ओबीसी का जो 50 परसेंट का constitutionally mandated reservation है, उसका पालन नहीं किया जाता है। इसमें किसी प्रकार का कोई रिजर्वेशन नहीं है। So, we are depriving more than 16,000 SC, ST and OBC students because there is a flagrant violation of the constitutional quota. उपसभापति महोदय, एक एम.पी. के पास 10 का कोटा होता है और एक-एक एम.पी. के पास दो-दो सौ, तीन-तीन सौ लोग आते हैं। हम लोगों का सुबह से लेकर शाम तक जीना मुश्किल हो गया है, जीना हराम हो गया है। इसलिए मैं इसे बढ़ाने की मांग नहीं करता हूं, अगर इसको बढ़ा देंगे, तो और ज्यादा लोग आने लग जायेंगे। उपसभापति महोदय, इतना ही नहीं, मैं सदन को यह भी बताना चाहूंगा कि प्रत्येक विद्यालय में टीचर और स्टूडेंट्स का रेश्यो 1:40 का है। इस रिजर्वेशन के कारण, जो 23,000 एडमिशन हो रहे हैं, more than prescribed class strength, इस कारण से एक-एक क्लास में 60 स्टूडेंट्स के एडमिशन हो रहे हैं। उपसभापति महोदय, इतना ही नहीं, पटना के केन्द्रीय विद्यालय, बेली रोड में मैनेजमेंट कमेटी के चेयरमैन ...

श्री उपसभापति : आपके बोलने का समय खत्म हो गया है। आपकी बात अब रिकॉर्ड पर नहीं जा रही है। प्लीज़, प्लीज़। प्रो. राम गोपाल यादव जी

SHRI SUJEET KUMAR (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

* Withdrawn by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issues raised by the hon. Member.

Deployment of teachers of Government Primary Schools in non-teaching activities

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : उपसभापति महोदय, प्राइमरी एजुकेशन शिक्षा का आधार होता है। अगर वही ठीक नहीं है, तो उसके ऊपर इमारत बन जाती है, लेकिन वह कभी भी गिर जाती है, उसका कोई वजन नहीं रहता है। स्थिति यह है। मुझे और राज्यों का नहीं मालूम, लेकिन उत्तर प्रदेश में लोग मजबूरन प्राइमरी स्कूलों में गरीबी की वजह से अपने बच्चों को पढ़ाते हैं। अगर कोई आदमी संपन्न है तो वह सरकारी प्राइमरी स्कूलों में बच्चों को ले ही नहीं जाता है, क्योंकि वहां पढ़ाई ही नहीं हो पाती। वहां एक अध्यापक होता है या दो होते हैं तो एक की ड्यूटी लग जाती है कि वह मिड-डे-मील का हिसाब दे। ...(व्यवधान)...

श्री उपसभापति : प्लीज, आपस में बैठकर बात न करें।

प्रो. रामगोपाल यादव : महीने में तीन-चार दिन उसे ब्लॉक में जाना पड़ता है, संकुल पर रिपोर्ट देनी पड़ती है, कम्प्यूटर पर काम करना पड़ता है, इससे पढ़ाई-लिखाई खत्म हो जाती है। हैडमास्टर को भी रिपोर्ट देनी पड़ती है। एक चलन इस देश में यह और हो गया है कि जब आप कहीं टेलीफोन करते हैं, दिल्ली में करो तो पता चलता है कि फलां मीटिंग में हैं। केन्द्र से लेकर राज्यों तक हर जगह मीटिंग्स ही मीटिंग्स होती हैं, पढ़ाई-लिखाई कुछ नहीं होती। टीचर्स की भी मीटिंग होती है। पहले पंचायत में होती थी, अब ब्लॉक पर होने लगी है और जिले पर भी होने लगी है। जहां एक ही अध्यापक है या दो ही अध्यापक हैं, वहां पढ़ाई हो ही नहीं सकती। गरीब आदमी तो अपने बच्चों को पब्लिक स्कूल में पढ़ा ही नहीं सकता। उसके बच्चों को मजबूरन इसी तरह से रहना पड़ता है।

मेरी आपके माध्यम से सरकार से मांग है कि हर प्राइमरी स्कूल में कम से कम एक कम्प्यूटर जानने वाला क्लर्क appoint करने की व्यवस्था करें। जो BLO और CLO की ड्यूटी लगती है, उसमें भी साल भर चुनाव चलते रहते हैं, उसमें भी टीचर्स की ड्यूटी लग जाती है, उन्हें उस ड्यूटी से वंचित किया जाये, पढ़ाई पढ़ाई की तरह हो, गरीब लोग अपने बच्चों को ठीक तरीके से पढ़ा सकें, यह मेरी आपसे मांग है।

MR. DEPUTY CHAIRMAN: Shri Tiruchi Siva to associate. As per the rules, please complete in a minute. जो माननीय सदस्य associate करना चाहते हैं, वे कृपया अपना नाम यहां भेज दें।

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, it is a problem of lakhs of teachers. The teaching profession is one of the most respected ones, which has a very important role to play in the life of students, making them future professionals and to mould the country. They are not treated in a manner they should be. According to a UNESCO report, 69 per cent of the teachers employed are getting less than what they should. Their qualification is high whereas their salary is very low. This has to be addressed very seriously. This not only concerns the schools but also the colleges with regard to guest lecturers. ...*(Interruptions)*... Sir, to say very frankly, they are being ill-treated. A girl married to a family where the mother-in-law is getting Rs.15,000 in an unorganized sector, this girl is getting only Rs.6,000 with a degree of M.A. and M.Phil. This is very saddening. Experts have come to a conclusion that this is only because the majority of teachers are women and they are considered as a source of second income in the family. Mostly, they are vulnerable to exploitation because of socio-economic condition.

So, Sir, the Government should take it very seriously and evolve measures to introduce a uniform, minimum standard of working conditions. Also, on the terms of work, especially in self-financing colleges and also in private schools, the teachers are being treated in a very disrespectful manner; they are also deployed for election duties, which is an excess duty. The Government should consider teachers as teachers. Thank you very much, Sir.

श्री राजमणि पटेल (मध्य प्रदेश) :महोदय, मैं माननीय सदस्य द्वारा उठाये गये विषय के साथ अपने आपको सम्बद्ध करता हूँ।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) :महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय के साथ अपने आपको सम्बद्ध करता हूँ।

श्री रेवती रमन सिंह (उत्तर प्रदेश) :महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय के साथ अपने आपको सम्बद्ध करता हूँ।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश) :महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय के साथ अपने आपको सम्बद्ध करता हूँ।

श्री हरनाथ सिंह यादव (उत्तर प्रदेश) :महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय के साथ अपने आपको सम्बद्ध करता हूँ।

प्रो. मनोज कुमार झा (बिहार) :महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय के साथ अपने आपको सम्बद्ध करता हूँ।

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI T.K.S. ELANGO VAN (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

Need to release the pension of artists under the National Artist Pension Fund

DR. PRASHANTA NANDA (Odisha): Mr. Deputy Chairman, Sir, thank you for allowing me to speak on this important issue on folk art performance artists' artist fund. It is said that these artists, when they perform, they have no time to eat and when they have no work, they have nothing to eat! Understanding this, many State Governments have some schemes to give them pension. I am also happy to note that the Government of India has such a pension scheme. As per the Government of India pension scheme, the pension and medical aid to poor artists is meant for improving the financial and socio-economic status of the old artists, who have contributed significantly in their specialised field of art, which is called National Artists' Pension Fund, which is extremely helpful for the needy poor artists. It is a good step. But, there are many poor artists throughout the country who have not received their pension since April, 2021.

Sir, I have two requests here to the concerned Minister, through you. The first thing is, there are many artists who eagerly visit their banks for their pensions because that is the only source of their income, but, with great sorrow, I have to state that there are many artists who are in their 70s, 80s and also 90s, who have not received their pension since April, 2021. I have cases of some artists who have not received their pension since 2018. Sir, in my State, Odisha, several such artists have met me and requested for help. I have written a letter to the concerned Minister and I am yet to get a reply. I urge the Government to expedite the release of their pension, without delay, to safeguard their livelihood. Secondly, the pension fund which was determined long ago was Rs. 4000. Due to price rise etc. it is definitely a point on which a consideration has to be made to increase the amount of pension fund and also pay them regularly. That is their only source of income. Otherwise, they are going to be beggars.

SHRI SUJEET KUMAR (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

SHRI PRASANNA ACHARYA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SONAL MANSINGH (Nominated): Sir, I also associate myself with the matter raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUMAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI MUZIBULLA KHAN (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the matter raised by the hon. Member.

Need for 'Look South' policy for Meghalaya and to open Border *Hats*

DR. WANWEIROY KHARLUKHI (Meghalaya): Sir, the Look East Policy was formulated by the UPA Government and Act East Policy was formulated by the NDA Government. I thank the Government for the good intention it had for the people of North-East, but, Sir, with regard to my State, Meghalaya, till date, I have not seen or heard of any benefit derived by my State from this policy. Till date, in my State, Meghalaya, the policy is a thing of academic consumption. Well, I would like to remind the House that during pre-independence, the border areas of my State were rich and economically well off because of the benefit they derived from their trade with erstwhile East Bengal (after 1947, East Pakistan and after 1970, Bangladesh). The markets in those days were known as Border Hats. After Independence and till date, the Border Hats have been closed. As a result of this, it had drastically made an impact on the economy of my people, especially those who are living in the border areas. My humble submission to the Government, through you, Sir is this. Why does the Government not think of a new policy for my State, and that is the Look South Policy? Thank you.

SHRI P. WILSON (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the matter raised by the hon. Member.

श्री उपसभापति : माननीय शक्तिसिंह गोहिल जी।

Need to bring back mortal remains of an Indian prisoner who died in jail in Pakistan

श्री शक्तिसिंह गोहिल (गुजरात) : उपसभापति महोदय, मैं एक गंभीर मसला, जो इंसानियत से जुड़ा हुआ है, जिसमें human rights का बड़ा violation होता है, उसको आपकी मंजूरी से यहाँ उठाना चाहता हूँ। उपसभापति महोदय, गुजरात के 580 मछुआरे पाकिस्तान की कैद में हैं। उनके साथ बहुत बुरा व्यवहार होता है। खास कर हमारे गुजरात के गिर सोमनाथ के उना तहसील के वांसोज गाँव का नानू राम कमलिया, जो सिर्फ 44 साल का था, उसको 5 मछुआरों के साथ 9 दिसंबर, 2018 को पाकिस्तान मरीन उठा कर ले गई कि आप हमारी सरहद में आए हो। वहाँ अगर आप गलती से सरहद में आ गए हैं, तो maximum imprisonment is of three months. उनका trial चला और 16 जनवरी, 2019 को उनकी सजा खत्म हो गई, फिर भी हम उनको यहाँ नहीं ला पाए। 44 साल के इस मछुआरे, नानू राम कमलिया की 3 फरवरी को पाकिस्तान की कैद में death हो गई। कम से कम उसके परिवार को अभी तक उसकी dead body तो मिल जानी चाहिए थी। डेढ़ महीने से ज्यादा वक्त हो गया है, लेकिन हमारी सरकार उसकी मृत्यु के बाद वहाँ से अभी तक उसकी dead body यहाँ नहीं ला पाई है।

महोदय, मैं आपके ज़रिए सरकार से यह अनुरोध करता हूँ कि कम से कम वह यह देखे कि वहाँ पर किस तरह human rights का violation होता है। हमारे मछुआरे अगर गलती से थोड़ा सा उधर चले जाते हैं, तो उनको Pakistan Marine उठा कर ले जाती है। चलो ठीक है, गलती हो गई, केस चल गया, ऐसे में maximum imprisonment is of three months. उन्होंने तीन महीने की सजा भी काट ली, लेकिन फिर भी हम उनको वापस नहीं ला पा रहे हैं। जब उनकी डेथ हो जाती है, मान्यवर, इनसे पहले गुजरात की जयन्ती बाई जी की भी इसी तरह से वहाँ पर डेथ हो गई थी और उस समय उनकी dead body लाने में हमारी सरकार को 46 दिन लग गए थे।

महोदय, हमारी सरकार की तरफ से जो भी ज़रूरी कदम हों, वे उठाने चाहिए। पास्ट में हमने हमारे मछुआरों के लिए ट्रैकिंग सिस्टम का इंतज़ाम भी किया था, लेकिन उसमें भी बहुत बड़ा करप्शन हुआ था, वह ट्रैकिंग सिस्टम नहीं चल पाया। गूगल मैपिंग के साथ भी यह काम हो सकता है। महोदय, ये मछुआरे अपनी सरहद से बाहर जाना नहीं चाहते, गलती से चले जाते हैं, चूंकि वहाँ बॉर्डर पर कोई मार्किंग तो होती नहीं है।

महोदय, पाकिस्तान के साथ डिप्लोमेसी करके आप उन्हें लाना चाहें, तो लाइए, अगर आंखें लाल करने की ज़रूरत पड़े, तो वह भी करिए और अगर आपका बड़ा सीना है, तो वह भी दिखाइए, लेकिन कम से कम वहां human rights का violation न हो। अगर आप उन्हें ज़िंदा वापस नहीं ला सकते हों, तो कम से कम उनकी dead body को तो जल्द से जल्द मंगवाया जाए। मैं आपके ज़रिए सरकार से अनुरोध करता हूं कि स्वर्गीय नानू राम कमलिया जी की dead body को जल्द से जल्द भारत वापस लाया जाए।

SHRI P. WILSON (Tamil Nadu): Sir, I associate myself with the submission made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

SHRI NEERAJ DANGI (Rajasthan): Sir, I also associate myself with the submission made by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the submission made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the submission made by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the submission made by the hon. Member.

CH. SUKHRAM SINGH YADAV (Uttar Pradesh): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the submission made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

श्रीमती छाया वर्मा (छत्तीसगढ़) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करती हूँ।

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

MR. DEPUTY CHAIRMAN: Shri V. Vijayasai Reddy. He is absent.

Non-redressal of claims/grievances by insurance companies and IRDAI

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): मान्यवर, आपने मुझे बीमा धारकों के विषय को सदन में उठाने का मौका दिया, इसके लिए धन्यवाद। इस देश में तमाम कम्पनियां ऐसी हैं, जो बीमा करवाती हैं, फिर उन बीमा धारकों के साथ ठगी करती हैं और उनको सही समय पर पैसा नहीं देतीं। बीमा कम्पनियों के द्वारा बीमा धारकों को चीट करने के एक नहीं, अनेकों मामले सामने आ चुके हैं, लेकिन इस तरफ सरकार की ओर से कोई ध्यान नहीं दिया जा रहा है।

महोदय, पिछले दिनों ओडिशा और दूसरे राज्यों के हमारे कुछ मित्र मुझसे मुलाकात करने के लिए आए थे। उनके नेता संतोष दास जी मेरे साथ पढ़ भी चुके हैं, वे अपना दर्द मुझे बता रहे थे। बीमा कम्पनियों के ऊपर निगरानी रखने के लिए, बीमा धारकों के हितों की सुरक्षा के लिए सरकार के द्वारा एक IRDAI नाम की अथॉरिटी बनाई गई है। सरकार की इस अथॉरिटी का काम बीमा धारकों के हितों की सुरक्षा करना है और यह देखना है कि बीमा धारकों के साथ कोई चीटिंग न हो और बीमा धारकों का पैसा सही समय पर मिल जाए।

मान्यवर, इसी अथॉरिटी के माध्यम से पूरे देश में सर्वेयर नियुक्त किए जाते हैं। पढ़े-लिखे लड़के, डिप्लोमाधारी, इंजीनियर्स, ग्रेजुएट्स बाकायदा इसकी परीक्षा देते हैं और सर्वेयर बनते हैं, लेकिन ये बीमा कम्पनियां IRDAI के साथ मिल कर अपने हिसाब से किसी सर्वेयर को 500 रुपये पर, किसी को 1,000 रुपये पर नियुक्त करती हैं। जो बीमा धारक होते हैं, जिन्होंने इन कम्पनियों में अपना

इंश्योरेंस इसलिए करवा रखा होता है, ताकि जब कभी उनका कोई नुकसान हो, तो सही समय पर उनको पूरा पैसा मिल सके। लेकिन ये कम्पनियां इन सर्वेयर्स के माध्यम से फर्जी तरीके से उन बीमा धारकों का सर्वे करवाती हैं और बीमा धारकों को मनमाने ढंग से दौड़ा-दौड़ा कर, बहुत मुश्किल से क्लेम देती हैं। सर, इन इंश्योरेंस कम्पनीज़ के साथ जो बीमा धारक जुड़े होते हैं, उनके लिए यह बहुत पीड़ा का मामला है, बहुत बड़ी चीटिंग का मामला है।

महोदय, इस देश में 9,000 सर्वेयर्स हैं, जो पढ़े-लिखे हैं और IRDAI ने परीक्षा लेकर उनको नियुक्त किया है। मैं आपके माध्यम से सरकार से यह मांग करता हूं कि आप उन सर्वेयर्स के हितों की भी रक्षा कीजिए, उनके लिए एक उचित रेट तय किया जाए कि कौन सा सर्वे करने पर कम्पनी उनको कितना निर्धारित पैसा देगी। दूसरी बात, बीमा धारकों का जो सर्वेक्षण हो, वह सही तरीके से हो और उसके हिसाब से उनको सही समय पर उनका उचित पैसा मिल सके, बहुत-बहुत धन्यवाद।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the submission made by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the submission made by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the submission made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the submission made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the submission made by the hon. Member.

DR. PRASHANTA NANDA (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the submission made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

श्री रेवती रमन सिंह (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

Need to address the issue of data leakage of minor girls and women

SHRIMATI MAUSAM NOOR (West Bengal): Thank you Mr. Deputy Chairman, Sir, for giving me this opportunity to raise this important issue. The issue which needs to be addressed by the Government is the data leakage of minor girls and also women.

Sir, in Udupi, Karnataka, amidst the Hijab ban controversy, personal data of, at least, six girl-students has been leaked and shared across social media, out of which most of them are minors. Their personal information like name, address, etc., has been shared by multiple people, thereby violating their privacy. Such data leakages and violations are not uncommon. Even in Sulli Deals and Bulli Bai Apps, personal information and pictures of multiple women from the Muslim community were leaked and used against their will. Moreover, the Tek Fog spyware also breached the data privacy of multiple women journalists.

In recent times, leaking their personal information has become a common way of violating women's rights and safety. Leaking data and personal information is not only a threat to the safety of the people but also a violation of basic fundamental rights such as right to privacy. It is important now, more than ever, to address these issues and make sure that the data rights of everyone especially of minor girls and women are protected.

I urge the Government to look into this issue and take urgent action to address the data privacy issues. Thank you.

DR. V. SIVADASAN (Kerala): Sir, I associate myself with the matter raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SHAKTISINH GOHIL (Gujarat): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI NEERAJ DANGI (Rajasthan): Sir, I also associate myself with the matter raised by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KUMAR KETKAR (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

MS. SUSHMITA DEV (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SYED NASIR HUSSAIN (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

श्रीमती छाया वर्मा (छत्तीसगढ़) :महोदय, मैं भी माननीय सदस्या द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करती हूँ।

श्री राजमणि पटेल (मध्य प्रदेश) :महोदय, मैं भी माननीय सदस्या द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) :महोदय, मैं भी माननीय सदस्या द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

Need for a fully dedicated civil airport in Pune

SHRIMATI VANDANA CHAVAN (Maharashtra): Mr. Deputy Chairman, Sir, I thank you for having given me this opportunity. My Zero Hour intervention is in respect of demanding a fully dedicated civil airport for Pune. I am sure most of my colleagues in this House will also associate with my demand because most of their relatives are either studying or working in Pune. Pune happens to be the second largest city in Maharashtra and the ninth largest in our country. In the last three decades, Pune has emerged as an IT and industrial hub and has a strong presence in the automobile and engineering sector. Today, Pune figures amongst the top five FDI destinations and has more than 400 start-ups. Pune contributes to 2.92 lakh crore of Maharashtra's GSDP. Apart from this, Pune has 800 colleges where students from various parts of the country, North, South, East and West, and also from various other countries, come to these colleges. We cannot forget the stellar role played by Pune when Covid struck us because the first few samples of the Covid happened to be sent to Pune, to the NIV lab, which was the only lab then. So also, when the vaccine roll out started, again, it was Serum Institute of India, which really played a great role in the vaccination all over the country.

Sir, Pune, which has come a long way from a pensioners' paradise to a young and vibrant city, unfortunately, still operates its flight from the Indian Air Force Station at Lohegaon, which has a design capacity to handle only 1.5 million passengers per year. In the year 2019-20, the passenger traffic showed an exponential growth, touching 8.5 million and it is projected that by the year 2025, it would reach 18 million. Under these circumstances, it is evident that there is an urgent need to have a new greenfield airport at Pune to meet the traffic demands of both the passengers and the cargo. Our Leader, Sharad Pawarji, has been constantly following it up with the Ministry of Defence and the Ministry of Civil Aviation. Unfortunately, this project still awaits clearance. I urge, through you, Sir, that our brief gets fast forwarded with the Government because this will not just serve the interests of Pune-kars but also, in the long run, improve the economic situation of our country. Thank you.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

SHRIMATI RAJANI ASHOKRAO PATIL (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

CH. SUKHRAM SINGH YADAV (Uttar Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SHAKTISINH GOHIL (Gujarat): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI K.C. RAMAMURTHY (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

श्री राजमणि पटेल (मध्य प्रदेश): महोदय, मैं भी माननीय सदस्या द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

Indiscriminate use of antibiotics leading to their ineffectiveness

DR. SONAL MANSINGH (Nominated): Mr. Deputy Chairman, Sir, I thank you for having given me this opportunity. My subject is about the misuse of antibiotics. In the last few

decades, there has been a huge increase in diseases caused by bacterial infection. Due to the indiscriminate use of antibiotics, bacteria have increased their immunity. Antibiotics are no longer effective on them and they have become super bugs. Antibiotics are being used indiscriminately in India and the consequences are dire. According to the latest study by the Indian Council of Medical Scientific Research, the body of two out of every three healthy adults in India has become antibiotic resistant. That is, antibiotics are ineffective on them. If the situation is not controlled, then, every year, about 10 million people will die due to antibiotic non-resistance and 24 million people will be forced to live below the poverty line. Therefore, through you, Sir, I request that strict steps should be taken by the Government to stop the misuse of antibiotics and the guidelines of the WHO should be followed seriously. Also, lastly, the alternative medicine methods should be promoted very, very seriously, as a lot of my friends who are above certain age have fallen victims to this misuse. Thank you very much.

SHRI SUJEET KUMAR (Odisha): Sir, I would like to associate myself with the Zero Hour mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. K.J. ALPHONS (Rajasthan): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

Arsenic contamination of ground water

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Thank you, Sir. Sir, I want to speak about the arsenic contamination of ground water. Water is the essence of life and getting clean and safe drinking water is the right of every citizen of this country. Seventy-eight per cent of the population in India depends on groundwater for irrigation, drinking, cooking and other domestic uses. These numbers increase as we move towards the rural areas of the country where the primary source of water is ground water.

According to the Government data, India is placed 2nd in the world in terms of arsenic contamination in ground water and third highest in terms of deaths or diseases occurred due to this arsenic poisoning.

Sir, we are talking about '*hargharjal*'. The Minister in his reply the other day on Starred Question 187 has mentioned, and I quote, 'Out of 1,657 rural habitations with arsenic contamination beyond permissible limit in drinking water source, community water purification plants have been installed in 489 habitations'. This is less than 50 per cent of the rural habitations.

Sir, through you, I would like to bring to the notice of this House that the State that I come from, Uttar Pradesh, has arsenic contamination 50 times more than any other State and this directly affects 2.34 crore people of my State.

According to the Report presented by Health and Family Welfare Minister, it is mentioned that prolonged arsenic poisoning can lead to many problems like skin lesions, skin cancer, bladder, lungs and cardiovascular diseases as well as reduced intellectual functioning in children. Yet no concrete steps have been taken to deal with arsenic contamination. Sir, I have a few suggestions, if I may.

MR. DEPUTY CHAIRMAN: Please.

SHRIMATI JAYA BACHCHAN: Using iron and aluminum salts which are easily available on the counter is a good way to rectify this problem. Using activated alumina, activated carbon and activated bauxite is again a very good solution and cheap. Installation of

water purification plants in every district is a must. My suggestion is to frame a national policy to deal with arsenic contamination and to start awareness programmes.

Sir, we are advertising for a lot of our achievements but this needs to be advertised more. And, Sir, there is a need to educate the people also.

श्री उपसभापति : माननीय जया जी, आपका समय खत्म हो गया।

SHRIMATI JAYA BACHCHAN: Thank you, Sir. Thank you very much.

MR. DEPUTY CHAIRMAN: Thank you.

श्री उपसभापति : जो भी माननीय सदस्य एसोसिएट करना चाहते हैं, वे कृपया पर्ची पर अपने नाम फिल करके यहाँ भेज दें।

SHRI SUJEET KUMAR (Odisha): Sir, I would like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI NARAIN DASS GUPTA (National Capital Territory of Delhi): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI G.C. CHANDRASHEKHAR (Karnataka): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I would also like to associate myself with the Zero Hour Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

श्री रेवती रमन सिंह (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

श्री नीरज डांगी (राजस्थान) : महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

श्री शक्तिसिंह गोहिल (गुजरात) : महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

Lapses in the examination system of classes X and XII under CBSE

SHRI K.C. VENUGOPAL (Rajasthan): Mr. Deputy Chairman, Sir, the ambiguity and the constant changes in the examination pattern of CBSE has created a lot many issues for the students. The CBSE Class XII of Term-I Exam result has been released and is now available at the schools. This has created pain to many of the students and their family members. I think, the hon. Minister and the Government know about the complaints which they received at the time of Term-I examination, and the Minister has himself set up a Committee to go through the question paper-setting process, and, I think, something will come out from that. Now, the situation is that consequent changes in the evaluation process are also creating hardship to the students. Even though there is a problem with the Covid situations, from the CBSE side also, some little bit issues are there. For example, the latest case of negligence is CBSE releasing Term-I result in the middle of Term-II examination. Can you imagine it, Sir? Now, the students are ready for Term-II examination. But this time, the result of Term-I examination is releasing. The examination was conducted in November, four months before, and that too through an on-line objective type examination. Everybody expected the results to come earlier, but the results came later than the offline examination system, the general procedure. This has created many issues. Now, while students are preparing for Term-II examinations, Term-I results have been published. This has created mental agony for the students who are about to take the Term-II examinations. As of now, the specific weightage of the two sets of marks have not been declared. In the last circular issued on 9th March, they said that the weightage of Term-I and Term-II examination will be decided at the time of declaration of Term-II results. This too has put mental pressure on students who are preparing to appear for the Term-II examinations.

Sir, I would urge the Government to instruct CBSE to clarify the specific weightage of the two Terms at the earliest. I would also urge the Government to see through the demands of the students in this regard.

श्रीमती छाया वर्मा (छत्तीसगढ़) : महोदय, मैं स्वयं को इस विषय के साथ संबद्ध करती हूँ।

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI G.C. CHANDRASHEKHAR (Karnataka): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI NEERAJ DANGI (Rajasthan): Sir, I too associate myself with the matter raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I too associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

Non-reaching of Government benefits to children orphaned during the COVID-19 pandemic

DR. AMAR PATNAIK (Odisha): Sir, who can forget the remorseful picture of a one year old, putting a blanket over his dead mother in a faraway railway platform in Bihar during the first wave of the pandemic?

Sir, Covid left many children completely or partially orphaned. The figures differ. The *Lancet Child and Adolescent Health* has estimated that 19 lakh children were orphaned, lost either or both the parents, between March, 2020 and October, 2021. However, the Ministry of Women and Child Development said that these figures have no correlation with ground reality. But our own National Commission for Protection of Child Rights, the NCPCR, has estimated it to be 1,47,492 out of which 10,000 lost both the parents. But the reply given by the Ministry to a Starred Question says that until now they have registered only 4,301 out of 8,973 applicants. Our own NCPCR says, it is 1,47,492 and the registration so far is 4,301. The Prime Minister CARES Scheme, which is meant for them, is a good scheme, but the registration is not taking place. There is a problem there. So, what is required is immediate attention, because there are reports that suggest that these children are being trafficked, there are child marriages and they are going through mental agony and trauma, as is expected. So, I would like to make the following suggestions to the Government to consider in this regard. First, we must have a single window for the Prime Minister CARES Scheme and extend it beyond 28th February, 2022. We have to increase awareness and ensure that the identification exercise is made faster and as quickly as possible. Now, the biggest problem is, the usual process of getting a Death Certificate is not working out. I think it needs to be relaxed and community information should be relied upon. Fourthly, protection against trafficking, child labour and child marriage must be increased. Lastly, mental health counseling for these children or those who are keeping these children has to be ensured. Thank you, Sir.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I think the entire House should associate with this matter.

श्री उपसभापति : माननीय सदस्यगण, चेयर के द्वारा बार-बार यह process बताया जाता है कि जो भी माननीय सदस्य associate करना चाहते हैं, कृपया वे यहां से स्लिप लेकर उसमें अपना नाम एवं जिस सदस्य के साथ वे associate करना चाहते हैं, उनका नाम भरकर दे दें।

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I associate myself with the matter raised by the hon. Member.

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I too associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI MUZIBULLA KHAN (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

DR. PRASHANTA NANDA (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI VISHAMBHAR PRASAD NISHAD (Uttar Pradesh): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

MS. SUSHMITA DEV (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI REWATI RAMAN SINGH (Uttar Pradesh): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI K. SOMAPRASAD (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI SHAKTISINH GOHIL (Gujarat): Sir, I too associate myself with the matter raised by the hon. Member.

Safety of flyovers on National Highways

SHRI K.C. RAMAMURTHY (Karnataka): Thank you very much, Sir, for allowing me to raise a very important issue concerning safety of flyovers on our National Highways.

Sir, we have been hearing news of collapse of bridges and flyovers on important junctions and highways in different parts of the country, leading not only to death but also causing huge loss to the economy. The issue of quality construction and accountability is diluted in most of these constructions. Sir, a living example for this is the Goreguntapalaya-Nagasandra Flyover in Bengaluru city, which is an important link between Bengaluru and the rest of Karnataka as well as other major cities of the country. This flyover was constructed only twelve years back, spending huge public money. This flyover is being used by heavy vehicles and LCVs since it was opened for the public.

Sir, the National Highways Authority of India has shut this flyover since December last after two rusted cables were discovered between pillars 102 and 103 at 8th mile during an inspection. This is shocking news as this flyover is the economic lifeline of not only Karnataka but also of many other States. This is now put on safety radar and people are afraid to go on this flyover.

Sir, it all happened due to sub-standard execution, structural deficiency and lack of maintenance. After public hue and cry, experts from the Indian Institute of Science submitted a report which indicted that this flyover is unsafe for vehicles to ply because cables from the support system are buckling even after undertaking repairs. But, subsequently, after a detailed and thorough study and with some repairs, and after getting the Indian Institute of Science' green signal, only light motor vehicles are now allowed on this flyover.

After spending huge public money, if this is the quality of the flyovers which deteriorated within a span of one decade, -- we have bridges in our country which are more than a hundred years old -- it is not only shocking but also indicates the lack of involvement of agencies. Wherever such gross derelictions are noticed, the executing agencies, the contractor and the concerned engineering staff should be held squarely responsible. So, I request the hon. Minister of Road Transport and Highways to set up a team of experts to meticulously study the entire stretch of this flyover and take steps immediately. Similarly, a study of all important flyovers on National Highways should be taken up. The concerned should be brought to book by legal and criminal action and total demurrages should be collected from all concerned. Thank you.

SHRI SURJEET KUMAR (Odisha): Sir, I associate myself with the Zero Hour submission made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): I also associate myself with the Zero Hour submission made by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): I also associate myself with the Zero Hour submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): I also associate myself with the Zero Hour submission made by the hon. Member.

DR. SASMIT PATRA (Odisha): I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI NARAYANA KORAGAPPA (Karnataka): I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI IRANNA KADADI (Karnataka): I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI G.C. CHANDRASHEKHAR (Karnataka): I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): I also associate myself with the Zero Hour submission made by the hon. Member.

श्री बृजलाल (उत्तर प्रदेश) :महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): I also associate myself with the Zero Hour submission made by the hon. Member.

Inhumane treatment of women and children in West Bengal

श्रीमती रूपा गांगुली (नाम निर्देशित) : उपसभापति महोदय, आज मुझे पश्चिमी बंगाल के विषय में ऐसी बात करनी है, जिस बात को बताते हुए सिर झुक जाता है। मुझे यह समझ में नहीं आता है कि मैं कहाँ से शुरू करूँ। अगर मरने वालों की संख्या से शुरू करूँ, तो इस बार सिर्फ आठ ही हैं, उनमें दो बच्चे भी हैं। आग से झुलसे हुए चार लोग अस्पताल में भर्ती हैं, जहाँ पर बर्न यूनिट नहीं है। सर, ज्यादा नहीं मरे, ज्यादा मरने से भी कोई फर्क नहीं पड़ता।...(व्यवधान)... बात यह है कि उनको जला कर मारा जाता है।...(व्यवधान)...

श्री उपसभापति : प्लीज़, प्लीज़।...(व्यवधान)...

श्रीमती रूपा गांगुली : सर, बात यह है कि illegally बंदूक रखी जाती है।...(व्यवधान)... बात यह है कि पुलिस पर भरोसा नहीं है।...(व्यवधान)... बात यह है कि अनीस खान मरता है, तो सिर्फ और सिर्फ सीबीआई जाँच की माँग होती है।...(व्यवधान)...

श्री उपसभापति : प्लीज़, प्लीज़।...(व्यवधान)... कृपया आप लोग बैठ जाएँ।...(व्यवधान)... सिर्फ माननीया रूपा गांगुली जी की बात ही रिकॉर्ड पर जा रही है।...(व्यवधान)...

श्रीमती रूपा गांगुली : सर, पानीहाटी में councillor मरता है।...(व्यवधान)... झालदा में councillor मरता है।...(व्यवधान)... इसको लेकर सात दिनों के अंदर 26 murders होते हैं, 26 political murders होते हैं।...(व्यवधान)...

श्री उपसभापति : प्लीज़, आपस में बात न करें।...(व्यवधान)...

श्रीमती रूपा गांगुली : सर, आग से झुलसा कर मार दिया गया।...(व्यवधान)... दो दिन पहले autopsy report आई।...(व्यवधान)... उसके बाद आया कि पहले उन लोगों के हाथ-पैर तोड़े गये, उसके बाद उनको एक कमरे में बंद करके आग से जला दिया गया।...(व्यवधान)... पहले एक councillor को मारा।...(व्यवधान)... एक उप-प्रधान को मारा, उसका नाम है, भादू शेखा।...(व्यवधान)... भादू शेख को मारने के बाद mass killing हुई।...(व्यवधान)... भादू शेख को किसने मारा, यह किसी को पता नहीं है।...(व्यवधान)... वहाँ से एक-एक करके लोग भाग रहे हैं।...(व्यवधान)... उस जगह से लोग भाग रहे हैं।...(व्यवधान)... वह जगह जीने लायक नहीं रह गयी है।...(व्यवधान)... पश्चिमी बंगाल भारत का अंग है।...(व्यवधान)... सर, मेरी यह माँग है कि वहाँ पर President Rule लागू किया जाए।...(व्यवधान)... हमें भी जीने का हक है।...(व्यवधान)... यह कोई अपराध नहीं है कि हमने पश्चिमी बंगाल में जन्म लिया है।...(व्यवधान)... यह अपराध नहीं हो सकता है।...(व्यवधान)...

श्री उपसभापति : प्लीज़, रूपा जी अपने आपको संभालें और अपनी बात पूरी करें।...(व्यवधान)...

श्रीमती रूपा गांगुली : सर, पश्चिमी बंगाल दक्षिणेश्वर माँ काली की भूमि है।...(व्यवधान)...

श्री उपसभापति : प्लीज़, प्लीज़, माननीय सदस्य, प्लीज़।...(व्यवधान)...

श्रीमती रूपा गांगुली : सर, यहाँ जन्म लेना कोई अपराध नहीं है।...(व्यवधान)... Thank you, Sir.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Zero Hour submission made by the hon. Member.

श्री वृजलाल (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

श्री नीरज शेखर (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

श्री दीपक प्रकाश (झारखंड) : महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

MR. DEPUTY CHAIRMAN: Now, Special Mentions ...(*Interruptions*)... कृपया आपस में बात न करें।...(व्यवधान)...माननीय सदस्यगण, I am on my legs. ...(*Interruptions*)... प्लीज़, प्लीज़।...(व्यवधान)... कृपया आपस में बात न करें।...(व्यवधान)...Now, Special Mentions; Shrimati Mamata Mohanta ...(*Interruptions*)... आपस की कोई बात रिकॉर्ड पर नहीं जा रही है।...(व्यवधान)... आप सबकी आपस की कोई बातचीत रिकॉर्ड पर नहीं जा रही है।...(व्यवधान)... कृपया आप लोग बैठ जाएँ।...(व्यवधान)... कृपया दूसरे सदस्य को मौका दें।...(व्यवधान)...श्रीमती ममता मोहंता। ...(*व्यवधान*)... ममता मोहंता जी ...(*व्यवधान*)...ममता जी, आप बोलिए, केवल आपकी बात ही रिकॉर्ड पर जा रही है। ...(*व्यवधान*)... प्लीज़, आपस में बात न करें। ...(*व्यवधान*)... प्लीज़, अपनी-अपनी सीट पर बैठ जाइए। ...(*व्यवधान*)... प्लीज़, प्लीज़ ...(*व्यवधान*)...

SPECIAL MENTIONS

Need to effectively monitor the rules framed by the Government for the Corporate Social Responsibility (CSR) fund

श्रीमती ममता मोहंता (ओडिशा) : महोदय, आपने मुझे बोलने के लिए मौका दिया, इसके लिए आपको धन्यवाद। ...(*व्यवधान*)...

महोदय, वर्ष 2019 में लोकसभा द्वारा कंपनी संशोधन विधेयक पारित किया गया था। ...**(व्यवधान)**... कंपनियों के सीएसआर फंड को व्यय करने के लिए भारत सरकार ने गाइडलाइंस बना रखी हैं, मगर दुर्भाग्य से इनका पालन नहीं किया जा रहा है। ...**(व्यवधान)**...

श्री उपसभापति : दोला जी, बैठ जाइए। ...**(व्यवधान)**... प्लीज़ बैठ जाइए। ...**(व्यवधान)**... सिर्फ ममता जी की बात ही रिकॉर्ड पर जा रही है। ...**(व्यवधान)**... आप बोलिए। ...**(व्यवधान)**...

श्रीमती ममता मोहंता : ओडिशा में, विशेषकर मयूरभंज जिले में कार्यरत कंपनियाँ अपनी मनमानी करती हैं, वे अपने सीएसआर फंड का व्यय स्थानीय जिले व स्थानीय क्षेत्र के विकास में खर्च नहीं करती हैं। ...**(व्यवधान)**... इन उद्योगों के माध्यम से वहाँ पर प्राकृतिक संसाधनों का भी बड़ी भारी मात्रा में दोहन होता है, लेकिन वहाँ के स्थानीय लोगों को रोजगार भी नहीं मिलता है। ...**(व्यवधान)**...

श्री उपसभापति : आपकी बात रिकॉर्ड पर नहीं जा रही है। ...**(व्यवधान)**... सिर्फ ममता जी की बात ही रिकॉर्ड पर जा रही है। ...**(व्यवधान)**...

श्रीमती ममता मोहंता : मेरी सरकार से माँग है कि उन इंडस्ट्रीज़ के माध्यम से जो पैसा सीएसआर फंड में जाता है, वह पैसा उस इलाके के आस-पास के गाँवों के विकास के लिए लगना चाहिए। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Now, we have moved to the other issue. ...**(Interruptions)**... हम दूसरे इश्यू पर बात कर रहे हैं। ...**(व्यवधान)**... स्पेशल मेशन हो रहा है। ...**(व्यवधान)**... कृपया दूसरे सदस्यों को बोलने का मौका दें। ...**(व्यवधान)**... प्लीज़, प्लीज़ ...**(व्यवधान)**...

श्रीमती ममता मोहंता : जिस भी इलाके में वह इंडस्ट्री है और वहाँ से जो सीएसआर कलेक्शन होता है, उसका कुछ प्रतिशत उसी इलाके के विकास के लिए लगाएं। ...**(व्यवधान)**...

श्री उपसभापति : प्लीज़ बैठ जाइए। ...**(व्यवधान)**... ममता जी बोल रही हैं। ...**(व्यवधान)**...

श्रीमती ममता मोहंता : मेरा आपके माध्यम से यह अनुरोध है कि केन्द्र सरकार सीएसआर फंड के लिए तय नियमों की प्रभावी रूप से मॉनीटरिंग करें, धन्यवाद।

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

श्री उपसभापति: श्री जवाहर सरकार। ...(व्यवधान)... माननीय सदस्य जवाहर सरकार जी ...(व्यवधान)...Shri Sujeet Kumar...(Interruptions)...

Need for establishing a Museum for tribal freedom fighters in Odisha

SHRI SUJEET KUMAR (Odisha): Sir, in celebrating 'Azadi Ka Amrit Mahotsav', I commend the Government's efforts to establish Tribal Freedom Fighters' Museums in ten States in India. ...(Interruptions)...

श्री उपसभापति : माननीय सदस्यगण, प्लीज़ वैल में न आएं। ...(व्यवधान)... I will take the name then. ...(Interruptions)... I will be forced to take the name. ...(Interruptions)... Please go back to your seats. ...(Interruptions)... सुजीत कुमार जी, आप बोलिए। ...(व्यवधान)...Dolaji, please, go back to your seats. आप वैल में न आएं। ...(व्यवधान)... दूसरे सदस्यों को भी बोलने का अवसर दें। ...(व्यवधान)... प्लीज़ ...(व्यवधान)...आपकी कोई बात रिकॉर्ड पर नहीं जा रही है। ...(व्यवधान)...

SHRI SUJEET KUMAR: It is noteworthy that the contributions of these unsung tribal freedom fighters are not just relegated to the textbooks. ...(Interruptions)... However, I would like to express the displeasure of the State of Odisha, as it has been excluded from the States chosen to establish a museum. Odisha has a substantial tribal population. ...(Interruptions)... As per the 2011 Census, 22.8 per cent of the population in Odisha were STs, more than a State like Gujarat (which has been chosen to establish a museum) having only 14.8 per cent ST population. ...(Interruptions)... But, most importantly, there are numerous freedom fighters from the State of Odisha who have contributed substantially to the freedom struggle. Nirmal Munda, an agrarian leader,

organised the tribals of Gangpur to refuse to pay exorbitant taxes and demanded 'Khuntkatti' rights. ...*(Interruptions)*... Kamala Lochan Dora Besoyee, took the commanding charge of Kandha Uprising in 1836. Though the British authorities suppressed this rebellion, arrested Dora Besoyee in 1837, destroyed many Kandha villages and imposed martial law, they could not suppress it completely. ...*(Interruptions)*... The uprising was continued by Chakara Besoyee, another notable tribal figure. Like these, there are many other noble and notable contributions from Odisha. Denying them a chance to be etched into history will be doing injustice to the tribal population in Odisha. ...*(Interruptions)*... I, therefore, urge the Minister to also establish a museum in Odisha, commemorating the efforts of these unsung tribal freedom fighters. ...*(Interruptions)*...

SHRIMATI MAMATA MOHANTA (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

श्री उपसभापति :सदन की कार्यवाही 12 बजकर 10 मिनट तक के लिए स्थगित की जाती है।

The House then adjourned at fifty-four minutes past eleven of the clock.

The House reassembled at nine minutes past twelve of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

ORAL ANSWERS TO QUESTIONS**Fraudulent inspection of railway tracks**

[†]*241. CH. SUKHRAM SINGH YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that a case of fraudulent inspection of railway tracks has come to light in the Northeast Frontier Railway (NFR);

(b) whether the derailment and accident of Bikaner-Guwahati Express on 13 January, 2022 in Jalpaiguri is because of the fake rail-track inspection or other reasons have come to fore;

(c) the details of the actions taken on the cases of negligence in railway track inspection and repair works during the last three years; and

(d) whether the chances of such accidents are increasing due to the lack of trained staff and privatisation in Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DANVE RAOSAHEB DADARAO): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) No, Sir.

(b) No, Sir. Inquiry has been ordered to ascertain the actual cause of accident.

(c) Railway is having a set system of inspection, maintenance and repair of track. Detailed schedule of inspection and provision for repair works are stipulated in Indian Railway Permanent Way Manual (IRPWM). Details of Inspections conducted by different officials and repair work done are entered in online portal “Track Management System”,

[†] Original notice of the question was received in Hindi.

which are scrutinised by higher level for any discrepancies. Compliance on deficiencies noticed in inspections are also recorded in portal. Alerts regarding shortfall of inspection, are sent to higher officials on daily basis, for required corrective action. Any case of negligence in track inspection and repair works is taken up under Disciplinary and Appeal Rules (DAR).

(d) No, Sir.

चौधरी सुखराम सिंह यादव : माननीय उपसभापति जी, मैं माननीय मंत्री जी से जानना चाहूँगा कि प्रश्नगत मामले की जाँच कब तक पूरी कर ली जाएगी और उसमें कितना समय लगेगा? इसी के साथ, मेरा यह कहना है कि कल मैंने तेजस गाड़ी के बारे में पूछा था कि माननीय सांसदों को तेजस गाड़ी से चलने का अधिकार है या नहीं है? कल माननीय रेल मंत्री जी ने उसका स्पष्टीकरण नहीं दिया था। मैं चाहूँगा कि आज वे इसका स्पष्टीकरण दे दें कि माननीय सांसदों को तेजस गाड़ी से चलने का अधिकार है या नहीं है?

श्री दानवे रावसाहेब दादाराव : माननीय उपसभापति महोदय, यह प्रश्न बीकानेर-गुवाहाटी एक्सप्रेस के बारे में है। यह बात सही है कि दुर्घटना हुई थी और हमारे रेल मंत्री जी ने तुरंत जाकर दुर्घटनाग्रस्त जगह का निरीक्षण भी किया था। उन्होंने उसकी चौकसी के आदेश भी दिए थे। अभी उसकी चौकसी शुरू है और जल्द ही उसकी रिपोर्ट आ जाएगी।

चौधरी सुखराम सिंह यादव : माननीय मंत्री जी, आप यह कहाँ बोल रहे हैं, मैं खुद ही इसका जवाब दे रहा था कि इसकी जाँच चल रही है। मैंने जो दो प्रश्न पूछे थे, उनमें से मेरा दूसरा प्रश्न तेजस गाड़ी के बारे में था। तेजस एक नयी ट्रेन चली है। उस ट्रेन में माननीय सांसदों को चलने का अधिकार नहीं है। मैंने कल ही कहा था कि जब सांसदों के आई-कार्ड में लिखा हुआ है - 'Any train, any class', तो फिर उस ट्रेन में उनको जाने का अधिकार क्यों नहीं है, आप इसका जवाब दे दें।

श्री दानवे रावसाहेब दादाराव : सर, तेजस गाड़ी के बारे में कल माननीय मंत्री जी ने खुलासा कर ही दिया है।

चौधरी सुखराम सिंह यादव : मंत्री जी ने इस बारे में कुछ नहीं बोला है।...(व्यवधान)...

श्री दानवे रावसाहेब दादाराव : इसके बारे में अभी नीति निर्धारित नहीं है। इसके बारे में बाद में सोचेंगे।

श्री उपसभापति : धन्यवाद। सेकंड सप्लीमेंटरी।

चौधरी सुखराम सिंह यादव : माननीय उपसभापति जी, भविष्य में दुर्घटनाओं को रोकने के लिए जो योजना बनाई गई है, उसमें टक्कररोधी यंत्र व्यवस्था करने की बात कही गई है। इस टक्कररोधी यंत्र व्यवस्था में यह लगाया जाएगा, तो यह कार्य कब तक पूरा हो जाएगा?

श्री दानवे रावसाहेब दादाराव : महोदय, यह एक नई टेक्नोलॉजी है, इसका अभी-अभी ट्रायल हुआ है और यह कार्य कम अवधि में ही पूरा कर लिया जाएगा।

श्री उपसभापति : माननीय जी.सी. चन्द्रशेखर।

SHRI G.C. CHANDRASHEKHAR: Sir, in Karnataka, since the Mangalore complex is under the Southern Railways, there was a proposal to include it under the South West Railways of Mysore Division. But it is dropped. Thokottu railway is under the Konkan Railways. Already Dakshina Kannada Railways is under three zones of South, South West and Konkan. Due to this, administration and development have become very, very difficult. So, is there any plan to bring all this under one umbrella?

श्री दानवे रावसाहेब दादाराव : उपसभापति महोदय, रेलवे की व्यवस्था जिलावार या राज्यवार नहीं होती है, बल्कि यह ज़ोनवार होती है। अगर माननीय सदस्य को इसके बारे में पूछना है, तो उनको इसके लिए अलग प्रश्न पूछना पड़ेगा।

श्री उपसभापति : डा. वी. शिवादासन।

DR. V. SIVADASAN: Sir, has Railways abolished any kind of travel concessions? What was the reason for that? And, has Railways any plan to reinstate these concessions?

श्री दानवे रावसाहेब दादाराव : उपसभापति महोदय, यह बात सही है कि कोविड के कारण कुछ रेलगाड़ियाँ और कुछ concessions बन्द कर दिए गए थे। उनमें से कुछ concessions शुरू किए गए हैं और बाकी अभी करने बाकी हैं।

श्री उपसभापति : माननीय नीरज डांगी जी।

श्री नीरज डांगी : उपसभापति महोदय, मैं आपके माध्यम से मंत्री महोदय से यह पूछना चाहूँगा कि क्या भारत सरकार राजस्थान के धौलपुर से सरमथुरा गेज परिवर्तन के साथ, सरमथुरा से गंगापुर सिटी तक नई ब्रॉड गेज रेलवे लाइन के क्रियान्वयन का कार्य अतिशीघ्र पूर्ण करवाने का विचार रखती है? यदि हाँ, तो कब तक और यदि नहीं, तो क्यों नहीं?

श्री दानवे रावसाहेब दादाराव : उपसभापति महोदय, यह प्रश्न बीकानेर-गुवाहाटी ट्रेन के बारे में है। अगर माननीय सदस्य को राजस्थान की जानकारी चाहिए, तो वे अलग से प्रश्न पूछ सकते हैं।

श्री उपसभापति : प्रश्न संख्या 242

*242. [*The questioner was absent.*]

Impact on Indian trade due to economic sanctions on Russia

*242. SHRI VAIKO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) in view of economic sanctions and punitive measures imposed on Russia by the USA and other Western countries, whether Government has examined the impact of such sanctions;

(b) if so, the details thereof; and

(c) the extent to which the implications of such sanctions would affect the Indo-Russia trade, the details thereof?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) The impact can be assessed only after the situation stabilizes. However, Department of Commerce is holding regular consultation with all stakeholders to find out the impact on bilateral trade between India and Russia.

MR. DEPUTY CHAIRMAN: Q.No.242. Shri Vaiko. He is absent. Shri Sujeet Kumar.

SHRI SUJEET KUMAR: Sir, 84 per cent of India's sunflower oil import is from Ukraine. As we all know, because of this crisis, the supplies have been affected. What is the Government of India doing to diversify its import of sunflower oil? And what steps are being taken to reduce our import dependency on oil? Because this has a serious impact on inflation in the country and it is affecting the common man.

SHRI PIYUSH GOYAL: Sir, incidentally, the question is largely related to the Ministry of Consumer affairs, Food and Public Distribution. I am happy to share with the House, through you, Sir, that sunflower oil largely came from Ukraine but sunflower oil has a smaller proportion in our overall basket of edible oils. Whenever there is a situation like this, it obviously has an impact all over the world. Prices of almost all edible oils in the entire world today have shot up because of the Russia-Ukraine War. And therefore this is an impact that we are also facing. Fortunately, our farmers are doing a good job. We are looking at a much more robust mustard crop this year. I am given to understand by the Agriculture Department that the sowing of mustard has been good this year which will give us a good quality of oilseeds. The area under sunflower over the years has not really grown. In fact, it has reduced in terms of our own internal sowing for which the Oilseeds Mission has been announced by the Government. We will be trying to find ways to promote more and more indigenous production rather than being dependent on imports. It is a good opportunity for us as a nation. I would appeal to all the States to encourage their farmers to grow and to move to diversify their crop from traditional crop and look at oilseeds, pulses in a bigger way, so that we can remove our dependence on that.

श्री महेश पोद्दार : माननीय उपसभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहूंगा कि जब विदेश का व्यापार काफी हद तक शिपिंग के माध्यम से होता है, क्या इस restriction के द्वारा हमारी शिपिंग के movement पर भी असर पड़ा है, यदि हां, तो इसके निवारण के लिए हम क्या कदम उठा रहे हैं?

श्री पीयूष गोयल : माननीय उपसभापति महोदय, स्वाभाविक है कि जब ऐसी समस्या आयी है तो सेंट्रल एशिया और यूरोप के अलग-अलग पोर्ट्स में कई सारे ships block हो गए हैं, उसके कारण containers भी blocked हैं। सैंक्शंस होने के कारण भी शिपिंग इंडस्ट्री पर प्रभाव पड़ा है और जो

ग्लोबल ट्रेड है, विश्व भर में जो आयात-निर्यात होता है, उसमें shipping cost बढ़ी है और availability घटी है। इस विषय पर एक संकट तो अवश्य ही आया है। कोविड का संकट ऑलरेडी प्रॉब्लम create कर रहा था, लेकिन अब इस पर एक दूसरा संकट add हो गया है। यह एक unregulated sector है, private sector है, सरकार इसको विश्व भर में चलाती है। ऐसी परिस्थिति में सरकार अलग-अलग शिपिंग कम्पनीज़, उनके एजेंट्स, जो कंटेनर सप्लाई करते हैं, उन सभी के साथ निरंतर dialogue बनाए हुए है। आप सब जानते हैं कि परसों ही माननीय प्रधान मंत्री जी ने इस विषय को देश और विश्व के सामने उजागर किया है कि भारत ने इन सब विपरीत परिस्थितियों के बावजूद 400 बिलियन डॉलर का निर्यात किया है, जो ऐतिहासिक है, भारत ने कभी इतना एक्सपोर्ट नहीं किया था, यह पहली बार इस वर्ष किया है। जब तक यह महीना समाप्त होगा, यह 400 बिलियन डॉलर से भी अधिक हो जाएगा। सरकार की निगरानी परिस्थितियों पर पूरी तरह से है और सरकार इस विषय पर जो भी कदम उठा सकती है, लगातार संपर्क बनाकर उठा रही है। निर्यातकों के साथ भी निरंतर चर्चा चलती है और जितना संभव हो सकता है, उतनी कार्यवाही की जा रही है।

SHRI P. WILSON: Mr. Deputy Chairman, Sir, petrol prices have been hiked. Is it due to the sanctions imposed on Russia? What are the measures you have undertaken for the persons who left their businesses and jobs in Ukraine and have come back to India? Have you taken any remedial measures or is any rehabilitation programme being conducted for them?

SHRI PIYUSH GOYAL: Mr. Deputy Chairman, Sir, the first question relates to the Ministry of Petroleum and the second question relates to the Ministry of Health because they largely are students of medical colleges. In terms of business people, we have not yet got any business person who has approached our Ministry telling us that his business is dislocated because of the current situation between Russia and Ukraine. If the hon. Member has any such instance, we would like to get the details. But, ultimately, business being done in a foreign land is an independent activity. The Government is not a part of that business and will not be able to really interfere or intervene in that matter. In terms of other facilitations for our importers and exporters, the Government is in dialogue with all those who are impacted by this situation, and various measures are being undertaken to ensure that payments come on time and businesses do not suffer.

MR. DEPUTY CHAIRMAN: Q. No. 243.

Impact of Ukraine crisis on industry and commerce

*243. SHRI K.J. ALPHONS: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the impact of Ukraine crisis on Indian industry and commerce; and

(b) the steps that are being taken by Government to reduce the adverse consequences?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): (a) and b)
A Statement is laid on the Table of the House.

Statement

(a) and (b) The impact can be assessed only after the situation stabilizes. However, Department of Commerce is holding regular consultation with all stakeholders to ensure availability of essential imports and to find alternate destinations for our exports.

SHRI K.J. ALPHONS: Sir, the nation is extremely proud of India crossing 400-billion dollars in exports; for that, every Indian would be proud of. What is the role of the MSME sector in achieving this historic figure?

SHRI PIYUSH GOYAL: Mr. Deputy Chairman, Sir, there can be absolutely no doubt in anybody's mind that our MSME sector is an extremely important sector. It is the mainstay of the nation's economy and, directly or indirectly, they contribute and will always contribute in a very big measure to our economy and, within that, to the exports that India does. Very often, this issue about the contribution of MSMEs comes up. I would like to suggest that it is more important that we assess that these MSMEs also are now growing rapidly and becoming important technology base for India's future job creation expansion. Therefore, in the revised definition of MSMEs, the Government of India has increased the investment threshold, has increased the turnover threshold, and importantly, has said that any turnover which is export related will not be counted while assessing the eligibility to be categorized as an MSME. So, I think this has been a very,

very major and transformative decision taken by hon. Prime Minister, Shri Narendra Modi, to encourage MSMEs to go out of the cocoon or the shell, and look at engaging with the world with strength, with economies of scale, with high technology products, etc. Therefore, while they have a huge role to play in this 400-billion dollar achievement, my own sense is, in the years to come, their role is only going to get increasingly more and more important.

SHRI K.J. ALPHONS: Sir, there are two surprise items in this export basket. One is, export of engineering goods which has touched 107 billion dollars; it is an increase of 46.5 per cent. Another is, electronics goods, which has touched 15 billion dollars; it is an increase of 41 per cent. So, do you see a huge target for these two items? Do you see a huge future for these items in our exports?

SHRI PIYUSH GOYAL: Mr. Deputy Chairman, Sir, I would like to compliment the hon. Member for the detailed analysis that he has done on the achievement of India and I think this is an achievement that the entire House, irrespective of political affiliations, can applaud our exporters, farmers, MSMEs, etc. who have contributed in a big measure to this success. But, clearly, there are these two sectors which have been highlighted by the hon. Member. Engineering has seen a growth of nearly 50 per cent. It is a record growth; it is a record achievement. Engineering goods sector, which includes auto components and various small products that we make in India and send to the world, is highly job creating. They give a lot of opportunities for our MSMEs particularly and there is a major thrust. I, myself, would have had not less than, maybe, 40 or 50 meetings, over the last two-year Covid period, with the Engineering Export Promotion Council ensuring that we were resolving their problems on a real time basis, sorting out any issues that they faced whether logistics or related to operations during the lockdown or any issues they had with foreign buyers or foreign countries. Our Missions are very active and are handholding our exporters. So, all of these steps have helped us achieve this 50 per cent growth. I must also acknowledge the technology, and adoption of the new age requirements of the world has also been our mainstay. Therefore, I say that the new India, that our exporters are now a symbol of, really is something that the whole nation should be proud of.

As regards mobiles, it is one of the biggest success stories in recent times. The Government had come up with a production-linked incentive scheme by which we were able to encourage large mobile manufacturers to come to India and set up shop here. I am happy to share with you -- I think I read in the papers couple of days back -- that Apple itself has exported probably Rs.10,000 crores worth of goods which is just the beginning. They have very, very aggressive investment and export plans from India. My colleague hon. Minister of MeITY is here and his MoS, Shri Ashwini Vaishnaw and Shri Rajeev Chandrasekhar are here. I hope they get an opportunity to give more details in any of the questions related to that Ministry. But, believe me, the new policy that Rs.76,000 crore being offered for co-investment or as a support from the Government of India to promote the semiconductor industry to come in India in a big way, the semi-con policy, is another massive initiative. Never before has India come out with such a robust and futuristic technology-oriented policy to promote semiconductors in India. I am very confident that in the years to come, India would become a global player in the electronic sector.

SHRI ANAND SHARMA: Mr. Deputy Chairman, Sir, through you, I want to ask the hon. Minister a specific question. Before that, let me also, as a former Commerce and Industry Minister, compliment the Minister and Indian exporters for crossing the 400 billion dollars mark. I remember our exporters have risen to the occasion in the past. When I demitted office, we had left at 318 billion dollars, but two years were very difficult. Due to Covid, this is a remarkable achievement.

Sir, the Minister, in his reply, has referred to the difficulties, particularly, in the maritime transit routes due to sanctions. India has not endorsed sanctions and the trade in the past, we have continued with our strategic partners whether it was Iran and others. Therefore, will the Government look at more commodities for export since our agri exports have touched 50 billion? Ukraine and Russia are the major producers of wheat besides Canada and the United States. So, are we looking at sending our wheat in the international market through alternate transit routes due to the problems on the high seas, whether through the land corridors, through the Central Asian countries, so that we can continue with our trade?

SHRI PIYUSH GOYAL: Sir, through you, I would like to thank the hon. former Commerce and Industry Minister for his very, very gracious comments. Truly, our exporters deserve it. Our exporters deserve accolades for what they have been able to achieve in these very difficult times. The second wave was so difficult. Then, we had Omicron and then towards the last quarter, we had the uncertainties around the emerging current situation in Ukraine and Russia. In this situation, Mr. Deputy Chairman, Sir, all the Members would be happy to know that we have been continuously monitoring the opportunities this opens up for India and Indian exporters. I still recall, over a month ago or a month and a half probably, I got a call from the hon. Prime Minister asking me what steps are being taken, for example, on wheat exports. Wheat is something where, I would like to share with the hon. Members, through you, India can proudly say that we have very high quality wheat and our farmers are truly making the country proud with the growth in wheat production. Similarly, our exporters, over the last two years grew wheat export from merely 2 lakh metric tonne. Last year, they grew it ten times to 21 lakh metric tonne and in the current year, we will close with over 70 lakh metric tonnes of wheat export. But, as is the way of working of Prime Minister Modi, he has set an even much more aggressive target for all of us to work with. The hon. Agriculture Minister is here. We have been having joint consultations. The Railways is rising to the occasion by ensuring availability of adequate rakes so that wheat can be moved to the port. The Shipping Ministry is also working to ensure seamless movement of agricultural products, particularly, wheat, given the current situation where the opportunity, because Ukraine and Russia were large exporters of wheat, is pretty large all over the country. So, (a) we are working on the track of increasing our wheat exports to the current importers; (b) Agriculture Ministry is in dialogue with various countries for the process to be speeded up and expedited so that newer markets for wheat can be sought. I am happy to share with you that after I gave my entire report to the hon. Prime Minister, he said, 'But the most important thing you have not reported.' I was quite taken aback. I thought I had given a whole nice response to what efforts we are doing. He said, 'Quality'. I said, yes, of course. But, he said take this opportunity so that we give such good quality to the whole world that सबको हमारे गेहूं का स्वाद इतना लग जाए कि उसके बाद हमारे देश के गेहूं का सब जगह पर निर्यात हो। आनन्द शर्मा जी, हमारे निर्यात में एक तरफ जो दो वर्ष में बढ़त हुई है - वह पहले दो लाख मीट्रिक टन था, फिर 21 लाख मीट्रिक टन हुआ और इस वर्ष 70 लाख मीट्रिक टन हुआ है तथा हम अगले वर्ष और बड़ी छलांग लगायेंगे। इसके साथ ही जब पूरी सरकार इस पर लग गई है, तो हमने FSSAI को भी इसमें जोड़ दिया है। माननीय प्रधान मंत्री जी ने कहा कि इसमें बहुत

अच्छी क्वालिटी जानी चाहिए, अच्छी गुणवत्ता वाला हमारा अनाज विश्व भर में जाए। जैसे आज चावल में, पूरे विश्व में एक प्रीमियम मिलता है कि यह भारत का चावल है, चाहे वह बासमती हो या गैर-बासमती हो, यह एक प्रीमियम प्रोडक्ट बन गया है, वैसे ही आगे के दिनों में हमारे अन्नदाता जो गेहूं पैदा करते हैं, वे भी भारत की शान बनेंगे।

श्री उपसभापति : धन्यवाद। प्रो. मनोज कुमार झा।

PROF. MANOJ KUMAR JHA: Mr. Deputy Chairman, Sir, through you, I would like to know from the hon. Minister that we are seeing situation evolving in a catch-22 mode. I believe, very clearly, that you are doing enough, but whereas there could be a point where there could be a conflict or contradiction between our trade and commerce priority and our diplomatic and political position which has been shaped through all these conflicts since 1947. Has the Government been thinking about it what could be the alternative or diversification through all that? Thank you, Sir.

SHRI PIYUSH GOYAL: As regards the strategic issues, I think that would be more for my colleague, the hon. External Affairs Minister to address that at the appropriate time because, right now, we are in a situation which is something where we should not be discussing beyond a point, though he has already come to the House and very transparently addressed the concerns of the Members. As regards trade, our approach is that trade stands on its own legs, and diplomacy and geo-political considerations stand on their own leg. I think it is important that the two should not be mixed up while one may have an impact on the other. For example, we have excellent relationship with all countries around the world and, therefore, we are able to expand our trade with many countries. A lot of excitement and interest is there in many countries to have economic partnerships and grow the relations with India given the emerging strengths and the power that India is demonstrating across the world. However, our national interest will always be supreme. The strategic interest of the country will always be supreme in any consideration or bilateral relation that we may have with any country.

श्री बृजलाल : उपसभापति महोदय, हमारी जो neighbouring countries हैं, उनको हमारा exportland route से होता है, चाहे वह बंगलादेश हो, भूटान हो, नेपाल हो या म्यांमार हो। इन countries को land route से export करने के लिए दो routes हैं, एक ट्रेन route है और दूसरा रोड

route है। मैं माननीय मंत्री जी से जानना चाहूंगा कि इसके लिए क्या प्रयास हो रहे हैं, ताकि हमारा export, जो land route से इन countries को हो रहा है, उस export को हम बढ़ा सकें।

MR. DEPUTY CHAIRMAN: The question is related to impact of Ukraine crisis on industry and commerce. फिर भी माननीय मंत्री जी अगर कुछ कहना चाहें तो कहें।

श्री पीयूष गोयल : यह इससे directly related नहीं है, लेकिन चूंकि माननीय सांसद ने विषय उठाया है, तो मैं आपको विश्वास दिलाता हूं कि सरकार whole of the Government approach से काम कर रही है। कोई silos में सरकार का काम करने का ढंग नहीं है कि अगर रोड का विषय है तो सिर्फ रोड की चिन्ता वह मंत्रालय करे, रेलवे मंत्रालय सिर्फ अपनी चिन्ता करे, Home Ministry सिर्फ जो रोड पर border post होते हैं, उन border posts की चिन्ता करे या हम सिर्फ अपने वाणिज्य मंत्रालय की चिन्ता करें। सरकार में लगातार एक दूसरे मंत्रालय से सम्पर्क बना रहता है, वहां लगातार चर्चाएं चलती रहती हैं कि क्या-क्या और प्रोत्साहन देशवासियों के लिए, हमारे निर्यातकों के लिए हम दे सकते हैं, कैसे और अवसर ढूंढ़ सकते हैं कि लोगों को व्यापार करने का, उद्योग लगाने का, रोजगार करने का और काम मिले। इस विषय में लगातार काम चलता रहता है। जैसे उदाहरण के लिए रेलवे के प्रश्न पर माननीय रेल मंत्री जी कहना चाहें कि किस प्रकार से बंगलादेश के साथ रेलवे की सुविधाओं का कितना विस्तार हो रहा है, कैसे उसे बढ़ाने के लिए अलग-अलग स्तर पर प्रयत्न चल रहे हैं। भूटान से भी कैसे हम अपना आयात-निर्यात और बढ़ा सकें, उसमें road sector और railways, किस-किस माध्यम से इस दिशा में काम किया जा सकता है, सरकार इस पर लगातार प्रयासरत है। Port sector लगातार लगा रहता है कि अगर कोई चीज़ पश्चिमी भारत से जानी है तो वह sea route से भी इन देशों तक पहुंच सके। मैं समझता हूं कि यह पूरी सरकार बड़ी गंभीरता से अपने neighbourhood की तरफ भी देखती है और neighbourhood में जितने देश हैं, उन सब के साथ निरन्तर सम्पर्क बनाये हुए है और निरन्तर अपने trade को बढ़ाने के लिए कार्य कर रही है।

MR. DEPUTY CHAIRMAN: Question No. 244. Shri Rewati Raman Singh.

Sharp decline in number of mobile subscribers

[†]*244. SHRI REWATI RAMAN SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that there has been a sharp decline in the number of mobile subscribers in the country in the year 2020-21;

[†] Original notice of the question was received in Hindi.

(b) whether this decline has been registered due to the sluggish working style of mobile companies;

(c) the guidelines issued by Government to these mobile companies to provide state-of-the-art and prompt service to mobile customers; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DEVUSINH CHAUHAN): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) and (b) No Sir, there is no decline in the number of mobile subscribers in the country in the year 2020-21. As per the monthly Telecom Subscription Data released by Telecom Regulatory Authority of India (TRAI), the number of Mobile Subscribers in India increased from 1157.75 million in March 2020 to 1180.96 million in March 2021.

(c) and (d) To improve the Quality of Service (QoS), drive test and Radio Frequency (RF) optimization are carried out regularly by Mobile Service Providers. Further in order to provide state-of-the-art and prompt service to mobile customers, Service Providers optimally manage the increasing traffic by way of adding more number of sites, providing fiber backhaul, using small cells and undertaking network optimization.

Moreover, TRAI has issued guidelines and set various parameters and benchmarks to monitor QoS. These parameters are assessed for entire license service area on quarterly basis. For ensuring compliance with the QoS benchmarks and to protect the interests of the consumers, TRAI has prescribed the system of financial disincentives for non-compliance with the benchmarks.

श्री रेवती रमन सिंह :मान्यवर, मैं आपके माध्यम से मंत्री जी से जानना चाहता हूँ, अभी वाणिज्य और उद्योग मंत्री माननीय पीयूष गोयल जी बोल रहे थे कि पूरे विश्व में टेलीकॉम सेक्टर की अपार सीमाएं

बढ़ गई हैं। मैं मंत्री जी से आग्रह करना चाहता हूँ कि भारत में अभी भी 2G स्पेक्ट्रम चल रहा है, जबकि कुछ कम्पनियाँ, जैसे उदाहरण के तौर पर 'जियो' ने शुरू में लो टैरिफ पर connection देने का काम किया, लेकिन आज 'जियो' की हालत BSNL से भी खराब हो गई है। मैं माननीय मंत्री जी से जानना चाहूँगा कि हमारे BSNL और MTNL की सेवाओं को बेहतर बनाने के लिए सरकार कोई कार्रवाई करेगी? अगर हाँ, तो क्या?

श्री देवुसिंह चौहान : माननीय उपसभापति जी, माननीय श्रद्धेय प्रधान मंत्री जी के नेतृत्व में पिछले सात सालों में 2014 से लेकर अभी तक बहुत बड़ा revolution इस क्षेत्र में आया है। जहाँ तक telecom network की बात है, हमारे यहाँ पूरे विश्व के lowest rate से telecom network की सेवाएं दी जाती हैं। जो consumption 2014 में 1 GB डेटा प्रति माह भी नहीं था, वह आज 15 GB consumption हो गया है। अगर रेट की बात करें तो जो 1 GB का रेट पहले लगभग 270 रुपये था, आज वह almost 10 rupees पर आ गया है। Voice call almost free हो गई है। ये अभूतपूर्व आँकड़े तभी संभव हैं, जब हमारी service अच्छी हो। इस service को अच्छा करने के लिए हमारे यहाँ विविध व्यवस्थाएँ भी हैं। Service ठीक है कि नहीं, उसके लिए service providers खुद drive test करते हैं, regular basis पर करते हैं। वे radio frequency optimization का काम करते हैं। वे आवश्यकता होने पर sites का नंबर भी increase करते हैं। Backhaul को जो tower के साथ connect किया जाता है, वे उसका भी ख्याल रखते हैं। एक regulatory body है - TRAI, जो service ठीक है कि नहीं, उसके लिए एक independent agency है। वह उसकी monitoring भी करती है। Quality of service का जो benchmark है, अगर वह ठीक नहीं है, तो आवश्यकता होने पर वह उस पर penalty भी लगाती है। हमारे विभाग ने एक Public Grievance Cell बनाया है। सेवा को लेकर जब भी कोई complaint आती है, उसके लिए हाल ही में हमारे मंत्री जी ने यह decision भी लिया है कि अगर कोई भी complaint आती है और वह 48 hours से ज्यादा लंबित है, तो उसको सीनियर ऑफिसर attend करेंगे।

जहाँ तक BSNL और MTNL की बात है, तो BSNL और MTNL की legacy कैसी थी, यह पूरा हाउस जानता है, लेकिन उनको revive करने के लिए सरकार ने बहुत सारे steps उठाए हैं। सरकार ने अक्टूबर, 2019 में एक revival package भी दिया था, जिसके चलते 50 परसेंट से अधिक लोगों ने VRS भी ली है। आने वाले समय में, जिसे operating profit बोलते हैं, उस revival package के साथ हमने उसको acquire किया है। Land acquisition के लिए भी सरकार ने BSNL और MTNL को approach करके छूट दी है। आने वाले समय में, जो sovereign guarantee थी, उसको लेकर मार्केट में पैसा उठाने के लिए भी BSNL और MTNL को छूट दी गई है।

श्री उपसभापति : माननीय मंत्री जी, आप briefly answer दें, क्योंकि फिर उनको दूसरा supplementary भी पूछना है।

श्री देवुसिंह चौहान : महोदय, उन्होंने पूछा है कि BSNL और MTNL के लिए क्या-क्या action लिया गया है, इसलिए मैं यह बता रहा हूँ।

श्री उपसभापति : आप briefly answer दें। Now, second supplementary.

श्री रेवती रमन सिंह : मान्यवर, मैं आपके माध्यम से मंत्री जी से कहना चाहूँगा कि मैंने सवाल कुछ पूछा था, लेकिन वे जवाब कुछ दे रहे हैं। मैंने पूछा था कि इसको revive करने के लिए क्या किया जा रहा है? अभी आप कोई call मिलाइए, तो यह बीच में ही कट जाती है। आधी बात होती है, फिर दोबारा लगाइए, इस तरह से तीन-चार बार call लगानी पड़ती है, तब पूरी बात हो पाती है। वे कह रहे हैं कि हम improvement कर रहे हैं। आपने केवल VRS दे दी, इससे कोई improvement नहीं होता है। मैंने यह पूछा था कि क्या आप BSNL को 4G या 5G provide करेंगे, जिससे उसकी service बेहतर हो सके?

श्री देवुसिंह चौहान : माननीय उपसभापति जी, माननीय सांसद ने पहले MTNL और BSNL के बारे में पूछा था, अब वे 4G service के बारे में पूछ रहे हैं। हाँ, बहुत ही जल्दी, लगभग इसी साल के अंत तक BSNL में 4G service शुरू हो जाएगी। आपने जो BSNL की service की quality की चिंता की है, इसके कारण वह भी improve हो जाएगी।

श्री उपसभापति : माननीय नरहरी अमीन जी।

श्री नरहरी अमीन : माननीय उपसभापति महोदय, क्या माननीय मंत्री जी यह बताने की कृपा करेंगे कि USOF के अंतर्गत डिपार्टमेंट द्वारा क्या काम होते हैं और डिपार्टमेंट ने कितने नए reforms किए हैं?

श्री देवुसिंह चौहान : माननीय उपसभापति जी, USOF एक ऐसा fund है, जो telecom service को expand करने का काम करता है। उन areas में, जहाँ यह technically, commercially viable नहीं होती है, जहाँ service providers नहीं जाते हैं, वैसे areas में USOF से यह काम किया जाता है। जैसे LWE क्षेत्र हैं, Aspirational Districts हैं, North-East areas हैं, border areas हैं, National Highways हैं, अंडमान-निकोबार और लक्षद्वीप जैसे islands हैं। वहाँ connectivity देने का काम यह USOF करता है। इनके अलावा कुछ uncovered villages होते हैं, जहाँ viability नहीं होती है, वहाँ USOF को use करके हम यह काम कर रहे हैं।

जहां तक माननीय सदस्य ने reforms की बात पूछी है, तो हाल ही में reforms के लिए हमारी सरकार के द्वारा बहुत सारे स्टेप्स उठाए गए हैं। ये reforms हम इसलिए लाए हैं, क्योंकि इस सेक्टर

को हम बहुत प्रमुखता देते हैं। हमारे देश में जो भी important activities हो रही हैं, उनका प्रमुख आधार telecom sector ही है। Telecom sector को upgrade करने के लिए एक reform हम यह लाए हैं कि जो AGR licence fee थी, उसकी हमने एक अलग परिभाषा दी है। पहले AGR licence fee और कंपनी का जो main revenue आता है, ये साथ जुड़े हुए थे, लेकिन अब हमने इसको telecom revenue से अलग कर दिया है। Telecom revenue से अब हम AGR लेते हैं। Telecom service providers की पहले जो बकाया राशि थी, यानी हमें उनसे जो पैसा लेना था, उस पैसे को हमने 10 साल की instalments में लेना तय किया है। शुरू के चार साल को भी छोड़ दिया गया है, उसके बाद हम उनसे इसकी instalment लेंगे। Rate of interest को लेकर भी हमने उनकी काफी मदद की है। पहले हमारे पास जो security deposit रखना पड़ता था, उसको भी हमने कम कर दिया है, अब security deposit के रूप में हम सिर्फ 20 per cent amount रखेंगे। पहले जो rate of interest था, उसको हमने कम किया है। जो spectrum usage पहले 20 साल का था, उसको हमने 30 साल कर दिया है।

श्री उपसभापति : माननीय मंत्री जी, प्लीज, संक्षिप्त उत्तर दें।

श्री देवुसिंह चौहान : इस सेक्टर को बढ़ावा देने के लिए हम ये सब reforms लाए हैं।

श्री उपसभापति : मैं पुनः माननीय सदस्यों और माननीय मंत्रीगणों से आग्रह करता हूँ, चेयरमैन साहब भी बार-बार यह कहते हैं, हम लोग भी बार-बार इसका उल्लेख करते रहे हैं कि आप जो भी सवाल पूछें, briefly पूछें और मंत्रीगणों की तरफ से जो उत्तर आए, वह भी briefly आए।

SHRI BINOY VISWAM : Sir, some of us, in the true spirit of Atmanirbhar Bharat, are still clinging on BSNL and MTNL. But, we should say that the service is very, very pathetic. I want to ask the Minister whether the Government has any plans to equip BSNL and MTNL with 5G technology to make it updated with present times. I saw the Ministers, including Shri Rajeev Chandrasekhar, thumping the desks when he spoke about it.

MR. DEPUTY CHAIRMAN : Thank you. You have already put your question.

SHRI BINOY VISWAM : Sir, 4G is outdated, we want 5G for BSNL and MTNL.

MR. DEPUTY CHAIRMAN : Thank you.

SHRI BINOY VISWAM : When will it come?

श्री देवसिंह चौहान : माननीय उपसभापति जी, माननीय सदस्य ने 5G service के बारे में चिंता व्यक्त की है। अभी हाल ही में हमने चार कम्पनियों को trial के लिए test-basis पर spectrum allot किया है। इन चार कम्पनियों की testing अब लगभग पूरी होने वाली है। जैसे ही testing खत्म हो जाएगी, parallelly हमने TRAI को उसके auction के लिए आदेश भी दे दिया है। जो chapter TRAI के पास है, उसके लिए उनको बोल दिया गया है कि इसकी auctioning के लिए जो regulatory है, उसके हिसाब से वह हमारा मार्गदर्शन करे। बहुत ही जल्द हम इसका auction करेंगे और इस साल के अंत तक हम देश में 5G सेवा को भी शुरू कर सकेंगे।

DR. KANIMOZHI NVN SOMU: Sir, the Minister has answered that there has been an increase in the usage of the mobile service providers. Is it only for BSNL or it is for the private providers also? I would like to know whether this increase is particularly for the BSNL as you have mentioned in the answer or it is for the private mobile service providers also.

श्री देवसिंह चौहान : माननीय उपसभापति जी, जल्दी ही पूरे देश में हम 98 per cent mobile connectivity coverage दे रहे हैं। इसमें BSNL भी शामिल है और private players भी शामिल हैं।

श्री उपसभापति : प्रश्न संख्या 245.

Examination results withheld by RRB

[†]*245. **SHRIMATI CHHAYA VERMA:** Will the Minister of RAILWAYS be pleased to state:

(a) the number of results withheld by Railway Recruitment Board (RRB) after holding examinations including Non-Technical Popular Categories (NTPC) examination;

(b) the number of examinations conducted by Railways during the last five years;

(c) the number of persons who have been handed over the appointment letters by Railways and number of persons who have joined the services after the conduct of examinations during the last five years; and

[†] Original notice of the question was received in Hindi.

(d) whether it is a fact that Railways is showing lax attitude in carrying out recruitments and thus causing the unemployed not getting adequate opportunities to join Railway service?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DANVE RAOSAHEB DADARAO): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) No result has been withheld by Railway Recruitment Board (RRB) after holding examinations including Non-Technical Popular Categories (NTPC) examination.

(b) During 2017-2018 and 2018-2019, Railway Recruitment Boards (RRBs) have issued 07 fresh Centralized Employment Notifications (CENs) for a total of 283747 vacancies of various Group 'C' and Level 1 (erstwhile Group 'D') posts on Indian Railways. Recruitment process for 143034 vacancies against four CENs has already been completed. Further, recruitment process for 140713 vacancies including Level 1 against three CENs is at examination stage.

In addition, Railway Protection Force (RPF)/Railway Protection Special Force (RPSF), have also completed recruitment process for a total of 10,568 vacancies against 04 Employment Notifications (ENs).

(c) During 2016-2017 to 2020-2021, a total of 200758 candidates for various Group 'C' (including Level 1) and Security related posts have been empanelled for appointment in Railways. Offer of appointments are given by Zonal Railways / Production Units to all the empanelled candidates subject to candidates satisfying all eligibility criteria, including verification of character and antecedents.

(d) No, Sir.

श्रीमती छाया वर्मा : महोदय, कल ही हमने रेलवे के बारे में विस्तार से चर्चा की है। रेलवे सर्वाधिक नौकरी देने वाला उपक्रम है, लेकिन पिछले कुछ दिनों से रेलवे को निजी हाथों में सौंपने का कुचक्र चल रहा है। माननीय मंत्री जी ने कल भी बताया और पहले भी कहते आए हैं कि हम इसे निजी हाथों में नहीं सौंप रहे हैं, लेकिन मैं पूछना चाहती हूँ कि आप Tejas train चला रहे हैं, आप Bullet Train चला

रहे हैं, क्या ये निजी हाथों में नहीं हैं? आपकी canteen को आपने निजी हाथों में दे दिया है, साफ-सफाई का काम निजी हाथों में दे दिया गया है, ticket counter को निजी हाथों में दे दिया है।

माननीय उपसभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहती हूँ कि आपने रेलवे की कितनी फर्म्स को निजी हाथों में दिया है और इसमें कितने ठेकेदार शामिल हैं? महोदय, रेलवे में स्टाफ की कमी हो रही है।

श्री दानवे रावसाहेब दादाराव : उपसभापति जी, बजट भाषण में इस बारे में बताया गया है और क्वेश्चन के माध्यम से भी कई बार माननीय सदस्य ने यह प्रश्न पूछा है कि क्या रेलवे का निजीकरण होने जा रहा है। मैं आपको इस बारे में आश्वस्त करना चाहता हूँ और मेरे से पहले के मंत्री जी ने लोक सभा में भी बोला है कि रेलवे का निजीकरण नहीं होगा और मैं भी आज आपको आश्वस्त करता हूँ कि रेलवे का निजीकरण नहीं होगा। अब कुछ सेवाएं इसमें ऐसी होती हैं, जो निजीकरण से नहीं चलती हैं, लेकिन रेलवे का निजीकरण नहीं होगा, यह बात पक्की है।

श्रीमती छाया वर्मा : मेरा दूसरा सवाल यह है कि रेलवे ने पिछले पांच वर्षों में कितने पदों को समाप्त किया है, जिसकी वजह से बेरोज़गारी बढ़ी है?

श्री दानवे रावसाहेब दादाराव : उपसभापति महोदय, रेल विभाग में भर्ती का आयोजन करना एक निरंतर प्रक्रिया है। रेलवे में जो भर्ती होती है, उस भर्ती के सात नोटिफिकेशंस निकले थे। उसके फर्स्ट फेज़ में 1,43,034 उम्मीदवारों की भर्ती पूर्ण रूप से हुई है और सेकेंड फेज़ में 1,40,713 उम्मीदवारों की भर्ती पूरी हुई है। इस तरह से टोटल 2,83,747 उम्मीदवारों की भर्ती हुई है और भर्ती की कुछ प्रक्रिया अभी भी चालू है। 2,00,758 उम्मीदवारों को नियुक्ति पत्र भी दे दिये हैं, जिसमें आरपीएफ और आरपीएसएफ भी शामिल हैं।

श्री सुशील कुमार मोदी : उपसभापति महोदय, सबसे पहले मैं माननीय रेल मंत्री, श्री अश्वनी वैष्णव जी को धन्यवाद देना चाहूंगा जिनके प्रयास से पिछले दिनों जो रेलवे परीक्षार्थियों का आंदोलन चल रहा था, छात्रों की सारी मांगों को मान लिया है। उन्होंने यह एक बड़ा ऐतिहासिक कार्य किया है। मैं माननीय मंत्री जी से एक आग्रह करूंगा कि ग्रुप-डी की जो परीक्षा स्थगित कर दी गई थी, उसे शीघ्रातिशीघ्र कराने का कष्ट करें। आपने जुलाई में परीक्षा आयोजित कराने का एलान किया है। मैं आपसे आग्रह करूंगा कि इसमें पहले ही दो-तीन साल का विलम्ब हो चुका है, क्या सरकार यह बता सकती है कि परीक्षा कब आयोजित की जा सकेगी?

श्री दानवे रावसाहेब दादाराव : महोदय, माननीय सदस्य ने जो कहा है, वह बात सही है कि छात्रों की जो मांगें थीं, वे पूरी कर दी गई हैं, लेकिन मैं माननीय सदस्य को बताना चाहता हूँ कि एक उम्मीदवार के एक से ज्यादा कैटेगरी में उत्तीर्ण होने के कारण जो परसेप्शन निर्मित हुआ है, उसके हल के लिए

आरआरबी ने उस उम्मीदवार के हक को अबाधित रखते हुए वह उम्मीदवार केवल एक ही पोस्ट की उम्मीदवारी स्वीकार करे, ऐसी मांग की, ताकि बाकी जगह के अगेन्स्ट और ज्यादा नये उम्मीदवारों को दूसरे चरण की परीक्षा में शामिल होने का मौका दिया जा सके। इस कारण किसी के साथ भी अन्याय नहीं होगा और जल्द से जल्द परीक्षा आयोजित करके उन्हें न्याय दिया जाएगा।

SHRI ABIR RANJAN BISWAS: Sir, responding to part (b) of the question, the hon. Minister has said there have been seven Centralized Employment Notifications of which four have already been catered to and the recruitment process for 1,40,734 against these four Centralized Employment Notifications has been completed, and for the remaining 1,40,713, against three CENs is under examination. I would like to know by when it is expected to be completed.

श्री दानवे रावसाहेब दादाराव : महोदय, मैंने पहले ही बताया है कि भर्ती प्रक्रिया को चालू रखना रेलवे डिपार्टमेंट का एक निरंतर कार्य है, इसमें कोई रुकावट नहीं आती है और इसे हम जल्दी से जल्दी पूरा करेंगे।

श्री जुगलसिंह लोखंडवाला : महोदय, मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहूंगा कि जैसे हवाई जहाज चलाना हो, तो उसका ट्रेनिंग सेन्टर होता है, यदि बस चलानी हो, तो उसका भी ट्रेनिंग सेन्टर होता है। मैं जानना चाहता हूं कि क्या रेलवे का प्रशिक्षण देने के लिए कोई ट्रेनिंग सेन्टर्स हैं, यदि हैं, तो कहां हैं, क्या मंत्री जी बताने की कृपा करेंगे?

श्री दानवे रावसाहेब दादाराव : उपसभापति जी, रेलवे में भर्ती होने के बाद उसके ट्रेनिंग सेन्टर्स होते हैं, देश भर में रेलवे के 166 ट्रेनिंग सेन्टर्स हैं, रेलवे में भर्ती होने के बाद ही उनमें चयनित उम्मीदवारों को भेजा जाता है।

श्री उपसभापति : प्रश्न संख्या 246. श्री सैयद नासिर हुसैन।

Women workforce in agriculture sector

*246. SHRI SYED NASIR HUSSAIN: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) the total number of women engaged in sowing, hoeing, weeding and harvesting in agriculture sector;

(b) the total women workforce in this sector since 2016 and the current year; and

(c) the details of the number of women who left the agriculture sector due to COVID-19 and the steps taken by Government to prevent it?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI KAILASH CHOUDHARY): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) and (b) As per the Census 2011 conducted by the Registrar General of India, the extent of women participation in agriculture was to the tune of 9.76 crore comprising 3.60 crore as cultivators and 6.16 crore as agricultural labourers. Specific data on number of women engaged in sowing, hoeing, weeding and harvesting in agriculture sector is not maintained in the Ministry of Agriculture and Farmers Welfare.

(c) The information on number of women who left the agriculture sector due to COVID-19 is not maintained in the Ministry.

The guidelines of the various beneficiary oriented schemes of the Department of Agriculture and Farmers Welfare (DA and FW) provide for the States and other Implementing Agencies to incur expenditure on women farmers. These schemes include Support to State Extension Programmes for Extension Reforms, National Food Security Mission, National Mission on Oilseed and Oil Palm, National Mission on Sustainable Agriculture, Sub-Mission for Seed and Planting Material, Sub-Mission on Agricultural Mechanization and Mission for Integrated Development of Horticulture.

The Department of Rural Development launched a scheme exclusively for women farmers namely, Mahila Kisan SashaktikaranPariyojana (MKSP), as a sub-component of Deendayal Antyodaya Yojana-National Rural Livelihood Mission (DAY-NRLM). The primary objective of this scheme is to empower women and to enhance their participation and create sustainable livelihood opportunities for them in agriculture.

Apart from these, Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) and Pradhan Mantra Kisan Mandhan Yojana (PM-KMY) implemented by the Department of

Agriculture and Farmers Welfare provide income support and pension benefits to the farmers including women farmers.

SHRI SYED NASIR HUSSAIN: Sir, the Minister has not given me the specific answer to my question. He has answered it generally. I think that is the reason why the funds allotted under different schemes are underutilized. Sir, my first supplementary is that the Government, and especially the Prime Minister of the country, had assured and promised the farmers of this country that their income will be doubled by 2022. Has their income doubled? If not, what are the measures that the Government is taking to double their income?

श्री कैलाश चौधरी : माननीय उपसभापति महोदय, जैसा कि इन्होंने पूछा है, जो योजना है, उसका डेटा और महिलाओं से सम्बन्धित आंकड़े एकदम व्यवस्थित रखे गये हैं तथा निश्चित रूप से पूरा उत्तर दिया गया है।

महोदय, जहाँ तक income double करने की बात है, मैं बताना चाहूँगा कि प्रधान मंत्री जी ने जैसे ही यह घोषणा की कि किसानों की income बढ़ानी है, उसे double करना है, तो उसको लेकर एक कमेटी का गठन किया गया। उस कमेटी का गठन करने के बाद लगातार प्रयास करते हुए कई pillars तैयार किये गये, जैसे- income doubling के लिए लागत को कैसे कम किया जाये, इसके ऊपर काम किया गया और कई योजनाएँ बनायी गयीं। उसके साथ ही उत्पादकता में वृद्धि हो, उसमें value addition भी हो तथा farming में मशीनीकरण के अन्तर्गत भी उसके साथ नयी technology जुड़े। इसके साथ ही जोखिम कम करने की भी योजनाएँ बनायी गयीं और marketing में reforms लाने का भी काम किया गया। उसी का परिणाम है कि आज इतनी योजनाएँ प्रारम्भ की गयी हैं, बजट को भी बढ़ाया गया है और हमारे 10,000 FPOs भी बन रहे हैं। मुझे लगता है कि उनसे आने वाले समय में किसानों को लाभ होगा।

महोदय, income doubling के बारे में मैं यह बताना चाहूँगा कि हमारे सामने कई ऐसे उदाहरण हैं, जिनमें income double ही नहीं, उससे भी अधिक हुई है। उसका एक उदाहरण मैं देना चाहूँगा। हमारे कश्मीर के जो किसान हैं, उनके वहाँ पर सरकार के द्वारा saffron park बनाया गया है। उसकी वजह से वे किसान अपना केसर वहाँ पर लेकर जाते हैं, वहाँ पर उसकी sorting, grading करके लेकर जाते हैं। इससे वही केसर, जो पहले 1 लाख रुपये प्रति किलो तक बिकता था, आज उसे 2 लाख रुपये से अधिक में वे किसान बेच पा रहे हैं। तो निश्चित रूप से मैं कह सकता हूँ कि ऐसे कई reforms किये गये हैं, जिनकी वजह से 2022 का लक्ष्य पूरा होते-होते वे आंकड़े भी आर्येंगे, तो मैं कह रहा हूँ कि यह double ही नहीं, बल्कि उससे भी आगे के लिए हम किसानों के लिए सरकार की योजना बनाने का काम कर रहे हैं।

श्री सैयद नासिर हुसैन : इसका मतलब इसका भी डेटा आपके पास नहीं है। Sir, my second supplementary question, through you, is this. In many parts of our country, agricultural land is being acquired in the name of industrialization. Later, industrialization never happens. I would specifically give one example. I come from Ballari. About 15,000 acres of land has been acquired by the State Government, from 2006 till now, but no industry has come there. The land is neither being utilized for industrialization nor is it being used for agricultural farming. So, how does the Government of India ensure that the land is given back to the agricultural labourers?

श्री कैलाश चौधरी : माननीय उपसभापति महोदय, वैसे यह क्वेश्चन इस विषय से रिलेटेड नहीं है, लेकिन फिर भी मैं कहना चाहूँगा कि जो भूमि acquisition का काम है, वह राज्य सरकार का है। राज्य सरकार किसी क्षेत्र में किसानों के लिए प्रोजेक्ट्स के लिए या अन्य प्रोजेक्ट्स के लिए या कोई नया उद्योग स्थापित करने के लिए जमीन acquire करती है। जमीन acquire करने के बाद राज्य सरकार की यही मंशा रहती है कि वहाँ पर उद्योग स्थापित हों। उसमें कुछ स्थानों पर कुछ समय का विलम्ब हो जाता है, जिसकी वजह से वह जमीन जो किसानों से ली जाती है -- कुछ राज्यों में ऐसा भी है कि वहाँ पर अगर बहुत लम्बे समय तक कोई प्रोजेक्ट नहीं लगाया गया है और अगर वहाँ किसान सरकार के पास जाते हैं, तो कुछ राज्य सरकारों ने उसको किसानों को वापस देने का प्रावधान भी रखा है। लेकिन मुझे इतना कहना है कि यह जमीन से सम्बन्धित जो विषय होता है, वह राज्य सरकार का विषय होता है।

डा. सुमेर सिंह सोलंकी : माननीय उपसभापति महोदय, नर्मदे हर! महोदय, भारत एक कृषि प्रधान देश है। यहाँ कृषि क्षेत्र के कार्यों में महिलाओं की महत्वपूर्ण भूमिका होती है। महोदय, मेरा एक गम्भीर प्रश्न है। मैं आपके माध्यम से माननीय कृषि एवं किसान कल्याण मंत्री महोदय से यह जानना चाहता हूँ कि देश के कृषि क्षेत्र में, खेतों, नदी, नालों, पहाड़ों, बीहड़ों और जंगलों में जंगली जानवरों के बीच जान जोखिम में डाल कर जीवन भर कार्य करने वाली हमारी माताओं और बहनों की सुरक्षा एवं उनके विकास के लिए सरकार की कौन-कौन सी योजनाएँ हैं, विशेषकर, पहाड़ी क्षेत्रों के लिए भविष्य में बनायी जाने वाली कोई योजना है? ...(व्यवधान)...

श्री कैलाश चौधरी : माननीय उपसभापति महोदय, माननीय सदस्य ने बहुत ही अच्छा सवाल पूछा है। पहाड़ी क्षेत्रों के अन्दर ऐसी जो महिलाएँ हैं, उनके लिए सरकार काम कर रही है। मुझे यह बताते हुए खुशी है कि पहाड़ी क्षेत्रों के लिए भारत सरकार की ओर से स्पेशल छूट भी है और वहाँ के लिए कई योजनाएँ प्रारम्भ की गयी हैं। जो सामान्य क्षेत्र हैं, उन क्षेत्रों के अन्दर राज्यों का जो सहयोग होता है, राज्यों का जो साथ होता है, उसमें 60:40 का ratio रहता है, लेकिन जो पहाड़ी और नॉर्थ-ईस्ट का क्षेत्र है, वहाँ 90:10 के ratio से सरकार की योजना को किसानों या आम जनता तक पहुँचाया जाता है।

उसके साथ ही 'Mission Organic Value Development for North-Eastern Region' चला रहे हैं। 'Sub-Mission on Agricultural Mechanisation' के अंतर्गत भी पहाड़ी क्षेत्रों को विशेष छूट दी गई है।

श्री उपसभापति : माननीय मंत्री जी, 1.00 बज चुका है, Question Hour is over. The House stands adjourned to meet at 2.30 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part - I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

The House then adjourned for lunch at one of the clock.

The House reassembled at thirty-three minutes past two of the clock,
MR. DEPUTY CHAIRMAN *in the Chair.*

PRIVATE MEMBERS' RESOLUTION

Regarding establishing Research Foundations at the State and district levels on the lines of the National Research Foundation for reviving the Indian knowledge tradition

MR. DEPUTY CHAIRMAN: We will take up the Private Members' Resolution. Shri Rakesh Sinha to move a Resolution urging the Government, *inter alia*, to establish research foundations at the State and district level on the lines of National Research Foundation to revive Indian knowledge traditions to provide an opportunity to move to students of all disciplines to carry out research in part-time mode and acquire diploma or degree for the work, to grant national recognition to traditions pertaining to art, literature, culture and festivals and to form civilization-culture cell with adequate financial assistance to groups associated with such traditions and micro-cultures.

श्री राकेश सिन्हा (नाम निर्देशित) : महोदय, मैं निम्नलिखित संकल्प उपस्थित करता हूँ :-

"इस तथ्य को ध्यान में रखते हुए कि:-

- (i) भारत एक प्राचीन सभ्यता है जो हजारों वर्षों की सभ्यतागत यात्रा के माध्यम से एक ज्ञान परंपरा के रूप में विकसित हुई, जो दर्शन से लेकर विज्ञान, कृषि से लेकर कला सहित मानव जीवन से संबंधित सभी क्षेत्रों में अपनी उत्कृष्टता के लिए प्रसिद्ध रही है;

- (ii) लंबी औपनिवेशिक दासता के कारण भारतीय ज्ञान परंपरा को उपेक्षा का शिकार होना पड़ा क्योंकि औपनिवेशिक संस्कृति ने इसके प्रति हीनता का भाव उत्पन्न करने की कोशिश की;
- (iii) औपनिवेशिक काल और उससे पूर्व भारत के प्रसिद्ध ज्ञान केन्द्रों को राजनीतिक, सैन्य और सांस्कृतिक हमलों का सामना करना पड़ा, विश्व प्रसिद्ध नालंदा विश्वविद्यालय को जला दिया जाना उसका एक ऐसा उदाहरण है जिसके बारे में कई पीढ़ियों को जानकारी तक नहीं मिली और हसमुख संकालिया ने 1934 में इस पर एक छोटी पुस्तक भी लिखी थी;
- (iv) नालंदा की तरह ही अनेक प्रमुख विश्वविद्यालय थे, जैसे विक्रमशिला, तक्षशिला, केरल में कान्थाल्लूर शाला (9वीं से 12वीं शताब्दी के बीच) आदि;
- (v) औपनिवेशिक काल के दौरान मैकाले द्वारा पाश्चात्य शिक्षा पद्धति लाई गई, जिसका उद्देश्य भारतीयों को अपनी ज्ञान-परंपरा से दूर करना था और महात्मा गांधी ने 1931 में दिये गये अपने भाषण में इसे एक सुंदर वृक्ष की मृत्यु के रूप में अभिव्यक्त किया था;
- (vi) भारत अंग्रेजों के आने से पूर्व शिक्षा के क्षेत्र में जिस मुकाम पर था, उसे जिलाधीशों की पहली सर्वेक्षण रिपोर्ट (1 जुलाई, 1936) से समझा जा सकता है, जिसमें कहा गया था कि बंगाल-बिहार में एक लाख स्कूल थे और मद्रास के 21 जिलों की रिपोर्ट में कहा गया था कि केवल मद्रास प्रेसिडेंसी में ही 11,575 विद्वान और 1,57,195 छात्र थे और उच्च शिक्षा के करीब 1904 संस्थान थे;
- (vii) अंग्रेजी शिक्षा और यूरोप से उपजे विचारों ने राजनीतिक दासता के साथ-साथ विचारों और विमर्शों को भी गुलाम बना दिया और स्वतंत्रता के बाद भी यह भाव हावी रहा;
- (viii) वेद, भगवद्गीता, महाभारत, पुराण, रामचरितमानस इत्यादि ग्रंथों के अतिरिक्त ज्ञान-विज्ञान के हजारों ग्रंथ लिखे गये, उदाहरण के लिए पंचतंत्र जिसका दुनिया की पचास भाषाओं में अनुवाद हो चुका है और 570 ई. में इसका दूसरा अनुवाद फ़ारसी भाषा में किया गया था;
- (ix) औपनिवेशिक प्रभाव और निरंतर उपेक्षा के बावजूद भारत की ज्ञान-परंपरा अपने वैशिष्ट्य के कारण जीवित रही है और आज भी विद्या के परंपरागत केन्द्र ग्रामीण अंचलों में अस्तित्व में हैं;

- (x) देश के सभी हिस्सों में ज्ञान परंपरा से जुड़ी पुस्तकें, पाण्डुलिपियां और जानकारी उपलब्ध है और बहुत सारी जानकारी श्रुतियों के रूप में उपलब्ध है;
- (xi) समय के साथ-साथ वे पाण्डुलिपियां और जानकारी नष्ट हो गयी है;
- (xii) अनेक गांवों में आज भी दार्शनिक परंपराओं को जीवित रखा गया है, उदाहरण के लिए बिहार के मिथिला में सरिसब पाही गांव में न्याय दर्शन के अध्ययन की परंपरा जारी है;
- (xiii) केरल और काशी में शास्त्रार्थ (बौद्धिक चर्चा) की परंपरा की अनेक ऐतिहासिक घटनाओं और परंपराओं का उल्लेख जन-श्रुतियों में है और आज भी कई स्थानों पर इस परंपरा को जीवित रखा गया है;
- (xiv) असम के मयांग में तंत्र-विद्या का अध्ययन सदियों से हो रहा है और पश्चिमी बंगाल के नया गाँव में 250 पटुआ (चित्रकार) सदियों से चित्रकारी और संगीत के द्वारा उसकी अभिव्यक्ति की परंपरा को बनाए रखे हैं;
- (xv) जनजातीय ज्ञान-परंपरा भी अनेक सांस्कृतिक, भौगोलिक, जलवायु संबंधी और आर्थिक गतिविधियों से जुड़े विशिष्ट तौर-तरीकों और उपयोगी एवं ऐतिहासिक जानकारी से भरी पड़ी है;
- (xvi) देश में लोकतंत्र की प्राचीनता और प्रयोगधर्मिता का एक उल्लेख इतिहासकार के. पी. जायसवाल की पुस्तक 'हिंदू पॉलिटी' में मिलता है, परन्तु इसकी अनगिनत घटनाओं और प्रयोगों की जानकारी सर्वत्र फैली हुई है;
- (xvii) विद्वानों एवं संस्थाओं द्वारा भारत को सांस्कृतिक-वैचारिक दासता से मुक्त कराने के प्रयास हुए हैं परन्तु वह ज्ञान-परंपरा के पुनर्जागरण का रूप नहीं ले पाया है;
- (xviii) देश के लगभग सभी हिस्सों में छोटी-छोटी जगहों पर मेले, उत्सव, सभाएं होती हैं जिनमें से कुछ सैकड़ों वर्षों से हो रही हैं;
- (xix) ज्ञान-विज्ञान तथा दर्शन के क्षेत्र में व्यापकता और विशिष्टता के फैलाव का अनुभव स्थानीय तथा राष्ट्रीय दोनों स्तरों पर होता है;

(xx) नयी शिक्षा नीति में शोध पर बल दिया गया है,

यह सभा सरकार से आग्रह करती है कि-

- (क) भारतीय ज्ञान परंपरा को पुनर्जीवित करने के लिए जिस प्रकार नयी शिक्षा नीति के तहत राष्ट्रीय अनुसंधान संस्थान की स्थापना की गयी है उसी प्रकार के अनुसंधान संस्थान राज्य तथा जिला स्तरों पर भी स्थापित किए जाएं;
- (ख) देश के सभी विश्वविद्यालयों एवं महाविद्यालयों के लिए स्थानीय सांस्कृतिक, ज्ञान-विज्ञान संबंधी जानकारी एवं अन्य स्थानीय जानकारी को एकत्रित करना अनिवार्य कर दिया जाना चाहिए।
- (ग) सभी विद्याओं में अध्ययनरत छात्र-छात्राओं को इस अनुसंधान से अंशकालिक तौर पर जुड़ने का विकल्प और अवसर हो और उन्हें इस कार्य के लिए एक डिप्लोमा या डिग्री भी प्रदान की जाए।
- (घ) देश के हर व्यक्ति को सूक्ष्म संस्कृति से जुड़े पहलुओं के संबंध में शोध करने या जानकारी एकत्रित करने के लिए विश्वविद्यालय/महाविद्यालय के प्रकल्पों से जुड़ने का अवसर मिलना चाहिए।
- (ङ) कला, सहित्य, संस्कृति, विमर्श और उत्सवों से जुड़ी जो परंपराएं सैकड़ों वर्षों से चल रही हैं, उन्हें राष्ट्रीय मान्यता मिलनी चाहिए।
- (च) राष्ट्रीय एवं राज्य स्तर पर एक सभ्यता-संस्कृति प्रकोष्ठ बनाकर ऐसी परंपराओं, सूक्ष्म संस्कृति से जुड़े पक्षों को यथेष्ट आर्थिक सहायता प्रदान की जाए।
- (छ) विचारों के स्वराज की प्राप्ति के लिए देश में संगठित प्रयास हो।"

उपसभापति महोदय, सबसे पहले मैं आपको धन्यवाद देना चाहता हूँ। आज हम एक ऐसे मुद्दे पर संवाद कर रहे हैं, मैं इसे बहस नहीं कहूँगा।...**(व्यवधान)**... मैं एक ऐसे मुद्दे पर संवाद कर रहा हूँ, जिस पर इस देश में लंबे समय तक लंबी बहस की आवश्यकता है। मैंने जिस विषय को सभा के सामने रखा है, वह विषय भारत की सामूहिक चेतना का विषय है। पिछले दो सालों से भारतीय मेधा उस विषय पर विमर्श कर रही है, लेकिन जिस निष्कर्ष पर भारत को मन-कर्म-वचन से पहुंचना चाहिए था, विमर्श की अल्पता के कारण हम वहाँ देर से पहुंच रहे हैं।

मैं एक छोटी सी घटना के बारे में बताकर अपना विषय रखना चाहता हूँ। 1783 में William Jones ने कालिदास की शकुंतला का अनुवाद किया था। यह वह काल था, जब जर्मनी और जर्मनी के विद्वान अपनी नाट्य शैली को फ्रांस के आधिपत्य से मुक्त कराने के लिए लगातार परिश्रम कर रहे थे। उस समय जर्मनी की नाट्य शैली पर फ्रांस का आधिपत्य था। France literature का इतना आधिपत्य था कि जर्मनी के लोग अपने आपको उस भाषायी शैली का गुलाम मानते थे। लेकिन, वर्ष 1798 में Foster ने William Jones के अंग्रेजी अनुवाद से 'शकुंतला' का अनुवाद जर्मन में किया और शकुंतला ने फ्रांस के विद्वानों के सैकड़ों साल के उस परिश्रम और कठिनाई को दूर कर दिया। शकुंतला ने फ्रांस के विद्वानों को नाट्य शास्त्र का रास्ता बताया और उस समय से जर्मनी अपनी शैली में फ्रांस की दासता से मुक्त हुआ। यह एक छोटी सी घटना है कि हमारे कालिदास के शकुंतला नामक नाटक ने जर्मन साहित्य पर, जर्मन विद्वानों पर क्या प्रभाव डाला।

मैं एक दूसरी पुस्तक का भी नाम लेना चाहता हूँ - 'विज्ञान भैरव तंत्र'। उपसभापति महोदय, आज पूरी दुनिया में consciousness पर डिबेट चल रही है। न्यूरो साइंस बार-बार चेतना के ऊपर शोध कर रही है, विमर्श कर रही है। 'विज्ञान भैरव तंत्र' में 112 प्रकार की consciousness की बात कही गई है। शिव-पार्वती संवाद में पार्वती जी ने शिव जी से पूछा है कि हम स्पेस और टाइम से ऊपर जाकर यथार्थ को किस प्रकार से देख सकते हैं? इस पर शिव जी का पार्वती जी को उत्तर होता है कि हम 112 प्रकार की meditations से, साधना से, टाइम और स्पेस की सीमा से, transcending the time and space, यथार्थ की अनुभूति कर सकते हैं। भारत की यह जो ज्ञान परंपरा थी, उसी ज्ञान परंपरा से संबंधित मेरा यह विषय भी है। उसी ज्ञान परंपरा पर जो आघात औपनिवेशिक काल में हुआ, वह आघात कैसा था और क्यों था? 2 फरवरी, 1835 को मैकाले ने ब्रिटिश संसद में एक बात रखी। "I travelled length and breadth of India. I could not see a single beggar, a single thief. मैंने पूरे भारत का भ्रमण किया, मैंने एक भी भिखारी और एक भी चोर नहीं पाया। Such a wealth, such a moral value and such a high calibre! क्या भारत का यह नैतिक मूल्य है, क्या भारत के पास धन है, क्या भारत के पास वह कार्य करने की क्षमता है!" उसने कहा कि अगर ऐसा ही रहा, तो हम भारत को कभी जीत नहीं सकते हैं। फिर, उस ब्रिटिश संसद के सामने मैकाले ने कहा - यदि भारत पर आधिपत्य स्थापित करना है, तो we have to attack the very bedrock of India. उसकी कमर पर चोट करनी पड़ेगी। What is that bedrock? उसने यह identify किया, चिन्हित किया। भारत की जो बुनियाद है, that is cultural and civilizational heritage of India. भारत की जो सभ्यतायी, सांस्कृतिक विरासत है, जो उसकी ताकत है, उस पर अटैक करना पड़ेगा, उस पर आक्रमण करना पड़ेगा। फिर, उसने एक रास्ता दिखाया। मैकाले ने उसी ब्रिटिश संसद में बोलते हुए कहा - "इसका एकमात्र रास्ता यह है कि हम भारत की old and ancient शिक्षा पद्धति को, भारत की प्राचीन शिक्षा पद्धति को अपनी शिक्षा पद्धति से विस्थापित कर दें।" उसका परिणाम क्या होगा, उसने सदन को बताया - "उसके कारण भारत के लोगों में एक हीन भावना की एक हीन ग्रन्थि विकसित होगी और जो भी foreigners हैं, जो भी इंग्लिश हैं, वे उसे good and greater समझेंगे, उसे अच्छा और महान

समझेंगे।" ऐसा कहते हुए उसने भारत में शिक्षा पद्धति लाने का जो प्रस्ताव दिया, उसे अंग्रेजों ने स्वीकार कर लिया।

उपसभापति महोदय, उसका परिणाम क्या हुआ, मैं उस पर बहुत प्रकाश नहीं डालूँगा, क्योंकि हर हिन्दुस्तानी उसके परिणाम को जानता है। महात्मा गाँधी ने लंदन में सन् 1931 में दिए गए अपने लेक्चर में कहा था - "आपने एक सुंदर वृक्ष को काट दिया है।" वे भारत की उसी शिक्षा पद्धति की ओर इंगित कर रहे थे। उसी वर्ष बंगाल के महान दार्शनिक प्रोफेसर के.सी. भट्टाचार्य ने 'आशुतोष मेमोरियल लेक्चर' में कहा - "राजनीतिक दासता से मुक्ति का तो आंदोलन चल रहा है, लेकिन विचारों की जो दासता है, उससे मुक्ति का आंदोलन चलना चाहिए। राजनीतिक दासता को समाप्त करना, राजनीतिक दासता की अनुभूति करना, राजनीतिक दासता को देख लेना आसान होता है, लेकिन वैचारिक दासता को, संस्कृति की दासता को देखना, उसकी अनुभूति करना, उससे मुक्ति पाना कठिन होता है।" ये दोनों ही संवाद 1931 के हैं। इस दासता का प्रभाव कितना है, उसका मैं एक उदाहरण देना चाहता हूँ।

उपसभापति महोदय, आप जिस क्षेत्र से आते हैं, जिस विद्वता के साथ आपने काम किया है, यह हम सभी जानते हैं। आप जानते हैं कि भारत में एक नालंदा विश्वविद्यालय था। भारत में तक्षशिला और विक्रमशिला विश्वविद्यालय भी थे। नालंदा विश्वविद्यालय में एक नौ-मंजिला पुस्तकालय था, जिसमें लगभग एक करोड़ पुस्तकें थीं। The Great Library of Alexandria में जितनी पुस्तकें थीं, उतने ही हमारे पास manuscripts थे। सभी विद्वानों का यह मानना है कि Alexandria के पुस्तकालय में दो से सात लाख पुस्तकें थीं और हमारे पास उस वक्त नालंदा विश्वविद्यालय में 10 लाख manuscripts थे। वहाँ 10,000 लोगों में से 8,000 छात्र थे और 2,000 शिक्षक थे। ये वे लोग थे, जो एक चींटी को भी मारना गुनाह मानते थे। शिक्षा का वह केन्द्र, जहाँ तिब्बत, चीन और अरब के देशों से छात्र तथा शोधार्थी आते थे, उसमें बख्तियार खिलजी ने आग लगा दी। दुनिया के इतिहास में ज्ञान पर यह सबसे बड़ा हमला था। 8,000 छात्र और 2,000 शिक्षक मार दिए गए। खिलजी की सेना ने पूछा कि इन पुस्तकों में क्या है, लेकिन वहाँ बताने वाला कोई नहीं बचा था। वहाँ तीन महीने तक आग लगी रही। इसमें महत्वपूर्ण बात यह नहीं है कि वहाँ आग लगा दी गई और वहाँ तीन महीने तक आग जली। यह तो एक घटना मात्र है। Alexandria की लाइब्रेरी का पतन आग लगने से हुआ, लेकिन वहाँ आग लगाई नहीं गई थी, बल्कि वहाँ आग पहुँच गई थी। Caesar भी चाहता था कि Alexandria की लाइब्रेरी का पतन हो।

वे सब लोग, जो मानवीय चेतना से डरते हैं, जो मानव के संकल्प से डरते हैं, वे ज्ञान के विरोधी हैं, क्योंकि ज्ञान मानव में चेतना का विकास करता है, ज्ञान से मानव में संकल्प आता है। इसी ज्ञान की चेतना के कारण दण्डी नामक साधु, जो गंगा किनारे अर्धनग्न बैठे हुए थे, उन्होंने विश्व-विजेता सिकंदर को यह चुनौती दे दी थी कि मैं तुम्हें राजा नहीं मानता हूँ। यह वही ज्ञान की चेतना है, जो अर्धनग्न गाँधी को प्राप्त थी और जब वे आधे वस्त्र पहनकर ब्रिटेन गए, तब उन्होंने कहा कि मैं इसी वेशभूषा में राजा या रानी से मिलूँगा। गाँधी से पहले एक गंगाधर शास्त्री हुए, जो बनारस के एक विद्वान साधक थे। उनको लॉर्ड कर्जन ने बुलाया। जब उनकी वेशभूषा देखने के लिए

उनके पास अधिकारी आए, तो उन्होंने कहा कि यदि कर्जन को मुझसे मिलना है, तो मैं उसके पास इसी वेशभूषा में जाऊंगा। मैं भारतीय हूं और भारतीय ही बनकर जाऊंगा, कर्जन को मिलना है तो कर्जन किसी भी वेश-भूषा में मिले, उसके लिए मेरी कोई शर्त नहीं है। मेरी शर्त यही है कि मैं भारतीय बनकर जाऊंगा। यह भारत है, यह ज्ञान केंद्रित सभ्यता है। जिस नालंदा विश्वविद्यालय की 1 करोड़ पुस्तकें, 10,000 manuscripts, 8,000 विद्यार्थी, 2,000 शिक्षक मार दिए गए, जिस विश्वविद्यालय में पूरी दुनिया के लोग आते थे, उस विश्वविद्यालय को जला दिया गया। हममें से कोई भी नालंदा विश्वविद्यालय को गूगल में सर्च करेगा तो 71,65,000 सर्च मिलेंगे। Alexandria विश्वविद्यालय, जिसमें सिर्फ 7 लाख पुस्तकें थीं, उसमें किसी की हत्या नहीं हुई - आप The Great Library of Alexandria सर्च करेंगे, तो 10,60,00,000 सर्च मिलेंगे और Alexandria Library सर्च करेंगे, तो 3,40,00,000 सर्च मिलेंगे। 14 करोड़ सर्च उस पुस्तकालय के लिए होते हैं, जिसका decline हुआ, हमें 14 करोड़ सर्च से समस्या नहीं है। यह यूरोप की सभ्यता और विचारों का दुनिया पर किस प्रकार से आधिपत्य है कि दुनिया की सबसे बड़ी लाइब्रेरी के बारे में जानने की किसी को उत्कंठा नहीं है?

उपसभापति महोदय, मैं गलत हो सकता हूं, यदि मैं गलत हूं तो मुझे कोई ठीक करे और यह भी हो सकता है कि मैं गलत ही हूं। मैंने नालंदा विश्वविद्यालय के decline पर एक पुस्तक ढूंढ़ी, मुझे Gokhale Institute की Digital Library में एकमात्र पुस्तक मिली, वह पुस्तक Hasmukh D Sankalia की वर्ष 1934 में लिखी हुई कुछ पृष्ठों की किताब है।

[THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH) *in the Chair.*]

मैंने Alexandria विश्वविद्यालय की decline पर पुस्तकों को ढूंढ़ना शुरू किया, तो कोई ऐसा वर्ष नहीं है - आप 19वीं शताब्दी को छोड़ दीजिए, 20वीं शताब्दी को छोड़ दीजिए, 21वीं शताब्दी में भी इतने सालों के बाद भी कोई ऐसा वर्ष नहीं है - वर्ष 1990 में, वर्ष 1996 में, वर्ष 2007 में, वर्ष 2008 में, वर्ष 2011 में, वर्ष 2013 में, वर्ष 2018 में और वर्ष 2020 में Alexandria विश्वविद्यालय की लाइब्रेरी पर किताबें आयीं। ये दो घटनाएं किस बात को इंगित करती हैं! ये इस बात को इंगित करती हैं कि यूरोप का आधिपत्य इतना है कि यूरोप जो सोचता है, यूरोप में जो घटना घटती है, यूरोप जो समझता है, वही दुनिया की विचारधारा है। आप जो सोचते हैं, आपके यहां जो घटना घटती है, आपके यहां जो दर्शन है, चाहे उसका magnitude कितना ही बड़ा हो, चाहे उसकी intensity कितनी ही अधिक हो, वह दुनिया की विचारधारा नहीं है। इस घटना के द्वारा मैं यह प्रमाणित करना चाहता हूं कि कैसे यूरोप केंद्रित विचारधारा भारत पर हावी है।

उपसभाध्यक्ष महोदय, स्वतंत्रता का वह संग्राम चला तो हमने राजनीतिक विरोध किया, हमने आर्थिक शोषण के खिलाफ आवाज उठायी। दादाभाई नौरोजी ने वर्ष 1901 में 'Poverty and Un-British Rule in India' लिखी और कहा कि ब्रिटेन 500 million pounds ले जा चुका है, लेकिन दादाभाई नौरोजी से पहले भी, 30 जुलाई 1841 से लेकर 7 नवम्बर, 1841 तक Bombay Gazette में भास्कर पांडुरंग नाम के एक स्कॉलर ने 8 'Letters to the Editor' लिखे, संपादक के नाम लिखे गए 8

पत्रों ने ब्रिटिश साम्राज्यवाद को इतना प्रतीकात्मक बना दिया। उन 8 पत्रों में उन्होंने विश्लेषण किया कि किस प्रकार से ब्रिटेन ने कपड़ा उद्योग, धातु उद्योग एवं सभी उद्योगों में भारत को लूटा। उत्सा पटनायक जो जवाहरलाल नेहरू विश्वविद्यालय से जुड़ी हुई हैं, उन्होंने लिखा कि ब्रिटेन भारत से 49 ट्रिलियन डॉलर ले जा चुका है, यानी हमारी अर्थव्यवस्था पर ब्रिटेन के प्रभाव, हमारी राजनीतिक व्यवस्था पर ब्रिटेन के प्रभाव का हमने मूल्यांकन किया और विरोध किया, लेकिन जब हमारी संस्कृति पर और शिक्षा पर प्रभाव हो रहा था, तो दार्शनिक भाव में उसका विरोध होता रहा। वहां भी सीमित रूप से उसका विरोध होता रहा। मैंने महात्मा गांधी का उल्लेख किया, जिन्होंने भारत की शिक्षा व्यवस्था पर हुए आक्रमण पर ब्रिटेन में जाकर कहा कि You are attacking on a beautiful tree; you have cut down a beautiful tree. हमने K. C. Bhattacharya की बात की, जिन्होंने "Swaraj in Ideas" की बात कही, लेकिन जब संस्कृति पर आक्रमण होता रहा, तो हम उस आक्रमण को सहते रहे। यही कारण है कि आज़ादी के बाद आज हमारी वैचारिक प्रक्रिया, हमारी विचारधारा, हमारे सोचने का तरीका, हमारी कल्पना सभी यूरोप केन्द्रित है। आज decolonisation of imagination की आवश्यकता है, अपनी कल्पनाओं को decolonize करने की जरूरत है - हम क्या कल्पना करते हैं, हम कैसे बढ़ना चाहते हैं। यदि यह रोल मॉडल अमरीका और यूरोप बना रहेगा - किसी सभ्यता से कोई संघर्ष नहीं होता है। भर्तृहरि पांचवीं शताब्दी के विद्वान थे। भर्तृहरि ने पांचवीं शताब्दी में यह कहा कि ज्ञान की वृद्धि दूसरी संस्कृतियों, सभ्यताओं और विचारधारों के निरंतर संवाद से होती है। उन्होंने अंत में एक शर्त रखी। जो लोग दूसरों से संवाद करते हैं, क्या वे अपनी परंपराओं को जानते हैं! संवाद करने का नैतिक अधिकार, संवाद करने की क्षमता और संवाद का परिणाम उसी के पास होता है, जो व्यक्ति अपनी परंपराओं को जानता है, जो व्यक्ति अपनी संस्कृति को जानता है। भर्तृहरि के बाद यशोविजय ने 'ज्ञान सार' नाम की पुस्तक लिखी, "Essence of Knowledge". उसमें ऐसी 32 विशेषताएं बताई गई हैं, जो एक विद्वान और बुद्धिजीवी में होनी चाहिए। उस विद्वान बुद्धिजीवी की 32 विशेषताओं में संवाद की शैली को बताने की कोशिश की गई है। मैं एक विद्वान शांतिदेव को उद्धृत करना चाहता हूं। मैं इन तीनों को इसलिए उद्धृत करना चाहता हूं कि जब हम decolonisation की बात करते हैं, जब हम भारत की ज्ञान परंपरा की बात करते हैं, तो हम किसी के विरुद्ध नहीं हैं, किसी को हटाना नहीं चाहते हैं, हम किसी को exclude नहीं करना चाहते हैं, हम सब समावेशी होना चाहते हैं। शांतिदेव, Buddhist scholar थे और उन्होंने एक पुस्तक लिखी, शताब्दियों से उस पुस्तक की महत्ता है। उन्होंने यह कहा कि मैं जो कुछ भी लिख रहा हूं, अपनी संतुष्टि के लिए लिख रहा हूं। मैं कुछ नया नहीं लिख रहा हूं। मैं वही लिख रहा हूं जो आप जानते हैं, जो आप समझते हैं, मैं स्वान्तः सुखाय के लिए पुस्तक लिख रहा हूं। भारत की ज्ञान परंपरा में दो महत्वपूर्ण पक्ष हैं। भारत का कोई भी दार्शनिक ब्रह्मांड से नीचे बात नहीं करता है। यदि वह भूगोल की बात करेगा, तो पृथ्वी की बात करेगा; चेतना की बात करेगा, तो ब्रह्मांड की बात करेगा। दुनिया की सारी सभ्यताएं मानवीय चेतना पर टिकी रहीं, दुनिया की सारी सभ्यताएं, सभ्यताओं के भूगोल पर टिकी रहीं, लेकिन हमारी सभ्यता वैदिक काल से लेकर आज तक है। हमने पृथ्वी को अपना भूगोल माना और ब्रह्मांड को अपनी चेतना का कारण और परिणाम दोनों माना। इसलिए कहा जाता है कि हममें ब्रह्म है और ब्रह्म में मैं हूं। हमने

अपने आपको ब्रह्मांड से अलग नहीं किया। उस सभ्यता और संस्कृति में ज्ञान पर ऐसा हमला किया। उस हमले के दो परिणामों की ओर मैं आपका ध्यान दिलाना चाहता हूँ।

उपसभाध्यक्ष महोदय, E.B. Havell, the Principal of the Calcutta School of Art, उन्होंने रबीन्द्रनाथ ठाकुर के साथ काम किया था। Havell ने कहा कि "Anglo-Indian education has only one objective and that objective is, transplanting the intellectual impressions of Oxford and Cambridge." 'एंग्लो इंडियन की शिक्षा-व्यवस्था का एकमात्र उद्देश्य यह है कि ऑक्सफोर्ड और कैम्ब्रिज में जो विमर्श चलता है, जो उनकी सोच है, उनकी दृष्टि है, उसी को छाप देना, भारतीयों को उसकी कार्बन कॉपी बना देना। उसके अनुकूल सोचना, उसके अनुकूल व्यवहार करना और उसी ओर अपना आदर्श मानना। जब मैं बार-बार विदेशियों को उद्धृत करता हूँ, तो मुझे लाला लाजपत राय की 'दुखी भारत', 'Unhappy India' ध्यान में आती है। आपको ध्यान होगा कि 1927 में Catherine Mayo ने भारत की आलोचना करते हुए, यहां की महिलाओं की अवस्था, यहां के दलितों की अवस्था, यहां जाति व्यवस्था के परिणामों का जिक्र करते हुए, सुविधाओं की अभावग्रस्तता का उल्लेख करते हुए 'मदर इंडिया' में - पुस्तक के नाम से तो लगता है कि जैसे बहुत अच्छी पुस्तक हो - भारत की ऐसी आलोचना की, भारत की ऐसी तस्वीर प्रस्तुत की, जिस पर गांधी जी ने कहा था "This is report of drain inspector." यह drain inspector की रिपोर्ट है, "I don't read this book." एक तरफ गांधी जी ने किताब को खारिज किया, तो दूसरी तरफ लाला लाजपत राय ने उसी किताब का प्रतिवाद करने के लिए 'Unhappy India', 'दुखी भारत' नाम की पुस्तक लिखी। उस पुस्तक में उन्होंने जो लिखा - आज जब मैंने Havell को quote किया, आज जब मैंने Macaulay को quote किया, अपनी दुर्व्यवस्था के लिए भी और दुर्व्यवस्था से निकलने के लिए भी जब विदेशियों को quote किया - इस पर जब उन्होंने भी ऐसे लोगों को उद्धृत किया, तो उन्होंने लिखा "Nothing is more humiliating than have the necessity to quote foreigners in defence." इससे बड़ी कोई दुर्भाग्यपूर्ण बात नहीं हो सकती है कि हम विदेशियों को उद्धृत करते हैं। "This process itself shows the inferiority complex." यह प्रक्रिया स्वयं में दिखाती है कि हम inferiority complex से ग्रस्त हैं।

उपसभाध्यक्ष महोदय, विमर्श की प्रक्रिया को आगे ले जाने के लिए चाहे विदेशियों को उद्धृत करना पड़े, चाहे स्वदेशी चिंतकों को उद्धृत करना पड़े, हम विमर्श की प्रक्रिया को उस अंजाम तक ले जाना चाहते हैं, इस सदन को इसे उस अंजाम तक ले जाना चाहिए, जिससे भारत एक सभ्यता के रूप में जो ज्ञान की परंपरा है... 'न्याय मीमांसा' - मिथिला के एक गांव में 'न्याय मीमांसा' आरंभ हुई और 'न्याय मीमांसा' पर जिस व्यक्ति ने पुस्तक लिखी, मिथिला के उस गांव का नाम सरिसबपाही है, शायद मनोज झा जी उसी के आस-पास से आते हैं, उस गांव के नाम का उल्लेख उस पुस्तक में नहीं है। 'न्याय मीमांसा' जो इतना महत्वपूर्ण दार्शनिक हस्तक्षेप रहा, पूरी सभ्यता में 'न्याय मीमांसा' का हस्तक्षेप रहा और उसका उल्लेख तक नहीं है! नवद्वीप, नादिया - बंगाल से जो मेरे मित्र आते हैं, उन्हें पता होगा - उसे 'Oxford of India' कहा जाता है। क्या Oxford नादिया का मुकाबला करता! उस नवद्वीप का मुकाबला करने की ताकत एक नहीं, बल्कि 100 Oxford में भी नहीं थी। दबाव, आधिपत्य और जिस Tolstoy की पुस्तक का अनुवाद करते हुए - अब हम क्या करें, जब इस पुस्तक

का अनुवाद काका कालेलकर ने किया, तो उस प्रस्तावना में लिखा और जिस शब्द का प्रयोग किया - प्रतिष्ठित अकर्मण्य। दो तरह के अकर्मण्य होते हैं - एक तो वे, जो स्वभाव से अकर्मण्य होते हैं और एक ऐसे होते हैं, जो प्रतिष्ठित होते हैं, लेकिन अकर्मण्य होते हैं। हमबुद्धिजीवी जो दशकों से, शताब्दियों से प्रतिष्ठित अकर्मण्य बनकर रहे, Oxford को कहना चाहिए था 'Nadia of Britain'. Shakespeare को कहना चाहिए था 'Kalidas of Britain'. उसकी जगह कालिदास को कहा जाता है 'Shakespeare of India'. गगनेन्द्रनाथ ठाकुर - सरकार साहब, अगर नाम में कुछ गलती हो जाए, तो बता दीजिएगा -रबिन्द्रनाथ टैगोर के परिवार से आते थे, उन्होंने Macaulay की पूरी परियोजना को एक कार्टून से दिखा दिया। उस कार्टून का नाम था - विद्या कारखाना। हमारे दक्षिण के मित्र लुंगी की तरह धोती पहनकर आए, बिहार और उत्तर प्रदेश के लोग धोती पहन कर आए, कोई पजामा पहनकर आए, उस कारखाने में गए और उधर से पैंट, कोट, टाई पहनकर निकले। उस 'विद्या कारखाने' ने ही बता दिया कि Macaulay ने इस देश के विद्या के स्रोत पर, उस देश में जहां ज्ञान की परिभाषा अलग है।

3.00 P.M.

जब मैं decolonization की बात कर रहा हूं, तो मैं पहले ज्ञान की परिभाषा स्पष्ट कर दूं कि पश्चिम ज्ञान को किस रूप में देखता है और भारत ज्ञान को किस रूप में देखता है। पश्चिम में, 'knowledge is power'. Knowledge को wealth की तरह ताकत माना गया है। Knowledge से career बनता है, knowledge से आधिपत्य रहता है। इसीलिए knowledge के खिलाफ अभियान चलता रहा। मोहम्मद बिन बख्तियार खिलजी ने यहां जलाया, सीज़र ने अलेक्जेंड्रिया में, जो उसके पतन का कारण बना, लेकिन हमारे यहां नॉलेज को कहा जाता है purifier. It's not power, it's purifier. यह भर्तृहरि ने कहा कि inner self में knowledge आता है, तो हम भारत में ज्ञान को आंख से नहीं, मुंह से नहीं, कान से नहीं, मस्तिष्क से देते हैं। This is 'eyes of mind'. ज्ञान का उद्देश्य होता है कि मस्तिष्क में चक्षु का विकास करना, आंखों को विकसित कर देना। जब हम आंख बंद करके, मुंह बंद करके, कान बंद करके पूरी दुनिया को देख लेते हैं, वह ज्ञान होता है, जिसको शिव ने पार्वती से कहा - '112 types of meditation'; तो ज्ञान के ये दो प्रकार जो पश्चिम और पूरब के हैं, उसे हम भारतीयों को समझना पड़ेगा।

आगे मैं दूसरी बात का जिक्र करना चाहता हूं। भारत की परम्पराओं में जब न्याय दर्शन और नव न्याय विकसित हुआ, हम सब जानते हैं कि जीरो के आविष्कार से लेकर infinite तक, जब रामानुजन पर फिल्म बनी, तब हमें पता चला कि, "The Man who knew Infinity". उसके पहले हमें ज्ञान नहीं था। मुनि कश्यप, चार्वाक और सुश्रुत ने मेडिसिन के क्षेत्र में, चिकित्सा के क्षेत्र में, जो उन्होंने दिया, उसे पूरी दुनिया ले गई, लेकिन मैं जिस बात को रेखांकित करना चाहता हूं, वह भारत की नई पीढ़ी -- जो gaming में लगी हुई है, जो अन्य प्रकार से अपने आपको उलझाये हुए है -- को जानना और समझना चाहिए।

उपसभाध्यक्ष महोदय, हम सब ने "पंचतंत्र" का नाम सुना होगा। यह "पंचतंत्र" क्या है, विष्णु शर्मा के द्वारा लिखा गया पंचतंत्र है, लेकिन इसकी जो महत्वपूर्ण बात है, वह यह है कि 50 भाषाओं में 200 प्रकार के पंचतंत्र प्रकाशित हो चुके हैं। भारत की तीन-चौथाई भाषाएं बाहर की हैं। इस सदी में, 570 में, उपसभाध्यक्ष महोदय, बहुत दशकों के बाद, सदियों के बाद हमने AD और BC लिखना बंद किया है। Before Christ; After Death लिखना बंद किया। अब contemporary era लिखते हैं। 'Before Contemporary Era' लिखते हैं, आगे जाकर यह भी बदलने की जरूरत है कि 'Contemporary Era' कहां से शुरू होगा - जहां से तुम शुरू होते हो या जहां से दुनिया की वैज्ञानिकता शुरू होती है! हमारा आपसे संघर्ष नहीं है, इस पर हम संवाद करेंगे, लेकिन अभी आने वाले समय में, जब सभ्यता का संवाद शुरू होगा, तो यूरोप को हम दस्तक देंगे कि कैलेंडर भी जो है, वह वैज्ञानिकता किसमें है? नक्षत्रों में है, हमारे पंचांगों में है। मैं दरभंगा गया था और एक व्यक्ति को मैंने पंचांग बनाते हुए देखा। उसको आप रीजन से जोड़ते हैं! जैसे दर्शन के बारे में कहा गया है, "Indian philosophy has long been persecuted as a religious activity." भारत के दर्शन को एक साम्प्रदायिक प्रक्रिया बताकर उसे exclude कर दिया गया, दुनिया के दर्शन में उसे पढ़ते भी थे, उसको imitate भी करते थे, लेकिन अब अपने शब्दों में व्यक्त करके हमारे सामने प्रस्तुत करते थे। इसलिए culture of mathematics भी challenge में है।

उपसभाध्यक्ष महोदय, जब हम vedic mathematics की बात करते हैं, तो ऐसा लगता है कि हम सिर्फ वेद की बात कर रहे हैं। Mathematics अपने आप में प्योर नहीं होता है। सी.के.राजूनाम के व्यक्ति ने इस पर बहुत काम किया है। अनेक लोग काम कर रहे हैं। Mathematics एक कल्चर से पैदा होता है और mathematics की वे धाराएं होती हैं। उसमें 90 प्रतिशत तो वही होता है, लेकिन 10 प्रतिशत स्थानीयता से प्रभावित होता है। Calculus हमें पहले मालूम था, Newton से पहले भारत में calculus मालूम था तो geometry हो, arithmetic हो या algebra हो, वह भारत में पहले से विद्यमान था, तो क्या यह सिर्फ जनरल नॉलेज की बात हो जाएगी? क्या सुशुत का नाम, बिहार के दानापुर, जिसका नाम खगोल था...खगोल नाम क्यों पड़ा, परगना नाम क्यों पड़ा? 2009 में जब नासा ने कहा कि खगोल में जाकर, परगना गांव में जाकर पूर्ण रूप से सोलर एक्लिप्स को देखा जाता है, तब हमने देखा कि खगोल आर्यभट्ट की नगरी है, जहां आर्यभट्ट का आज भी जन्मदिन मनाया जाता है। मिथिला के जिस गांव का मैंने जिक्र किया, वहां न्याय दर्शन की परम्परा आज भी लोग जीवित रखे हुए हैं।

असम का Mayong गांव, तासा साहब Mayong गांव ही है न? Mayong गांव में आज भी तंत्र विद्या है। तंत्र विद्या को हमने भूत, प्रेत, पिशाच से जोड़ रखा है, लेकिन ऐसा नहीं है। तंत्र एक साइंटिफिक सिस्टम होता था। जब किसी चीज का decline होता है, जैसे ज्योतिष विद्या का decline हुआ तो किसी की गिरावट से हम उसका मूल्यांकन नहीं करते हैं, उसके अच्छे दिनों में, उसके अच्छे परिणामों से उसका मूल्यांकन करते हैं। लेकिन उस गांव को हम भूल गये हैं, वह सिर्फ विदेशी पर्यटकों का ही अध्ययन का केन्द्र रह गया है, ऐसा नहीं हो सकता है।

दूसरी महत्वपूर्ण बात यह है कि 19वीं शताब्दी में और 20वीं शताब्दी में हमारे पास साधन और संसाधन का अभाव था, तब राजेन्द्रलाल मित्र, नवगोपाल मित्र, राजनारायण बसु, बी.सी. पाल,

आर.के. गोपाल भांडारकर, जी. वेंकैया, बाद में दयानंद सरस्वती, लाला लाजपत राय, बाल गंगाधर तिलक, महर्षि अरविंदघोष, विवेकानंद - एक बड़ी श्रेणी चली, जो भारत की संस्कृति को, कला को, साहित्य को आगे बढ़ाने के लिए प्रयत्न करती रही। उस समय न हमारा राज था, न हमारा शासन था, न हमारे पास संसाधन था, इसे ही पीढ़ियों की इच्छा-शक्ति कहते हैं। यदि सभ्यता को बनाने की इच्छा-शक्ति होती है तो तिलक पैदा होता है, लाजपत राय पैदा होता है, दयानंद सरस्वती पैदा होता है, आर.के. भांडारकर पैदा होता है। जो लोग बिहार से, बंगाल से आते हैं, वे के.पी. जायसवाल को जानते हैं। मैं के.पी. जायसवाल का नाम इसलिए उल्लिखित करना चाहता हूँ कि के.पी. जायसवाल ने 1915 में बिहार एंड ओडिसा रिसर्च सोसाइटी की स्थापना की। उसके दो साल बाद आर.के. गोपाल भांडारकर ओरिएंटल रिसर्च सोसाइटी की स्थापना पुणे में हुई। ज्ञान की जो यह परम्परा है, वह अखिल भारतीय है, वह किसी एक सीमा तक सिमटी हुई नहीं है। मैंने जिन के.पी. जायसवाल का नाम लिया, वे पेशे से वकील थे। ज्ञान की भारत में विधा क्या है, उन्हें संस्कृत किसने पढ़ाई, किसी ने डिप्लोमा नहीं दिया, किसी ने डिग्री नहीं दी। एक बाबा जो उनके घर पर आता था, उसे बाल्टी बाबा कहते थे, उन्होंने उन्हें संस्कृत सिखाई, संस्कृत पढ़ाई। वे Oxford से लौटकर आये और 1913 में उन्होंने पहला लेख लिखा, 'Introduction to Hindu Polity' जो रामानंद चटर्जी निकालते थे, in Modern Review, Modern Review को हम सब जानते हैं कि Modern Review ने दुनिया में भारत की संस्कृति को, भारत की स्वतंत्रता, स्वाधीनता के आन्दोलन को किस मौलिकता के रूप में रखा। हिन्दू पोलिटी का आज मैं इसलिए उल्लेख करता हूँ कि आजादी के बाद पहली बार, मैं यह नहीं मानता हूँ कि बाकी लोग नहीं मानते थे, लेकिन पहली बार भारत के प्रधान मंत्री श्री नरेन्द्र मोदी जी ने सदन और सदन के बाहर डंके की चोट पर कहा कि India is the oldest form of democracy. भारत लोकतंत्र का प्राचीनतम घर है। समाज शास्त्र की किताब में कहीं एक पंक्ति आती थी, उसमें सिर्फ मगध, वैशाली और लिच्छवी के गणतंत्र का उल्लेख होता था। मैं उस उल्लेख से बाहर जाना चाहता हूँ ...(व्यवधान)...उपसभाध्यक्ष महोदय, मैं सिर्फ पांच मिनट में खत्म करता हूँ।

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): You can reply after everybody speaks. ...(Interruptions)... He has time to reply afterwards.

श्री राकेश सिन्हा: लोकतंत्र के बारे में जो के.पी. जायसवाल जी ने कहा ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Please conclude in two minutes. You can speak afterwards.

श्री राकेश सिन्हा: उन्होंने उस पुस्तक में जो बात लिखी है, वह पुस्तक 1924 में छपी। 1924 में वह किताब छपी और उसमें केवल उस व्यक्ति ने जो काम किया, जो शोध किया, उसे work philosophy is the passion कहते हैं, उसमें उन्होंने तीन बातों का जो उल्लेख किया, मैं उसको कहना चाहता हूँ।

भारत में सभा, समिति और वैदिक युग में हम सब जानते हैं कि जो गणतंत्र था, उस गणतंत्र के प्रकार क्या थे। हमारे यहां ऐसा भी गणतंत्र था, जिसमें राजा नहीं था। हमारे पास अवंतिका का ऐसा गणतंत्र था, जिसमें एक नहीं, दो राजा होते थे। हमारे यहाँ ऐसा गणतंत्र था, जिसमें Council of Ministers rule करती थी। हमारे यहाँ ऐसा गणतंत्र था, जिसमें युवराज और राजा के बीच में निर्णय होता था कि किसका निर्णय कितना महत्वपूर्ण है। मैं इसकी एक घटना का ज़िक्र करके अपनी बात को समाप्त करूँगा। अशोक ने एक बार निर्णय लिया। अशोक के निर्णय को जब कैबिनेट में discuss किया गया, ...

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Please move the Resolution.

श्री राकेश सिन्हा : तो उसने युवराज को बताया। युवराज ने कहा कि यह राज्य के हित में नहीं है, इसलिए राज्य की treasury से पैसा नहीं जाएगा। जब अशोक को कहा गया कि आप इस पर पुनर्विचार कीजिए, तो अशोक ने कहा था, 'I am sovereign of a half apple.' यानी "मैं आधे सेब का ही मालिक हूँ, आधे क्षेत्र का ही मालिक हूँ।" यह जो गणतंत्र है, यह जो राजतंत्र है, राजतंत्र की जो अपनी परिभाषाएँ थीं, आज दुनिया के सामने, चाहे Oxford हो या Cambridge हो या Harvard हो, वहाँ भारत के इस विमर्श को आगे ले जाना पड़ेगा।

उपसभाध्यक्ष महोदय, अंत में, मैं एक बात कहना चाहता हूँ। पूरे देश में ज्ञान के प्रति जो आकर्षण था, ज्ञान के प्रति उस आकर्षण की एक घटना का ज़िक्र हमें सुनना चाहिए। केरल में गोकर्ण से लेकर कन्याकुमारी तक 64 गाँव बसाए गए थे। वे गाँव उन scholars के थे, जो कई कारणों से विभिन्न भागों से केरल पहुँचे थे। कहीं persecution हो रहा था, कहीं सुविधाएँ नहीं मिल रही थीं। गोकर्ण से लेकर कन्याकुमारी तक 64 गाँवों को बसाया गया था। जिसे साउथ का नालंदा कहा जाता है, कान्थाल्लूर शाला, उसमें 64 branches थीं। चारवाक वहीं से अध्ययन करके आए। अध्ययन की जो परंपरा है और अध्ययन को आगे बढ़ाने की जो परंपरा है, मैं उसके दो-तीन नाम ले रहा हूँ। यदि चौखम्बा प्रकाशन काशी से ऐसी पुस्तकों को प्रकाशित करता था, जो नई पीढ़ी को भारत की संस्कृति का ज्ञान कराए, तो दूसरी तरफ D.A.V. College का Research Department लाहौर से किताबें प्रकाशित करता था, पुणे से एक आश्रम के द्वारा पुस्तकें प्रकाशित की जाती थीं। इस तरह से पश्चिम हो, पूरब हो, उत्तर हो, दक्षिण हो, ज्ञान के प्रति वही ललक थी।

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Sinha ji, you have moved the Resolution. Now any Member desiring to speak and the concerned Minister may also do so... (Interruptions)... You can definitely speak afterwards.

SHRI RAKESH SINHA: Sir, I am just concluding. I am concluding in two minutes.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): A lot of speakers are there.

SHRI RAKESH SINHA: Sir, just give me one minute.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): You finish it in one minute. Then I will call the next speaker.

श्री राकेश सिन्हा : यह जो उपनिवेशवादी ताकत और प्रवृत्ति से हम नहीं निकल पाए, इस घटना से हम सब समझ सकते हैं। आजादी के बाद मोहन लक्ष्मण रानाडे गोवा मुक्ति संग्राम में थे और जेल गए। 1962 में हमने गोवा के 4,000 सैनिकों को भारत से छोड़ दिया। जब मोहन लक्ष्मण रानाडे की मुक्ति की बात आई, तो हमने कोई शर्त नहीं रखी। 22 नवम्बर, 1966 को अटल बिहारी वाजपेयी जी ने; 7 अगस्त, 1969 को लोक सभा में जॉर्ज फर्नांडिस जी ने और 6 अगस्त, 1969 को लोक सभा में सेजवाल साहब ने यह सवाल उठाया कि हमने मोहन लक्ष्मण रानाडे को क्यों नहीं छोड़ा? उपसभाध्यक्ष महोदय, वह घटना कितनी दर्दनाक है, आप सुन लीजिए। मोहन लक्ष्मण रानाडे की माँ, रमाबाई की आंखों की रोशनी जा रही थी। वे उनके इकलौते बेटे थे। उन्होंने भारत सरकार से कहा कि मेरी आंखों की रोशनी जा रही है। रेडक्रॉस सोसाइटी ने उनकी तरफ से एक पत्र बनाकर पुर्तगाल के पास भेजा कि इससे पहले कि उनकी आंखों की रोशनी चली जाए, वे अपने पुत्र को अपनी आंखों से देख लेना चाहती हैं, लेकिन पुर्तगाल ने उनके निवेदन को खारिज कर दिया। हमारी सरकार उनको रिहा नहीं करवा पाई। ये जो घटनाएँ हैं, जिन घटनाओं के कारण आजादी के बाद जब Commonwealth की सदस्यता ली जा रही थी, उस समय CPM के सुन्दरय्याजी से लेकर भारतीय जनसंघ के लोगों ने कहा कि जिस Commonwealth के आप सदस्य बन रहे हैं, उसका head monarch है, जो संशोधन हुआ है, वह संशोधन सिर्फ face saving है, जिस Commonwealth के आप मेम्बर बन रहे हैं, वह देश आपको लूटता रहा है, आपको घसीटता रहा है। यह जो प्रवृत्ति है, इस प्रवृत्ति से निकलने के लिए आज देश को आत्मविश्वास चाहिए, आत्मबल चाहिए। इसी आत्मविश्वास और आत्मबल के सहारे हम अपने ज्ञान की परम्परा को आगे बढ़ाएं, उन चीजों को आगे बढ़ाएं, जो पूरी दुनिया के सामने हमारे देश को एक सभ्यतायी राष्ट्र के रूप में प्रस्तुत करें। इसी के साथ, मैं अपने इस संकल्प को सदन के सामने रखता हूँ, धन्यवाद।

The question was proposed.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): The Resolution is moved.
...(Interruptions)... Dr. AmeeYajnik; not present. Now, Shri Jawhar Sircar.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I thank you for giving me this opportunity. I thank Shri Rakesh Sinha. It was exactly 45 minutes, your usual class time, and we were all enlightened to be your students. He has spoken a lot of good things. I must compliment him. He has covered a lot of Indian history and I fully agree with him that we must all take pride in the achievements of India. We have just a few fine-tuning questions. That's all.

You have mentioned in your Resolution 'ancient India' and at another point, you have mentioned 'Indian knowledge tradition'. These two -- 'ancient India' and 'Indian knowledge tradition' -- are different, because Indian knowledge tradition continues beyond ancient India, through the medieval period and through the modern period. We cannot disown everything in the modern period. We can't send back all cycles to Great Britain or other things like matches or lanterns, just because they had sent them. We can't do that. We can't turn back the wheel of history. They were exploiters. They tried to captivate our minds. There is no doubt about it. They have changed our mindset and we really require a re-adjustment of our mindset. I fully agree with you. But I would raise a few humble points.

Sir, the first one is: Why did we forget all that knowledge? Why did we forget that surgery? Why did we forget how to drive flying machines? That is one thing that the proposed commission, if it is set up, may like to find out. Why did we fall back from the brilliance we had achieved in physics, astronomy and everything, and we are left behind with only Ayurveda, to which most people don't go, and Astrology? Why have we forgotten all this? Why is that we have forgotten that? We would like to ask that. We have to go for introspection to find out.

The second point which I would like to submit is that this forgetting was so devastating that we have forgotten everything. Let me explain. Samrat Ashoka is the pillar of our ancient Indian period. You know it; I know it; everyone knows it. Samrat Ashoka was wiped off from the Indian history. I am repeating that he was wiped off the Indian memory. Not a single textbook mentioned him for centuries after centuries for millennia, until he was rediscovered in 1837 in the Asiatic Society, Kolkata, by a young British scholar, who died the next year, out of overwork. He was James Prinsep. Why did we forget Ashoka? Was it because he was a Buddhist? Was it because he rose against the caste system? I am not getting into * politics; I am not getting into all that. All

* Expunged as ordered by the Chair.

I am asking is: Why is it that such a *mahapaap* happened that Ashoka was completely forgotten and had to be reconstructed and retrofitted into Indian history?

I can go on mentioning. Ajanta, the pride of India, was completely obliterated from our landscape until it was rediscovered in 1819. Why did we have to rediscover it? These are points which we need to ask ourselves. I completely believe in your theory that we had supreme achievements. But in 1837, Sarnath was found out again. Sarnath was not destroyed by Bakhtiyar Khilji. Sarnath was found out by digging. In 1851, the famous Sanchi was rediscovered. I can go on. Bhadrut was rediscovered. The point is, Indian knowledge had an obsessive urge to retain only selective memory, and not to remember much of its other history. That is the first point I am submitting. Selective memory is not bad *per se*, because we don't remember conflicts we had within ancient India. If the history remembers conflicts, it leads to a lot of problems.

So, I have just mentioned these features. I am not blaming, but these are the features. Among the other things, we had even forgotten Indus Valley, Harappan Civilization. Harappan Civilization was found out and gifted to us between 1922 and 1946. The first textbook that mentions Harappan Civilization is of 1954 Calcutta. If you were a student before 1954 -- I have gone through earlier books of Vincent Smith and all those books -- there is no mention of Harappan Civilization. So, we had a great quality of amnesia. All the gains, that we are making now, should not be subject to the same amnesia.

That is my humble submission. If you ever set up a research commission or a committee, look into why we lost out on such brilliant achievements. We all support the glory of India. Anyone, who does not support it, is not an Indian. I am very clear about it.

Let us now come to the next point. When you talk of universities and brilliance of learning, for centuries after centuries, for two and a half millennia, it was centered to one caste. I am sorry to say it, it was centered to one caste. Would you like to go back to one caste? It was not a knowledge that was widespread. It was not knowledge that was disseminated. It was kept and retained as a code knowledge between one caste and one caste and one caste only. Secondly, if the *kshatriyas* had to go through training, they were given private tuitions by their *gurus*. We are not referring to that. What we are referring to is the constriction of knowledge. One, I referred to is amnesia. The second is constriction. With the grace of God, no such constriction is ever possible. So, I hope that we all support free, open and casteless education.

The third point I would like to mention, which may help my good friend Rakesh Sinha in trying to understand the limitations of why we lost. The pain of losing out to foreign powers hurts us as well. It is not that we are immune to it. We do not express it in such terms. Because of casteism again, we could not touch a person of another caste and go in for treatment, or surgery and other things. It is again because of that thing. You can't open a dead body, it is impure. A *shava* is impure. Therefore, we have to understand that behind this glory lay limitations. No one is questioning the magnificence of Indian glory. We are questioning the limitations and we need to uphold and understand, but in a rational manner. Not in a self-laudatory manner, but in a self-critical manner. Not in a proprietary manner that I alone am bringing out this knowledge. It is a knowledge that has existed and all Indians are proud of it. We have retained certain bits and pieces of it and we must go forward.

I support his Resolution for research commission, but there are certain clauses, like, making it mandatory for universities. As somebody who loves universities, I do not like anything that is mandatory on universities. I do not like the word mandate somehow. Leave it to free thought, free will, free such thing. It is an excellent exposition that he has made. I am not a killjoy. My humble submission is that there were certain inherent flaws that prevented this glorious amount of knowledge from transferring itself to material glory and from material glory to material prosperity that covered the whole of this vast land. With these words, I thank you and I hope these points are taken into account.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Thank you, Sircarji. Now, I call upon Shri T.K.S. Elangovan. ...*(Interruptions)*...

श्रीमती छाया वर्मा (छत्तीसगढ़) : सर, डा. अमी याज्ञिक जी आ गई हैं।

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Her turn would come again.

SHRI T.K.S. ELANGO VAN (Tamil Nadu): Hon. Vice-Chairman, Sir, I fully support Mr. Rakesh Sinha's Resolution because India is one of the oldest countries with rich culture. This part, I can compare only with four other areas in the world, namely, Greece, Rome, Egypt and India. Rest of the places were newly added. In fact, even the U.S. is not an old thing. Only two empires were there, one is Greece and the other Rome, where the cultural activities were so impressive that people followed everywhere. Now that they are

not following our culture. They don't adopt themselves to our culture. They don't fight or they don't work to protect our culture. They are taking care of their culture. It is our duty to take care of our culture. The only place where I differ is that what is our culture? That is the question. I can quote one book that recently came which is, 'India Dissents'. 'India Dissents' is the name of the book by Shri Ashok Vajpeyi. Shri Ashok Vajpeyi is a Hindi poet and noted cultural and art administrator. He was also the Chairman of the Lalit Kala Akademi. What he says is that India has different thoughts. There were many scholars who gave different kinds of ideas; all Indians not foreigners. That includes Gautama Buddha. There are many people who had many ideas and which are all Indians not foreigners and not posed by the Britishers during their period. It was all earlier to British. What he says is, India and the Plurality of Dissent: "Bow to him who is the word both occult and manifest, his glory revealed by the power of the independent mind." He had quoted this from a book called, *Subhashitavali*, an anthology of Sanskrit verse compiled by Vallabhadeva. He says that whatever ideas which come up from this land, not from foreign land, should be preserved. That is what I think, our colleague, Shri Rakesh Sinha, was also saying. No British ideas; no ideas of any foreigner. We have our own ideas. We have different ideas. Repeatedly, I have been telling that India was ruled by many kings. There were many kingdoms in India. India was so rich in culture that many people from outside India attempted to enter India and see what is available there. Maybe they have involved in some of the things like pushing their culture on us and thrusting their culture on us. But, in one area where I differ from Shri Rakesh Sinha is that, beyond Vindhyas, that is, South of Vindhyas, there was a different culture. I can boldly say what Thiruvalluvar said was, 'All men are born equal.' That is my culture. I come from an area which is South of Vindhyas. My culture is what Thiruvalluvar said in my language that 'All men are born equal' but here it is not possible. I can quote one example. The way of life of the southerner is, it is an equanimous society. The southern society is an equanimous society. There is no difference by birth. That is very important. I can quote an example. There were four major kingdoms in the South, that is, the Cholas, the Cheras, the Pandayas and the Pallavas. They were four major kingdoms. In none of the major kingdoms that the Kings had come from the Kshatriya class. The concept of Kshatriya is not there in the South of Vindhyas. That is my culture. When somebody says that Manudharma is your *dharma*, how can I accept it? My *dharma* is not Manudharma. I don't say that Manudharma is wrong. That is for them to keep. Whoever wants to follow Manudharma, they can follow. But, I don't want to

follow Manudharma because in my area, South of Vindhya, there is no Manudharma in force. The Kings, whoever came as a Chola King or a Chera King, were not Kshatriyas. Today's claim, after this development in the South, every community says that we were also rulers. They were all in the OBC list and in the SC/ST list, which means there is no caste difference. But, it has come into us. What we say is, we have to preserve Indian culture. India is a vast country with huge population. There were many languages because every culture has created a language or every language has a separate culture. Likewise, my language has my culture. I do not want to be put into this Manu dharma concept. Our society is an equanimous society. I agree with Shri Rakesh Sinha that every culture should be protected, preserved and, I think, he will agree with me. Thank you.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): The next speaker is Dr. Amar Patnaik.

DR. AMAR PATNAIK (Odisha): Sir, while I compliment my friend, Rakesh Sinha ji, for moving this Resolution, he seems to have been inspired by historical anecdotes and academic assertions. I will lend support to him by giving some theoretical background and support to what he has been saying in his Resolution. So there was the Italian philosopher, Antonio Gramsci. Antonio Gramsci talks about a concept called 'cultural hegemony'. I will read a portion of his book. He says, "Cultural hegemony is the idea that the dominant ideology of society at that time, the beliefs, the explanations, the perceptions, the values and the morals reflects that of the ruling class." Of course, during the time of 200 years of our colonial rule, they were the ruling class and the society reflected their value system not only in societal level, but also in educational level, cultural level, at all levels. He goes into saying that dominant ideology justifies the social, political and economic *status quo* as natural and inevitable, perpetual and beneficial for everyone, rather than as artificial social constructs that benefit only the ruling class; to project as if it is for everybody. And that is the entire genesis of the cultural loss of tradition, the knowledge tradition that he talks about in his Resolution that has taken place in this country and not only in this country, the world over. This is a theoretical concept. Therefore, this is exactly what the Britishers did; cultural hegemony. They tried to capture culturally the Indian society in its various hues and colours. There is no undenyng the fact which has been mentioned in the Resolution that there is a need to

undo it, no question about it. No country or people can flourish or be the dominant power ignoring one's own cultural identity. Therefore, if we follow the Resolution and develop our own culture, what we have lost, we could actually recapture and exercise the same cultural hegemony over the rest of the world. And that is why we should all aspire to do what he has suggested in the Resolution. But the problem is, there are areas which the Resolution does not talk about and which, I think, are necessary when we are recapturing our culture and recapturing our knowledge tradition and, that is, No. 1, the cultural intermingling, the confluence, the diversity. While doing all this, we have to recognise the diversity that was existent in the Indian culture and celebrate the same. We cannot bring it to one identity as some of the speakers said. We also have to think about interdisciplinarity. Generally, the British system, the Macaulay system brought in disciplinarity to a subject. You only do research in one particular discipline. What was done during the ancient times in our culture, the Takshashila, the Nalanda, was this interdisciplinarity. A child was studying history, geography, spiritualism, religion, everything before he became a full-fledged researcher or full-fledged academic scholar and that is currently missing. So while we recapture this cultural knowledge tradition, we also have to think about our little traditions.

There are two concepts in sociology, the great traditions and the little traditions. What is very important is to recognise that we have lost these little traditions because they have invariably been orally transmitted. Now, in order to recapture the same, we have to promote ethnographic studies where you have to go and stay with these communities, stay with those people. That has been somehow missing because ethnographic studies require 10 to 15 years of staying with the community. There is a concept called cultural relativism. You cannot interpret somebody's culture unless you stay with them, you cannot know what the culture is. And, therefore, while we establish these research centres, we have to be cognizant of this. Sir, I will take two more minutes. We also have to be very practical about this aspect that a person who spends fifteen or ten years or even five years in a community to study their culture, to study their little traditions, the grassroot innovations that may have taken place, that may have been there, we have to link it to a job. All we have to do is to fund it. The R&D expenditure in India is one of the lowest even in the areas of Science and technology. We have to be practical. We have to be pragmatic about the fact that we have to increase our R&D spending in these particular areas. The States do not have the money. He has suggested that every State and district should have it. The States can't meet it from their

resources. I am sure the Government of India should think in these lines because it is very important. So, we have to also remember, as my predecessor Jawhar Sircarji was talking about, that while doing research and recapturing our history, our traditions, our knowledge traditions, our culture, we have to also banish the pernicious practices and, for example, the most important, the caste system. We cannot recapture something which was definitely responsible for division in the society and which was used by the colonial powers to regain and destroy our culture. To perpetuate in the society, we have to celebrate Raja Ram Mohan Roy; we have to celebrate all those who always spoke against the caste system.

Sir, lastly, we have to set our own house in order. Let me speak a little bit about what is already happening in India. At the Indian level, in the University of Delhi, we have the Department of Modern Indian Languages and Literary Studies which runs a Masters Programme in Comparative Indian Literature but only talks about literature. We have something in the J.N.U., the Centre for South Asian Studies. But, you look at Oxford. Oxford University Centre for Hindu Studies has 22 ongoing projects that have generated passionate discourse between Western and Indian traditions of scholarship. We have to be that. We cannot be sitting in an ivory tower and only trying to recapture history in a limited way and not recapture the world because cultural hegemony should actually take it to recapture the world not just India. Now, let me also talk about the State level. In our State, for example, under the leadership of our Chief Minister, Shri Naveen Patnaik, we have set up a South Odisha Cultural Research Centre at Berhampur University. We have the Jagannath University of Sanskrit. Now, these are the things that have to be done and that have to be done at a global scale. Jagannath Culture, for example, is a cult. No amount of history, no amount of writing is sufficient to describe the full expanse of that particular culture that is there and a lot of research is required; a lot of money, of course, is required. We have to do something about it and be pragmatic about it.

Sir, lastly, there was a proposal. When I say, we have to set our house in order, there was a proposal from Odisha that let us declare Odissi music and confer it classical status. Why did we do it! We did it because Odissi dance was given a classical status; Odia language was given a classical status. But, you are not giving it to Odissi music. Now, we have this piecemeal kind of an approach, when we don't ourselves celebrate our own culture, when we don't celebrate our own proposals which are coming from research at the State level on the plea that there has not been adequate research. Then, who will do that research? So, let us also set our own house in order. All these things

will be necessary to establish our cultural hegemony. And, therefore, I support this proposal wholeheartedly, strongly with this theoretical support that we need to establish this hegemony only by strengthening our cultural roots, our knowledge traditions and our cultural institutions while at the same time, giving up some of the practices that, I think, not going to stand us in good stead.

DR. V. SIVADASAN (Kerala): Respected Vice Chairman, Sir, hon. Member, Dr. Amar Patnaik has already quoted the work of Antonio Gramsci. The life of Antonio Gramsci has clearly showed importance of fight against the cultural hegemony. He had written a series of essays called 'Prison Notebooks' in jail. The Italian fascist rulers had sent him to jail and inside the jail; he had written his 'Prison Notebooks' that we are discussing here. He had clearly mentioned as to how the colonial powers or the imperialist powers are capturing the power and how they are utilising it. The basic character of colonialism is exploitation; wherever, there is colonialism, they will search only for profit. The basic aim of colonialism is profit. Now, we are living in an imperialist world, there is imperialism and there is a highest stage of capitalism. Here, I am speaking in front of a mike; some local-centric spirit has been shared by the proposer of the Resolution, respected Rakesh Sinha ji. Here, I am speaking in front of a microphone. This is an innovation of Alexander Graham Bell, a Scottish Scientist. But, we are using this microphone. Another thing, Albert Einstein, a noted scientist, he was born in Germany. His theory on relativity and quantum mechanics are two basic pillars of physics. We are teaching quantum mechanics and relativity theory in our educational institutions. We are studying the life and contributions of Albert Einstein. We do not have any hesitation to receive the contribution of Albert Einstein. His theory, $E = mc^2$ is another important thing. We are utilising this theory wherever our electricity plant is working. Galileo Galilei was an Italian scholar, he told us about solar-centric system. He was not from Kerala, Tamil Nadu or from Northern part of India. We respect Galileo Galilei and also Giordano Bruno, another philosopher and historian. He sacrificed his living blood for truth and scientific spirit. We will address all these things in such a discussion. Here, Mr. Rakesh Sinha noted about K. P. Jayaswal's theory on India, Indian National Education Policy and all other things. I do not know why Mr. Rakesh Sinha is not addressing the basic spirit of colonialism and imperialism. The British colonial powers had studied India because they were interested to exploit Indian resources. Wherever colonialism reach whether it is America or Russia, they tried to exploit the people, they had studied their culture; they had studied their

lifestyle and everything. The aim is only one to exploit the common people. So, I think we should discuss as to what is the Indian concept. Mr. Rakesh Sinha has mentioned lot of things.

But I am interested to read one thing from Manusmriti. The Manusmriti says that people who stay between Ganga and Yamuna are superior to other people. Those who are staying between Ganga and Yamuna, they are superior to other people. Then what is the status of South Indians? Then what is the status of the people far in North East? ...*(Interruptions)*.. Yes, all places. ...*(Interruptions)*.. So, it should be discussed. That is a very dangerous thing if we are promoting Manusmriti or if we are promoting the values of the Manusmriti. It should be rejected in this House. A lot of intellectuals, a lot of social reformers stand against this concept. Bharatiyar was already quoted, and he quoted names of other Tamil poets. He told us, * "This country is common asset of all 30 crore people of the country." * "This is such an incomparable society." At that time only 30 crore people were in India. That is why Bharatiyar said, * "It is truly modern to the world." That is why we are saying that. So, we are searching for common property, we are searching for common good. Martin Luther King was not from India. Martin Luther King was from America. He said, "I have a dream that one day my four little children will live in a nation; there they will not be judged by the colour of their skin, they will be judged by the content of the character." These are the words of Martin Luther King. How will we reject these kinds of words? So, I like Martin Luther King, I like Bharatiyar, I like the words of philosophers like Jawaharlal Nehru, Mahatma Gandhi. So, again, I am interested to share the experience of our nation's Charvaka philosophy and Kanada philosophy. They all taught us a lot of things. But now where are the books and where are the theories of Charvaka and Kanada and others? The Brahminical hegemony should not be allowed here. Then I am interested to quote another word of Jawaharlal Nehru. He had spoken at Allahabad University, the speech on universities. At that time he said, 'a university stands for humanism, a university stands for tolerance, for adventure of ideas and for the search for truth.' With these words, I conclude here. So, Rakesh Sinha ji, we will stand together for tolerance, we will search for the truth. So, opposition against humanism, opposition against *manavata*, we should stand against that together. Thank you, Sir.

* English translation of the original speech delivered in Tamil.

PROF. MANOJ KUMAR JHA (Bihar): Mr. Vice-Chairman, Sir, I thank you for giving me this opportunity. Fridays are beautiful. We freely discuss and you also generally don't put your hand frequently on the bell. Thank you so much, Sir. राकेश सिन्हा जी विश्वविद्यालय में मेरे सीनियर रहे हैं। हम दोनों दो ध्रुवों पर खड़े रहते हैं, लेकिन उनकी यह खूबी है कि वे संवाद को विवाद में तब्दील नहीं होने देते हैं। सर, मैं आपके माध्यम से पहला शेर Mover of the Resolution को अर्ज करता हूँ:

"नहीं निगाह में मंजिल तो जुस्तुजू ही सही,
नहीं विसाल मयस्सर तो आरजू ही सही,
न तन में खून फ़राहम न अशक आँखों में,
नमाज़-ए-शौक तो वाजिब है बे-वजू ही सही।"

सर, यह फ़ैज़ अहमद फ़ैज़ का शेर था। अब इनको Indian Indic tradition में हम कहाँ रखेंगे या त्याग देंगे, पता नहीं। अब तो फैसला आने वाली पीढ़ियाँ करेंगी। हमारे दोस्त, अमर पटनायक जी ने मामला कुछ आसान किया और कुछ जवाहर सरकार जी ने आसान किया।

माननीय उपसभाध्यक्ष महोदय, बड़ा ही मुश्किल दौर है, myth हिस्ट्री बन जाता है और हिस्ट्री myth बन रही है। अगर आप मिथक और इतिहास का फर्क मिटाने पर आमादा हैं, तो बड़ी मुश्किल होगी। आज तालियाँ बजेंगी, लेकिन कल ताली बजाने वाले हाथ ही नहीं होंगे। महोदय, Antonio Gramsci का जिक्र किया, वे Marxist थे, वे फासिज्म से लड़े। डा. अमर पटनायक जी ने hegemony का जिक्र किया, लेकिन एक counter-hegemony होती है जो hegemony को challenge करती है, उसका केंद्र आम तौर पर शिक्षण संस्थान और विश्वविद्यालय होते हैं। मैं समझता हूँ कि आज जो भी मेरा observation होगा, वह उसी दृष्टिकोण से होगा कि counter-hegemony का एक प्लेटफॉर्म तैयार किया जाए, जिसमें मैं राकेश सिन्हा जी, परशोत्तम जी और सब लोगों को invite करूंगा।

महोदय, डा. अमर पटनायक जी ने cultural relativism की बात कही, उसके विपरीत एक concept है ethno-centricism - हममें से अधिकांश को यह लगता है कि हम जिस संस्कृति और सभ्यता में पले बढ़े हैं, दूसरों को तौलने का पैमाना भी वही होना चाहिए। यह एक temptation है और कई सभ्यताओं को यह temptation खा गया, लील गया। हमें इस temptation से बचते हुए cultural relativism को हमेशा तरजीह देनी चाहिए, तभी कुछ बात बनेगी।

(उपसभापति महोदय पीठासीन हुए)

उपसभापति महोदय, मैं समझता हूँ कि हम लोग मैकॉले को काफी तंज करके refer करते हैं, लेकिन कभी हम लोगों को यह भी सोचना चाहिए कि दलित बहुजन चिंतक मैकॉले को तंज क्यों नहीं करते हैं, वे क्यों मानते हैं कि मैकॉले ने कुछ द्वार भी खोले? मैं बाबा साहेब भीमराव अम्बेडकरकी बात कर रहा हूँ। Baba was of the view that India's future lies in Western education and

Western institutions. बाबा साहेब पर तो माला पहनायी जाए, उन पर फिल्में बनायी जाएं, लेकिन उनके विचारों को आत्मसात् न किया जाए, क्योंकि बाबा साहेब आपके ethno-centric approach को challenge करते हैं, उसको धूल-धूसरित करने की कोशिश करते हैं। इस तरह के contradictions में मैं समझता हूं कि बाबा साहेब ने स्वयं न सिर्फ इन contradictions का जिक्र किया, बल्कि इन contradiction को एक आंदोलन - उन्होंने बिना वजह नहीं कहा था, agitate and educate. Why? Because he knew the kind of education. आप जिस प्राचीन भारत का जिक्र कर रहे हैं - हर वह चीज़ जो प्राचीन होती है, वह गोल्डन नहीं होती है। हम सब लोगों को बताया गया कि Gupta period was the golden period of history. जब ग़ौर से पढ़ा तो पता चला कि slavery वहीं से आयी, women के status में deterioration वहीं हुआ। So, through you, Sir, अगर इस सदन को और हम सबको कोई व्यवस्था बहाल करनी है तो the golden period shall be in the future which we shall take; if not possible, we will snatch it. मैं चाहता था कि इस नज़रिये से अपनी बात रखूं।

महोदय, हम अकसर nostalgia में जाते हैं। Nostalgia में कहते हैं कि प्राचीनकाल में ऐसा था, प्राचीनकाल में वैसा था। मैं पेरियार को क्वोट करना चाहता हूं। उत्तर भारत में अभी भी बहुत कम लोग ऐसे हैं, जिन्होंने उनके नाम के सिवाय उनकी रचनाओं को भी पढ़ा हो। सर, लोगों ने उनकी रचनाओं को नहीं पढ़ा है। महोदय, यह एक किताब है, 'सच्ची रामायण' - यह बैन कर दी गई थी। उनकी कई अन्य किताबें भी बैन हुईं। उनकी किताबें बैन होने के बाद जब लोगों ने संघर्ष किया, तो पेरियार के बारे में इलाहाबाद उच्च न्यायालय ने क्या कहा, यह हम सबको जानना चाहिए। राकेश जी, मैं इसे आपके समक्ष रखता हूं, 'हमें यह मानना संभव नहीं लग रहा है कि इसमें लिखी बातें आर्यलोगों के धर्म को अथवा धार्मिक विश्वासों को चोट पहुंचाएंगी। लेखक का उद्देश्य जानबूझकर हिन्दुओं की भावनाओं को ठेस पहुंचाने की बजाए, अपनी जाति के साथ हुए अन्याय को दिखलाना भी हो सकता है, निश्चय ही ऐसा करना असंवैधानिक नहीं माना जा सकता है।' यह इलाहाबाद उच्च न्यायालय ने कहा है। पेरियार का क्या मानना था, क्या हमें उसे नहीं देखना चाहिए! बाबा साहेब का क्या मानना था! क्यों ऐसा होता है कि प्राचीन भारत की हमारी संकल्पना - जो हमारे तमिलनाडु के साथी भी कह रहे थे, शिवादासन जी भी कह रहे थे - उत्तर प्रदेश, मध्य प्रदेश और राजस्थान, यह जो cow belt है, इसकी संकल्पना को ही हम प्राचीन भारत की संकल्पना मानेंगे, तो कैसे होगा, 'एक भारत, श्रेष्ठ भारत'। 'एक भारत, श्रेष्ठ भारत' के लिए अगर आप कहते हैं कि कश्मीर से लेकर कन्याकुमारी तक भारत एक है तो सांस्कृतिक विविधता और बहुलवाद के आधार पर बिना ethno-centric approach के हमें आगे बढ़ना होगा। सर, मैं केवल दो मिनट का समय लूंगा।

श्री उपसभापति: झा जी, आप बोलिए।

प्रो. मनोज कुमार झा : सर, मैंने अतीत की उल्टे पांव की यात्रा की बात कही। Critical pedagogy एक चीज़ होती है। Education की कई definitions हो सकती हैं, लेकिन education की ultimate

परिभाषा है - Education should be an instrument for emancipation. उन लोगों को हर तरह के बंधनों से आज़ाद करें। चाहे वैचारिक बंधन हो, धार्मिक बंधन हो या किसी भी प्रकार का बंधन हो।

उपसभापति महोदय, मैं आपके माध्यम से यहां दो चीज़ें refer करना चाहूंगा। दो किताबें हैं। पहली मनीमुग्धा शर्मा ने 'अल्लाह-हू-अकबर' किताब लिखी। उन्होंने अकबर को contemporary context में समझने की कोशिश की और दूसरा हमारे Jairam Rameshji की किताब The Light of Asia: The Poem that Defined The Buddha, मैं आग्रह करूंगा कि इन किताबों को पढ़ा जाए। इनसे संदर्भ व्यापक होगा। हम तो यह कहते हैं कि वैश्विक दृष्टिकोण क्या है? विश्वविद्यालय में 'विश्व' शब्द पहले क्यों आता है? ऐसे ही यूनिवर्सिटी का अनुवाद विश्वविद्यालय नहीं हुआ। दर्शन वैश्विक होना चाहिए, Scientific temperament होना चाहिए, अन्यथा प्रो. तुलसीराम जी ने जो आत्मकथाएं लिखीं, वे न लिखनी पड़तीं, ओमप्रकाश वाल्मीकि को 'जूठन' नहीं लिखना पड़ता और रोहित वेमुला को दुनिया से नहीं जाना पड़ता। यह हमारी हकीकत है। मैं यह नहीं कहता कि आपने ही यह हकीकत पैदा की, लेकिन पैदा हुई हकीकत के खात्मे के लिए हमने साझा रूप से कुछ नहीं किया। हम इस हकीकत से comfortable हो गए हैं। अरे, जाति है कि जाती नहीं, स्वीकार कर लिया। यह क्यों नहीं जा रही है? यानी यह privilege का बंटवारा है। जो privileged हैं, उनको खुशी है कि ritual, symbolic बातें बोलें, बाकी बनी रहे जाति। इससदन में बैठे बहुत से लोगों को शिक्षा के लिए संघर्ष करना पड़ा होगा, शायद हममें से बहुतों को नहीं करना पड़ा। राकेश जी को नहीं करना पड़ा होगा, मुझे नहीं करना पड़ा। अंग्रेजी में एक कहावत है- There is nothing in a name. हम हिंदुस्तानी हैं। It is not in a surname. नाम में कुछ नहीं है, लेकिन surname में सब कुछ है। Surname ही तय करता है कि कहां तक पहुंचोगे और कहां रोक दिए जाओगे। मैं यह कहना चाहता था कि उसके लिए वैश्विक दृष्टिकोण है। जैसे अप्रैल के महीने में आप बाबा साहेब अम्बेडकर को माला पहनाएंगे, कई आयोजन भी किए जाएंगे, लेकिन यह नहीं सोचेंगे कि John Dewey का बाबा साहेब पर क्या influence था? John Dewey से बाबा साहेब को अलग कर देंगे, तो कुछ हासिल नहीं होगा। फिर यह वही बात हो गई कि मेरे दादा के पास एक हाथी था, हाथी मर गया, लेकिन मैं इस हाथी के सपने में आज भी कविताएं लिख रहा हूं। हमें इस प्रवृत्ति से बचना होगा। मैं फिर कहना चाहता हूं कि Savitribhai Phule ने Macaulay के बारे में क्या कहा, modern education के बारे में क्या कहा, English institution and education के बारे में क्या कहा? Periyar, Savitribhai Phule, Jyotiba Phule, Babasaheb Bhimrao Ambedkar हैं, आप एक साझा सोच देखिए। क्यों हमारे दलित बहुजन, चिंतक उस तरह से नहीं सोचते हैं, जैसा आप सोच रहे हैं, जैसा आपका resolution सोच रहा है। कहीं तो केमिकल लोचा है। ऐसा क्यों हो रहा है, उसको address करने की जरूरत है।

सर, आज भी हमारे यहां quality of education की बात नहीं होती है। अकसर हम आंकड़ों में यह देखते हैं कि इतना penetration हुआ, लेकिन यह नहीं देखते हैं कि गुणवत्ता पर कितना काम हुआ, access पर कितनी बात हो रही है। अभी कोरोना के दौरान डिजिटल एजुकेशन ने कैसे फिर से privileged को और privileged बनाया और बाकियों से सब कुछ छीन लिया। अभी research की बात कर रहे हैं और M.Phil खत्म कर दी गयी है। क्या इसका कोई आधार था? New Education Policy

आई। उसके बहुत गाने गाए जा रहे हैं, लेकिन दुख के साथ कहता हूं कि सदन में New Education Policy की चर्चा नहीं हुई। माननीय उपसभापति जी, मैं आपके समक्ष दुख के बारे में इसलिए भी कह रहा हूं, क्योंकि आप बहुत गंभीरता से सुनते हैं। दुख इसलिए भी होता है कि साल-दर-साल मुझसे पहले भी कई लोग बोले होंगे, पिछले सदन में भी बोला होगा, लेकिन हमारी कुछ सामाजिक हकीकत भी है, वह जा नहीं रही है। जब तक वह हकीकत नहीं जाएगी - मैं फिर से एक मिनट का समय लूंगा, मैंने पहले भी सदन में कहा कि मेरे साथ एक स्टूडेंट पढ़ता था और वह बहुत bright student था, उसके दसवीं कक्षा में हमेशा मुझसे अच्छे अंक आते थे। मैंने दसवीं कक्षा के बाद जब पता किया कि वह कहां हैं, तो मुझे यह पता चला कि वह चाय की दुकान खोलकर बैठा है।

4.00 P.M.

वो first generation learner था उसके परिवार में कोई नहीं था। मेरे माता-पिता दोनों प्रोफेसर थे। सर, ज्यादातर संसाधन तय करते हैं, जाति तय करती है, सरनेम तय करता है, अगर इस हकीकत को हम सब स्वीकार करेंगे, तो शायद आज नहीं तो कल, हम इसका निदान खोज पाएंगे।

प्राचीन विश्वविद्यालयों के बारे में आपकी चिंता बहुत अच्छी लगी, लेकिन प्राचीन के लिए आंसू बहाने से पहले जरा हम पहले समकालीन विश्वविद्यालयों को भी देख लें। अगर मैं अपने ही बिहार को, उत्तर प्रदेश को और अलग-अलग राज्यों को देखता हूं, तो वाइस चांसलर्स के अप्वाइंटमेंट का तरीका - फिर मैं यह कह रहा हूं कि यह मत कहिएगा कि आपकी आलोचना कर रहा हूं - वाइस चांसलर का अप्वाइंटमेंट एक खैरात की तरह बंटता है, तो दिलचस्पी इस बात में नहीं है कि विश्वविद्यालय का विमर्श व्यापक हो, विश्वविद्यालय का अपना वाला कहां adjust हो जाए, जब तक यह परंपरा खत्म नहीं होगी, मैं समझता हूं कि दिक्कत रहेगी। राकेश जी, एक phrase मुझे बहुत अच्छी लगी, मैं बधाई ही देता हूं। राकेश जी, मुस्कराइए, आप इतने गंभीर क्यों बैठे हैं? विचारों का स्वराज, यह सुनने में कितना अच्छा लगता है - सचमुच बहुत अच्छा लगता है। आजकल जितने भी ये स्लोगन्स आ रहे हैं। वे सुनने में बहुत अच्छे लगते हैं, उनकी ध्वनि बहुत अच्छी लगती है, लेकिन ध्वनि समझने के लिए उसके अंतर्निहित तत्व को समझें। यह जो विचारों का स्वराज है, इसमें कौन-कौन से विचार होंगे, इसमें inclusion and exclusion criteria क्या होगा, कौन से विचार आपको प्रीतिकर लगेंगे और कौन से अप्रीतिकर लगेंगे, कौन से विचारों को आप कहेंगे कि वे देशद्रोही हैं या देश के खिलाफ विचार हैं, कौन सा विचार ऐसा है, जो देशभक्त विचार है, क्योंकि हम तो यहां देख रहे हैं कि एक कपड़ा भी controversy बन जाता है, जहां आपस में बाड़ खिंच जाती है, जहां तस्वीरें बदल जाती हैं। आपने गांधी जी को quote किया। गांधी जी ने कई दफा प्रार्थना-प्रवचनों में कहा कि मैं अपने घर के दरवाजे-खिड़कियों को बंद नहीं करना चाहता हूँ। सर, मैं बस एक मिनट में अपनी बात खत्म कर दूंगा। गांधी जी ने कहा था कि मैं घर के दरवाजे-खिड़कियों को बंद नहीं करना चाहता हूं, तो हम क्यों बंद करना चाहते हैं? हमें नहीं बंद करने चाहिए। Western education, Western institution ने

बहुत सारी चीज़ें दी हैं। मैं यह भी मानता हूँ कि democracy का जो स्वरूप पहले था और जो स्वरूप आज है, क्या उसमें फर्क नहीं है? उसमें फर्क है। इसलिए मैं कह रहा हूँ कि अपने tradition पर गर्व जरूर होना चाहिए, लेकिन नज़रिया critical होना चाहिए। गांधी जी ने composite nation की बात भी कही थी। And I believe, “The Resolution ignores Western and Asian imaginings of national histories which have gone beyond the boundaries of the nation.” हमने west को कितना दिया है, इसकी पड़ताल हो। हमने west को बहुत दिया है, इसलिए एहसास-ए-कमतरी में नहीं सोचना है। मेरा मानना है कि ऐसी व्यवस्थाएं हों, जैसे आपने रिसर्च इन्स्टिट्यूट की बात की है, वह बहुत बढ़िया है, लेकिन वहां भी यह तय होना चाहिए कि exclusion and inclusion criteria क्या है? अगर हम वह नहीं करेंगे, तो Indianness के नाम पर कहीं ऐसा न हो कि एक बहुत संकीर्ण दायरे की सोच में उल्टे पांव की यात्रा करते रहें। उल्टे पांव की यात्रा के साथ सबसे बड़ी दिक्कत है कि आपको पता नहीं होता है कि आप कब खाई में गिर जाते हैं। इन्हीं शब्दों के साथ, मैं इस Resolution पर अपनी आपत्ति दर्ज कर रहा हूँ - इसके कुछ तत्वों पर, इसके मर्म पर नहीं। बस व्यवस्थाएं ऐसी हों कि फिर से एजुकेशन कुछ privileged वर्गों के हाथों की मुट्ठी की चीज़ न हो जाए, क्योंकि एजुकेशन ने ही emancipation के लिए काफी कुछ किया है, उसका democratization हुआ है। सर, अगर इस तरह की पद्धतियों से हम आगे चलेंगे, तो वह democratization का प्रोसेस रुक जाएगा। राकेश जी, आखिर में आपके लिए;

*"अब भीख मांगने के तरीके बदल गए,
लाज़िम नहीं कि हाथ में कासा दिखाई दे।"*

जय हिंद!

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : महोदय, आपने मुझे इस महत्वपूर्ण संकल्प पर अपनी बात रखने का मौका दिया, इसके लिए आपका धन्यवाद। जब मैं आ रहा था, तब राकेश सिन्हा जी को मैं टी.वी. पर सुनता हुआ आया। उन्होंने बहुत अच्छी-अच्छी बातें और बहुत बड़ी-बड़ी बातें कहीं। उनके मुंह से राष्ट्रपिता महात्मा गांधी जी का नाम, राष्ट्रपिता महात्मा गांधी जी के उदाहरण सुनकर अच्छा लगा। मान्यवर, यही तो भारत है। आज आज़ादी के 75 साल बाद भी हम उस राष्ट्रपिता महात्मा गांधी की बात कर रहे हैं, उनके विचारों की बात कर रहे हैं, जिनसे पूरी दुनिया में भारत की पहचान बनी। आप अमेरिका चले जाइए, आप रूस चले जाइए, आप लंदन चले जाइए, आप कनाडा चले जाइए, आप आस्ट्रेलिया चले जाइए, आप न्यूज़ीलैंड चले जाइए और वहां लोगों से कहिए कि हम भारत से आए हैं, तो वे भारत के प्रधान मंत्री का नाम शायद बाद में लेंगे, वे भारत के किसी पूर्व प्रधान मंत्री का नाम भी शायद बाद में लेंगे, वे सबसे पहले कहते हैं कि आप गांधी के देश से आए हैं। गांधी का मतलब है अहिंसा, गांधी का मतलब है एकता, गांधी का मतलब है भाईचारा, गांधी

का मतलब है प्रेम, गांधी का मतलब है सामंजस्य से समाज को लेकर आगे चलना। मान्यवर, उस गांधी से पूरी दुनिया में हमारी पहचान बनी।

मान्यवर, आज इतिहास के तथ्यों की अगर पड़ताल हो रही है, तो मैं आपसे कहना चाहता हूँ कि आज़ादी के आंदोलन में बहुत से लोगों ने राष्ट्रपिता महात्मा गांधी का साथ दिया, बहुत से लोगों ने नहीं दिया। मान्यवर, आज़ादी के आंदोलन में अलग-अलग विचारधारा, अलग-अलग मान्यता, अलग-अलग धर्म, अलग-अलग जाति के लोगों ने एक लक्ष्य बनाया कि हमें भारत को अंग्रेजों से आज़ाद कराना है और उस एक उद्देश्य को लेकर भारत माता की आज़ादी के लिए सभी अलग-अलग मान्यताओं, धर्मों, जातियों के लोगों ने बापू के नेतृत्व में देश की आज़ादी के आंदोलन में हिस्सा लिया और देश को आज़ाद करवाया।

मान्यवर, मैं इसके साथ यह भी जोड़ना चाहता हूँ कि जिस विचारधारा के लोगों ने गांधी जी का साथ नहीं दिया, जिस विचारधारा के लोगों ने अंग्रेजों की मुखबिरी की, जिस विचारधारा के लोगों ने आज़ादी के आंदोलन को धोखा दिया, उनको भी गांधी जी ने कभी गद्दार नहीं कहा, कभी देशद्रोही नहीं कहा। आज हम एक ऐसे समाज में रह रहे हैं जहां फिर से आवश्यकता है गांधी की उस विचारधारा को स्थापित करने की, भारत में उस महान साबरमती के संत की सोच को स्थापित करने की। हमारे सत्ता पक्ष के कोई भी मित्र अचानक किसी को भी देशद्रोही बोल देते हैं, किसी को भी टी.वी. चैनल पर बैठकर गद्दार बोल देते हैं, किसी को भी भारत के टुकड़े करने वाला बोल देते हैं। क्या आपको पता है कि ऐसी बातों से किसी के मन को कितनी तकलीफ पहुंचती है, कितना कष्ट पहुंचता है? पूरी दुनिया में जिस हिन्दू धर्म की चर्चा स्वामी विवेकानंद ने की और उनके शिकागो के भाषण को अगर उठाकर आप पढ़ेंगे, तो उन्होंने हिन्दू धर्म में अपनी आस्था का सबसे बड़ा कारण सहिष्णुता को बताया, सबसे बड़ा कारण सभी धर्मों और जातियों को एक साथ लेकर चलने को बताया, 'वसुधैव कुटुम्बकम्' की हमारी विचारधारा को बताया। हमारे हिन्दू धर्म में ही तो लिखा है कि पूरा विश्व हमारा परिवार है। मान्यवर, जब हम कहते हैं कि पूरा विश्व हमारा परिवार है, तो हिन्दू भी हमारे परिवार का हिस्सा है, मुसलमान भी हमारे परिवार का हिस्सा है, सिख भी हमारे परिवार का हिस्सा है, अगड़ा भी हमारे परिवार का हिस्सा है, पिछड़ा भी हमारे परिवार का हिस्सा है। जब हम गर्व से भारत माता की जय का नारा लगाते हैं, तो भारत माता की जय का मतलब 130 करोड़ हिन्दुस्तानियों की माँ की जय का नारा हम लगाते हैं। लेकिन मुझे अफसोस होता है, मुझे बहुत पीड़ा हाती है, मुझे बहुत तकलीफ होती है, जब भारत माता की जय का नारा लगाकर हम किसी जाति के खिलाफ नफरत फैलाने का काम करते हैं, जब भारत माता की जय लगाकर हम किसी धर्म के खिलाफ नफरत फैलाने की बात करते हैं - भारत माता की जय का मतलब है 130 करोड़ हिन्दुस्तानियों की जय और 130 करोड़ हिन्दुस्तानियों की जय का मतलब है कि तमिलनाडु वाले की भी जय, केरल वाले की भी जय, असम वाले की भी जय, ओडिशा वाले की भी जय, बंगाल वाले की भी जय, यू0पी0 वाले की भी जय, बिहार वाले की भी जय, पंजाब वाले की भी जय, पूरे हिन्दुस्तान की जय - आप यह सोच अपने अंदर विकसित कीजिए। राकेश सिन्हा जी, आप प्रस्ताव लेकर आए हैं। मुझे बड़ी प्रसन्नता हुई कि आज इतने गंभीर विषय पर इस सदन में चर्चा हो रही है। हम लोग डा0 लोहिया को मानने वाले लोग हैं, हम

समाजवादी आंदोलन से निकले हुए लोग हैं। हमने रघु ठाकुर जी के साथ लम्बे समय तक काम किया है। आदरणीय रघु ठाकुर जी ने हमेशा यही सिखाया -लोहिया के विचारों ने हमेशा हमें शिक्षित और प्रशिक्षित करने का काम किया। वे बताते थे कि किस तरह से किसी धर्म विशेष में आस्था न होने के बावजूद - वह हिन्दू धर्म की मान्यताओं को मानते हों, पूजा करते हों, अर्चना करते हों या न करते हों...लेकिन वही डा. राम मनोहर लोहिया रामायण मेले का आयोजन करते थे, जिसमें रामायण की अच्छी बातों का, अच्छे संदेशों का लोगों के बीच में प्रचार-प्रसार हो और वे अपने जीवन में कैसे बदलाव लेकर आयें। हम रामचरित मानस की चर्चा करते हैं, तो अगर उसकी एक लाइन पर ही हम अपना पूरा जीवन बिता दें, रामचरित मानस की सारी लाइनों को आप पढ़ें, न पढ़ें, उसके विस्तार में आप जायें या न जायें, सिर्फ एक लाइन पर अगर हम अपना पूरा जीवन बिता दें तो हम समझते हैं कि हमारा पूरा जीवन धन्य हो जायेगा। 'सब नर करहिं परस्पर प्रीति' हम आपस में प्यार से रहें, यह हमारा रामचरित मानस संदेश देता है। हमारा हिन्दू धर्म 'वसुधैव कुटुम्बकम्' की बात करता है, लेकिन आजादी के 75 साल के बाद आज हम कहां खड़े हुए हैं? आजादी के 75 साल के बाद हम किसी के कपड़ों पर सवाल उठाते हैं, हम किसी की भाषा पर सवाल उठाते हैं, हम किसी की जाति पर सवाल उठाते हैं, हम किसी के धर्म पर सवाल उठाते हैं, क्या इस तरह भारत आगे बढ़ सकता है? क्या इस तरह से इस देश का विकास हो सकता है, क्या इस तरह 'वसुधैव कुटुम्बकम्' की विचारधारा पूरी दुनिया में फैल सकती है, नहीं। इसलिए अगर हम गौतम बुद्ध को मानते हैं, अगर हम राष्ट्रपिता महात्मा गांधी को मानते हैं, अगर हम हिन्दू धर्म को मानते हैं, तो सबसे पहली प्राथमिकता, चाहे सत्ता पक्ष में बैठे हुए लोग हों या विपक्ष में बैठे हुए लोग हों, चाहे हमारे आपस में कितने भी मतभेद हों - हो सकता है, राकेश सिन्हा जी से हमारे वैचारिक मतभेद हों, हो सकता है कि भारतीय जनता पार्टी से हमारे वैचारिक मतभेद हों, लेकिन भारत की जो संस्कृति है, भारत की जो सभ्यता है, भारत की 'विविधता में एकता, भारत की विशेषता' यह जो पहचान है, इस पहचान को कभी भी हम मिटने नहीं देंगे, आज इस प्रस्ताव के माध्यम से इस बात का संकल्प हमारी सारी राजनैतिक पार्टियों को इस सदन के अन्दर लेना चाहिए। इस प्रस्ताव को पास करते हुए यह संकल्प अपने मन में लेना चाहिए, ईमानदारी से लेना चाहिए। अगर हम लोकतंत्र की बात करते हैं तो हमारा लोकतंत्र क्या है? इसमें अलग-अलग दलों के लोग चुनकर आते हैं, अलग-अलग राज्यों से लोग चुनकर आते हैं, अलग-अलग भाषाओं को मानने वाले लोग चुनकर आते हैं। लोकतंत्र भी तो यही कहता है कि मतभिन्नता हो, आपस में आपके वैचारिक विरोध हों, अलग-अलग मुद्दों पर आपकी अलग-अलग राय हो, लेकिन बावजूद इसके देश के हित में, राष्ट्र के हित में हम सब एक साथ मिलकर काम करें, यह सदन इस बात का प्रतिनिधित्व करता है। भारत की संस्कृति का प्रतिनिधित्व यह सदन करता है। भारत की संस्कृति का, भारत की सभ्यता का, भारत की भाषाओं का, भारत की पहचान का, राष्ट्रपिता महात्मा गांधी के संदेश का प्रतिनिधित्व यह सदन करता है, जहां अलग-अलग राज्यों से, अलग-अलग भाषाओं के, अलग-अलग जातियों के, अलग-अलग धर्मों के लोग मिलकर, चुनकर आते हैं, यहां पर देश के हित में योजनाएं बनाते हैं और तमाम मतभिन्नताओं के बावजूद एक साथ मिलकर काम करते हैं - यही भारत का लोकतंत्र है।

जब हम कहते हैं कि 'विविधता में एकता, भारत की विशेषता' तो मैं राकेश सिन्हा जी से पूछना चाहता हूँ कि हम इस विशेषता को खत्म करने पर क्यों तुले हुए हैं? क्यों इस विशेषता को समाप्त करने के लिए आमादा हैं? क्यों हम आपस में रोज़ नफरत की बात करते हैं, क्यों हम लोगों के आपस में झगड़े कराने की बात करते हैं? इसे बन्द कीजिए, यह हमारी पहचान नहीं है। यह हमारी संस्कृति नहीं है, जिसका आप आज अपने भाषण में उदाहरण दे रहे थे। क्या उनके उदाहरण से यह देश आगे बढ़ सकता है? उनका काला इतिहास है, क्या उसी काले इतिहास को दोहरा-दोहरा कर, बातें कर करके, उन्हीं बातों को कर के हम इस देश को आगे लेकर जा सकते हैं? आप जब एक नये भारत की कल्पना करते हैं, जब आप श्रेष्ठ भारत बनाने की बात करते हैं तो आज की परिस्थितियों में देश कैसे आगे बढ़ सकता है, इसकी चर्चा करनी चाहिए। कैसे हिन्दुस्तान को नये रोज़गार के साधन मिलेंगे, कैसे अच्छी शिक्षा मिलेगी, कैसे अच्छे स्वास्थ्य की व्यवस्था होगी, आज हमें इसके बारे में चर्चा करने की आवश्यकता है।

अभी एक फिल्म की चर्चा बहुत तेजी के साथ पूरे देश में है। उस फिल्म की चर्चा आप करते हैं, हमें उस पर कोई आपत्ति नहीं है। फिल्में देखनी चाहिए, फिल्मों के जरिये अगर आपके सामने सच्चाई आ रही है तो सच्चाई आनी चाहिए। अपने प्रस्ताव में मैं तो आज इस सरकार से मांग कर रहा हूँ कि जो फिल्म 'The Kashmir Files' है, उस फिल्म को YouTube के जरिये पूरे हिन्दुस्तान में फ्री कीजिए, पूरे देश का एक-एक नागरिक उस फिल्म को देखे। दूरदर्शन पर उस फिल्म को दिखाइये, 2-2, 3-3 बार दिखाइये, लेकिन इसके साथ ही साथ मैं यह कहना चाहता हूँ कि सिर्फ किसी के दर्द और किसी की पीड़ा का मजाक उड़ाकर, किसी के दर्द और किसी की पीड़ा पर सवाल खड़े करके उस पर राजनैतिक रोटियां सेंकने के बजाय आज आवश्यकता इस बात की है कि उन कश्मीरी पंडितों का पुनर्वास करने के लिए आपने क्या किया, यह भी इस सदन को बताइये।

मान्यवर, 1989 में, आपको शायद याद होगा या नहीं, लेकिन जब कश्मीरी पंडितों को निर्ममता के साथ पीट-पीट कर वहाँ से बाहर किया गया, उस समय हमारी भारतीय जनता पार्टी सरकार में थी। ये लोग सत्ता में थे, ये सत्ता में भागीदार थे, वी.पी. सिंह जी प्रधान मंत्री थे। जब कश्मीरी पंडितों को मार-मार कर भगाया जा रहा था, तो आप सत्ता के साथ बैठे हुए थे, खामोश थे। इतिहास यह कभी भूल नहीं सकता। आज इतिहास यह भी नहीं भूल सकता कि आपकी पार्टी के नेता और आपकी पार्टी के जगमोहन जी, जो बाद में केन्द्रीय मंत्री हुए, वे वहाँ के राज्यपाल थे। उनके राज्यपाल रहते हुए कश्मीरी पंडितों को वहाँ से मार-मार कर भगाया गया। इतिहास यह भी कभी नहीं भूल सकता कि इसी सदन में आम आदमी पार्टी की ओर से मैंने कश्मीरी पंडितों के पुनर्वास का मामला उठाया था। कश्मीरी पंडितों के पुनर्वास के लिए 7 वर्षों में आपकी सरकार ने क्या कदम उठाया है, इस पर चर्चा कीजिए, इस पर बातचीत कीजिए। ...**(व्यवधान)**... वह भी एक संस्कृति है। ...**(व्यवधान)**... वह भी एक संस्कृति है। ...**(व्यवधान)**... वह भी एक क्षेत्र की संस्कृति है। ...**(व्यवधान)**... वे भी हिन्दू धर्म को मानने वाले लोग हैं। ...**(व्यवधान)**... सर, देखिए, कश्मीरी पंडितों पर भी इनको समस्या है। ...**(व्यवधान)**... कश्मीरी पंडितों का पुनर्वास भी नहीं करना चाहते। ...**(व्यवधान)**...

श्री उपसभापति : प्लीज़, प्लीज़।...(व्यवधान)...

श्री संजय सिंह : सर, यहाँ दूसरे विषय भी आए।...(व्यवधान)... सर, ये कश्मीरी पंडितों को भी नहीं बसाना चाहते। मैं तो पुनर्वास की बात कर रहा हूँ।...(व्यवधान)...

श्री उपसभापति : आपने जो कहा, वे उस पर बोलना चाहते हैं। क्या आप उन्हें समय दे रहे हैं?...(व्यवधान)...

श्री संजय सिंह : मैं तो कश्मीरी पंडितों के पुनर्वास की बात कर रहा हूँ, ये उस पर भी आपत्ति कर रहे हैं।...(व्यवधान)...

श्री उपसभापति : आपने जो कहा, उस पर Mover of the Resolution कुछ कहना चाहते हैं।...(व्यवधान)...

श्री संजय सिंह : आप नहीं कहना चाहते हैं कि आपसे कुछ नहीं हुआ, यह अलग बात है, लेकिन सुन तो लीजिए। हमारी पीड़ा तो सुन लीजिए। कश्मीरी पंडितों के लिए आपने कुछ नहीं किया, मैंने मान लिया, आप हमारी पीड़ा सुन तो लीजिए।...(व्यवधान)... सर, देखिए, कश्मीरी पंडितों पर भी समस्या है।...(व्यवधान)... ये कश्मीरी पंडितों की पीड़ा नहीं सुनना चाहते।...(व्यवधान)... सर, मैं खत्म कर रहा हूँ। मैं समाप्त कर रहा हूँ।

सर, मैं यह कह रहा हूँ कि आप इस सदन में एक प्रस्ताव पास कीजिए। इस समय यह बहुत चर्चा का विषय है। सारे सांसद, मैं तैयार हूँ, एक साल की 5-5 करोड़ की अपनी निधि, पूरी की पूरी निधि कश्मीरी पंडितों के पुनर्वास के लिए दीजिए, मैं आम आदमी पार्टी की ओर से तैयार हूँ। मैं आपके बीच में यह प्रस्ताव ला रहा हूँ। मान्यवर, बहुत-बहुत धन्यवाद।

श्री उपसभापति : माननीय राकेश जी, क्या आप कुछ कहना चाहते हैं?

श्री राकेश सिन्हा : उपसभापति महोदय, मैं जिस विषय को लाया हूँ, मैं कहना चाहता हूँ कि 364 दिन तो हम राजनीतिक भाषण करते हैं, मैं इस सभा से उम्मीद करता हूँ कि हम भारत की ज्ञान परंपरा और वैचारिक औपनिवेशिक दासता से मुक्ति पर बहस करें। मैं चाहता, तो मैं भी 40 मिनट कांग्रेस सहित सभी राजनीतिक पार्टियों को कठघरे में खड़ा कर सकता था, लेकिन यदि ऐसे गंभीर विषय पर राज्य सभा बहस नहीं करेगी, तो इससे अच्छा संदेश नहीं जाएगा। जब हम अपने 10 हजार साल के इतिहास में जो प्रगतिशील चीजें हैं, उनको लाकर भारत की सभ्यतायी पहचान को पुनर्स्थापित करने का एक यज्ञ शुरू कर रहे हैं, जिसमें जाति, धर्म, संप्रदाय, भाषा, क्षेत्र की संकीर्णताओं को मिटाते हुए हम यह काम करना चाह रहे हैं, उस समय यदि राजनीतिक भाषण होगा, तो संभवतः यह विषय को

दिग्भ्रमित करेगा। आज मुझे लगता है कि बाहर बैठे हुए लाखों लोग इस विमर्श को देख रहे हैं। विमर्श में भिन्नता हो सकती है, मत-भिन्नता हो सकती है, लेकिन जिस मत-भिन्नता के आधार पर हम समकालीन राजनीति को उसमें उड़ेलना चाहते हैं, तो निश्चित रूप से उसकी प्रतिक्रिया होगी। आप ऐसी बातें करेंगे, जो कि समकालीन राजनीति की हैं, तो यह ठीक नहीं होगा। मैं समकालीन राजनीति से हट कर बातें करना चाहता था। मैं सदन से यह उम्मीद करता हूँ कि हम विषय पर रहें। विषय के ऊपर जितना मतांतर हो, लेकिन हम उस मतांतर को इस प्रकार प्रकट न करें कि समकालीन राजनीति के तत्वों को लाकर एक बड़े विषय को, एक महान विषय को, के.सी. भट्टाचार्य जी, महात्मा गाँधी, दीन दयाल उपाध्याय जी और राममनोहर लोहिया जी ने जिसकी कल्पना की थी, उसको भटका कर यदि हम अरविंद केजरीवाल के दायरे में सिमटेंगे, तो संभवतः बहस दिग्भ्रमित होगी और फिर टुकड़े-टुकड़े गैंग वाले लोग ऐसे विमर्श को भटकाने की कोशिश करेंगे।

श्री उपसभापति : माननीय शिव प्रताप शुक्ल जी।

शिव प्रताप शुक्ल (उत्तर प्रदेश) : माननीय उपसभापति जी, मैं आपका आभारी हूँ कि आपने मुझे इस विषय पर बोलने का अवसर दिया, लेकिन मुझे बोलने का अवसर तब मिला, जब भाई संजय सिंह जी बोल चुके हैं।

मान्यवर, पाश्चात्य विद्वान भारत के संदर्भ में यही कहते रहे हैं कि हमारे देश में शिक्षा व्यवस्था तथा पाठशालाओं को अंग्रेजों ने प्रारम्भ किया और अंग्रेजों के आने से पहले शिक्षा के मामले में भारत अंधकार में था। स्वतंत्रता के बाद मैकॉले की जो संस्कृति रही, मैकॉले की जो शिक्षा नीति रही, उसको पूरे तौर पर बदल दिया जाना चाहिए था, लेकिन उसको बदला नहीं गया। उसे उसी तरह से लेकर चलने का प्रयास किया गया और जगह-जगह पर इसकी चर्चा भी होती रही।

मान्यवर, अंग्रेज और मुस्लिम शासकों के आने से पहले भारत में जो शिक्षा पद्धति रही, उसका मुकाबला संसार में कोई नहीं कर सकता, यह बात मैं दावे के साथ कह सकता हूँ। तक्षशिला को भारत का ही नहीं, विश्व का सबसे पहला विश्वविद्यालय माना गया है।...(व्यवधान)... तब प्रो. मनोज कुमार झा नहीं थे।...(व्यवधान)... राकेश जी भी नहीं थे।...(व्यवधान)...

श्री उपसभापति : कृपया आपस में बात न करें।...(व्यवधान)... शुक्ल जी, आप चेयर की तरफ देख कर बोलिए।

श्री शिव प्रताप शुक्ल : मान्यवर, जब भारत में तक्षशिला विश्वविद्यालय था, उस समय भारत में 'अनपढ़' शब्द था ही नहीं, सभी लोग कहीं न कहीं, किसी न किसी विधा से जुड़े हुए थे। गुरु का मतलब सिर्फ शिक्षा देने वाला ऋषि या आचार्य ही नहीं होता था, बल्कि समुद्र के किनारे रहने वाले परिवार अपने बच्चों को जहाज निर्माण का काम सिखाने के लिए जहां भेजते थे, वह भी गुरु था, लोहार की शिक्षा देने वाला भी गुरु था, धनुर्विद्या सिखाने वाला भी गुरु था, मल्लविद्या सिखाने वाला

भी गुरु था। गुरु एक परम्परा का नाम था, जिस परम्परा के अंतर्गत सभी लोग अपनी-अपनी विधा की शिक्षा दिया करते थे, प्राचीन भारतीय शिक्षा की पद्धति यही थी।

मान्यवर, यहां यह भी कहा गया कि भारत में स्त्रियों को शिक्षा नहीं दी जाती थी। यह सही है कि अंग्रेजों ने जिस प्रकार की शिक्षा दी, बाद में आदरणीय राजा राममोहन राय जी आए, जिन्होंने स्त्री शिक्षा का प्रचार किया। मैं यहां पर एक बात जरूर कहना चाहूंगा कि यह वह देश है, जिस देश में गार्गी भी जनक की सभा में बैठ कर याज्ञवल्क्य से संवाद करके इस बात का संदेश देती थी कि यह हमारी भारतीय शिक्षा पद्धति है, जिसमें स्त्रियों को भी शिक्षा पर बहस करने का उतना ही अधिकार है, जितना पुरुषों को है। यह बात गार्गी अपनी विद्वता से समझा रही थी।

मान्यवर, मैत्रेयी मित्र ऋषि की कन्या थी और याज्ञवल्क्य की दूसरी पत्नी थी। उसने भी उस समय में लोगों को शिक्षा देने का काम किया, शास्त्रार्थ करने का काम किया। उस समय स्त्रियों को शिक्षा देने की परम्परा में यह था, जो बालिकाएं थीं, वे ऋषिका कही जाती थीं, उच्च शिक्षा प्राप्त करने वाली स्त्रियों को ब्रह्मवादिनी कहा जाता था। अंग्रेजों के समय में होस्टल की व्यवस्था हो, चाहे न हो, लेकिन प्राचीन समय में होस्टल के लिए 'छत्रीशाला' शब्द का प्रयोग किया जाता था, जिसमें छात्रों के रहने का प्रबन्ध किया जाता था। जिसमें बालक को अलग और बालिकाओं को अलग रहने की व्यवस्था थी, लेकिन शिक्षा समान रूप से थी, वे साथ-साथ पढ़ने का काम करते थे। गुरुकुल में जहां ऋषि पत्नियां पढ़ाने का काम करती थीं, वहीं ऋषि भी पढ़ाने का काम करते थे।

माननीय राकेश सिन्हा जी ने जो प्रस्ताव दिया है, जिसका हम समर्थन करते हैं, इसका सदन के अनेक लोगों ने भी समर्थन किया है। अगर इस विषय को ठोस अराजनैतिक न बनाया गया होता तो श्री राकेश सिन्हा जी के इस प्रस्ताव पर पूरा सदन एकमत से सहमत होकर कह रहा होता कि यह पारित होना चाहिए, मुझे लगता है कि इसे राजनीति का विषय नहीं बनाया जाना चाहिए।

महोदय, संयुक्त कुटुम्ब की अवधारणा समाज में हमने दी थी, यूरोपियन संस्कृति में संयुक्त कुटुम्ब की बात नहीं है, लेकिन भारतीय परम्परा में संयुक्त कुटुम्ब की बात है। एक माननीय सदस्य कह रहे थे, मैं उनका नाम नहीं लेना चाहूंगा, लेकिन मैं इस बात को जरूर कहना चाहूंगा कि इस देश में जातिवाद को पैदा करने का काम राजनीति ने किया, अपने निहित स्वार्थ पर चलने वाले लोगों ने किया। इस देश में दूसरे विचारों से प्रभावित होने वाले लोगों ने भी यहां के ऋषियों को अपमानित करने का काम किया। अन्यथा मैं यह बात जरूर कहना चाहूंगा कि ...(व्यवधान)...

श्री उपसभापति : प्लीज़, आपस में बात न करें।

श्री शिव प्रताप शुक्ल : मनोज जी, यह अलग विषय है, लेकिन मैं यह जरूर कहना चाहूंगा कि क्या परशुराम के बिना केरल की संकल्पना की जा सकती है? हमारे यहां उनके बारे में आज जो बातें होती हैं, जो इधर के लोग करते हैं, वे परशुराम को जाति से जोड़कर बात करते हैं, लेकिन केरल के लोग परशुराम को केरल का निर्माता मानते हैं। परशुराम कहां के थे? उत्तर भारत के परशुराम ने समुद्र से भूमि छीनकर केरल के निर्माण का काम किया था। जब अपने गुरु को सम्पूर्ण जीता हुआ भू-भाग

उन्होंने दे दिया था, तो उन्होंने कहा था कि अब रहने को कहां मिलेगा, तो उस समय उन्होंने अपने परशु का प्रहार करते हुए समुद्र से भूमि लेकर केरल का निर्माण किया था और फिर वहां रहने का काम किया। इस पर भी आप चर्चा करें, लेकिन इस पर इस नाते चर्चा न करें, क्योंकि पाश्चात्य विद्वान आप सभी लोगों के दिमाग पर इस तरह से हावी हैं कि बिना उनकी चर्चा के आप रह ही नहीं सकते हैं। हमें लगता है कि अगर शून्य की परम्परा का निर्माण भारत के जिम्मे आता है कि इसका निर्माण भारत में हुआ, तो भारतीय संस्कृति की महानता की बात भी करनी चाहिए। भारत के विद्वानों के संदर्भ में धर्मनिरपेक्षता के सिद्धांत में धर्म को पीछे धकेल दिया। धर्म का मतलब है - धारस्य धर्मः, जो धारण करने के योग्य हो, वह धर्म है। अगर धारण करने के योग्य जो है, वह धर्म है, तो धर्म सापेक्षता तो हो सकती है, धर्म निरपेक्षता का क्या मतलब है - जिसे हम और आप मानें कि यही अच्छा है, वही धर्म है। पूजा पद्धति कभी धर्म नहीं हुआ करती है, पूजा पद्धति अपनी स्थिति होती है। कोई शिव को पूजता है, कोई दुर्गा को पूजता है, कोई राम को पूजता है, लेकिन मनोज जी, एक मानव धर्म भी होता है, जिसकी आप बात कर रहे थे, वह मानव धर्म यह होता है - अगर आप गांव में जाएं और एक बड़ा आदमी एक छोटे बच्चे को चांटा मार दे, तो बिना जाने-सुने लोग यह कहेंगे कि ये उम्र में बड़े हैं, इनको ऐसा नहीं करना चाहिए, इनका यह धर्म नहीं है। इसका यह मतलब है कि एक बड़ा व्यक्ति किसी छोटे व्यक्ति को न मारे, यदि मारता है तो यह उसका धर्म नहीं है। आचरण धर्म है। मान्यवर, इस नाते मैं इस बात को कहता हूँ। माननीय राकेश जी ने जो शुरू किया है - भारत में क्या कहा गया - भारत में जो कहा गया, वह भी मैं आपको बताता हूँ:

*"न कश्चित कस्यचित मित्रं न कश्चित कस्यचित रिपुः
व्यवहारेण जायन्ते, मित्राणि रिप्स्तथा॥"*

मतलब, न कोई किसी का मित्र होता है, न कोई किसी का शत्रु होता है, व्यवहार से ही मित्र या शत्रु की पहचान होती है। अगर वे व्यवहार करेंगे - यह सदन इसलिए है कि यहाँ पर अपनी-अपनी बात कहिए, उपवेशन के बाद सभी लोग एक-दूसरे के गले में बाहें डाल कर चलने का जब प्रयत्न करेंगे, तो वह मित्रता है। ...**(व्यवधान)**... समापन, सत्र के बाद। लेकिन, जो बात आप यहाँ कहेंगे, वह हृदय से कहेंगे और जब यहाँ से चलेंगे, कंठ में लेकर चलेंगे, तब मित्र नहीं बना पायेंगे। इसलिए हमेशा इस विषय पर विचार करना चाहिए।

(उपसभाध्यक्ष (डा. सस्मित पात्रा) पीठासीन हुए)

महोदय, हमारे यहाँ तो स्त्रियों के लिए कहा गया है कि स्त्री और पुरुष दोनों एक-दूसरे के मित्र की परम्परा में रहें। इस नाते यह कहा गया है कि:

*"मातृवत् परदारेषु, परद्रव्येषु लोष्ठवत्।
आत्मवत् सर्वभूतेषु, यः पश्यति सः पण्डितः॥"*

मतलब, परायी स्त्री को, वह चाहे किसी की भी स्त्री रहे, उसको माता स्वरूप मानो, माता सदृश मानो, पराये धन को मिट्टी के समान मानो। सभी प्राणियों में - जिस बात को आप कहते हैं, मानव धर्म केवल यही नहीं है। सभी प्राणियों में भी जो अपने समान लोगों को देखता है, इस प्रकार की संकल्पना भारतीय संस्कृति में की गयी, जिस संस्कृति की बात, जिस शिक्षा की बात माननीय राकेश सिन्हा जी कर रहे हैं। इसी नाते मैं आप सब लोगों के समक्ष इस विषय को रखना चाहता हूँ।

श्रीमन्, मैं गोरखपुर का रहने वाला हूँ। जहाँ मेरा निवास स्थान है, मेरे गाँव का नाम 'रुद्रपुर' है। लोग 'रुद्रपुरी' कहा करते थे। वह 'रुद्रपुर' है। वह गोरखपुर जिले के खजनी तहसील में है। उसको लोग 'छोटी काशी' कहा करते थे। उसे 'छोटी काशी' इस नाते कहा करते थे कि काशी में तो विद्वानों की भरमार है, लेकिन हमारे गाँव में भी इतने विद्वान थे कि उसके बारे में यह कहा जाता था कि यह तो 'छोटी काशी' है। यह पूरे क्षेत्र में प्रसिद्ध था कि यह 'छोटी काशी' है।

मान्यवर, एक शायर ने एक बात कही है। मनोज जी ने कई नाम गिनाये, मतलब जैसे वे इन्हीं लोगों के हों। इन्होंने शायर को ही अपना मान लिया, हमारा नहीं माना, लेकिन एक शायर ने हमें सपोर्ट किया। जब सारी संस्कृतियाँ मिट रही थीं, जब यूनान, पर्शिया, शक, हूण, ये सभी विदेशी संस्कृतियाँ मिट रही थीं और जब उसने भारत की महिमा देखी तब उसने कहा कि:

*"यूनान-ओ-मिस्र-ओ-रोमां सब मिट गये जहाँ से।
कुछ बात है कि हस्ती मिटती नहीं हमारी॥"*

हमारी यह हस्ती जो नहीं मिटती रही है, वह क्या था? हम शिक्षा के द्वारा विश्व गुरु बनने की तरफ चले थे। हम विश्व गुरु बनने गये थे, तो शिक्षा के द्वारा। भारत की शिक्षा ही ऐसी थी। आज जिस बात से प्रभावित होकर लोग विदेशों में अपने बच्चों को पढ़ने के लिए भेजते हैं, लेकिन उस समय की शिक्षा की जो बात भारत में थी, जब वह विश्व गुरु माना जाता था, तब यहाँ का कोई भी बच्चा विदेश में नहीं जाता था, बल्कि विदेश के लोग यहाँ आकर नालंदा या तक्षशिला में शिक्षा अर्जित करते थे और लोग कहते थे कि हम भारत से शिक्षा प्राप्त करके आये हैं। उस समय की बात सोचिए, जब गार्गी के संदर्भ में बात आती है। गार्गी और मैत्रेयी 700 ई.पू. रही हैं और उस समय जब ईसा का कुछ भी नहीं था, तब भी भारतीय संस्कृति सब कुछ थी, जो पूरे विश्व को प्राण देने का काम करती थी। जब मैकॉले यहां आया, तो उसने इस प्रकार की शिक्षा को खत्म करने का काम किया। उसने यहां की व्यवस्था पर प्रहार करते हुए कहा कि भारत को तब तक गुलाम नहीं बनाया जा सकता, जब तक इसकी शिक्षा और संस्कृति को खत्म न किया जाए। यदि हम यहां की शिक्षा और संस्कृति को खत्म करेंगे, तब जाकर भारत को गुलाम बना पायेंगे। मैं बहुत साफ शब्दों में इस सदन में कहना चाहता हूँ कि यह सही है कि छोटे-छोटे रजवाड़े और जमींदार लोग भारत को आजादी दिलाने के लिए संघर्ष नहीं कर रहे थे। संघर्ष तो उन्होंने किया था, जो जंगलों में रहते थे, संघर्ष तो उन्होंने किया था, जो रैदासी थे और संघर्ष तो उन्होंने किया था, जो कंठियां बांधते थे और कंठियों का आदर करते थे। इन सब लोगों ने भारत को आजादी दिलाने के लिए संघर्ष किया था। मैं यह नहीं कहता कि अन्य लोगों ने नहीं किया

था, लेकिन एक ऐसा वर्ग था, जो सिर्फ अपनी संपत्ति को बचाने के लिए अंग्रेजों के साथ कार्य करता था तथा उनसे अनेक प्रकार की उपाधियां जैसे राय बहादुर आदि प्राप्त करता था और भारत गुलाम ही रहे, इसके लिए कार्य करता था। जहां तक संस्कृति का अर्थ है, संस्कृति किसी भी देश, जाति और समुदाय की आत्मा होती है। अगर भारतीयता जानी जाती है, तो वह भारतीय संस्कृति के नाते जानी जाती है। इस नाते हम सभी लोग जो यहां हैं, जब भी बहस करें, राजनैतिक बहस जरूर करें लेकिन मेरी हाथ जोड़कर प्रार्थना है कि भारतीय संस्कृति के मर्म पर किसी भी स्थिति में बहस करने का काम न किया करें। हम सावित्रीबाईज्योतिरावफुले का नाम लेकर कह रहे थे कि सावित्रीबाईज्योतिरावफुले ने यह किया था, तो भारतीय संस्कृति का वर्तमान स्वरूप और महत्व यही है। महोदय, ब्रिटिश साम्राज्य आया, लेकिन इस काल की सभ्यता ने हमारी संस्कृति को दबाने का काम किया और हम उसी काम को स्वर्णिम काल मान गये। हमारी संस्कृति जहां दबाई गई, हम उसे स्वर्णिम काल मान गए। वह हमारा स्वर्णिम काल नहीं था। हमारा स्वर्णिम काल तो गुप्त वंश का काल रहा है, चंद्रगुप्त मौर्य का काल रहा है। हम कहते हैं कि जो जीता वही सिकंदर, लेकिन सही अर्थों में सिकंदर को उसकी कूटनीति ने जिताया था, लेकिन 'पुरु' को उसकी वीरता ने जिताया था, इसलिए यदि हम यह कहें कि 'जो जीता वही पुरु या पोरस', तो मैं समझता हूं कि यह सबसे उपयुक्त होगा। इस सभा को इस पर विचार करना चाहिए कि यह भारतीय संस्कृति की स्थिति हो। मान्यवर, ज्ञान के संदर्भ में है:

*"यस्यनास्तिस्वयंप्रज्ञा, शास्त्रंतस्यकरोति किं।
लोचनाभ्यामविहीनस्य, दर्पणः किंकरिष्यति॥"*

यह आप लोगों की स्थिति है। जिस व्यक्ति के पास अपनी प्रज्ञा अर्थात् अंतरात्मा नहीं है, उसे शास्त्रों का क्या फायदा-जैसे कि दर्पण अंधे व्यक्ति के लिए बेकार है। इस नाते हम लोगों को निश्चित रूप से यह बात मानकर चलनी चाहिए। शिवादासन जी, यहाँ आलोचना की गई, लेकिन मैं साफ-साफ इस बात को कहना चाहूंगा कि अगर आज पूरा यूरोप प्रभावित है, तो चैतन्य महाप्रभु से प्रभावित है। कृष्ण भक्ति की जो लहर यहाँ से उठी थी, जिसे भक्तिवेदांत स्वामी ने शुरू किया था, उन्होंने पूरे यूरोप में जाकर भारतीयता दिखाई और वे लोग जो जानते ही नहीं थे, उन्हें भी कृष्ण-कृष्ण, राधे-राधे कहते हुए नचाने का काम कर दिया और सिर्फ नचाया ही नहीं, बल्कि एकदम भाव में नचाया। भारत की संस्कृति भाव की संस्कृति है, उस भाव में रहिए, तो आपको अभाव भी कभी खलेगा नहीं, लगेगा नहीं। राजनीति करने वाले लोगों से मेरी विनम्र प्रार्थना है, हाथ जोड़कर प्रार्थना है कि अपने विचारों को जरूर रखिए, लेकिन भारतीय संस्कृति को किसी भी स्थिति में नष्ट होने से बचाइए। जातिवाद को जो प्रश्रय दिया जाता है, उसे खत्म कीजिए। एक मानव धर्म होता है, उस मानव धर्म का सबको पालन करना चाहिए। मानव धर्म ही भारतीय धर्म है, बहुत-बहुत धन्यवाद।

DR. AMEE YAJNIK (Gujarat): Sir, I am glad that Professor Sinha has come up with the Resolution making certain requests to the Government. But in the process he has

shown what educational institutions in the post-independent India have given to this country. He is one of them. You studied at the Delhi University. That is what I have learnt. It's in English medium. You did Post Graduation. All your facts relating to *tantra vidya*, historical events, traditions, philosophical traditions, manuscripts, colonial influence, the Vedas, the Bhagvad Gita, the Mahabharat, the Puranas, education before the arrival of the British and after the British, and western education system, I think are the result of your library search and today Google search. This is what education does to a person. It empowers a person. And you have come up with this Resolution after doing that. I would like to add here to your request. I would have been very happy if you had put three prayers in your request to the Government.

You have said that you want a research foundation. Well, I think we all agree with that. We all need research foundation in India. We spent little on research and development. You have also asked for opportunities to be given to the students at the district level, so that they can come up with traditional knowledge and so many other things. In the end, you have said that there should be an organized effort in the country for the attainment of *Swaraj* (self-rule) of ideas. This one request itself, I think, requires seven days of debate. 'Self-rule' given by Mahatma Gandhi needs to be understood in the context of *Swaraj* given by Mahatma Gandhi to the country as well as to the world. I think five minutes would be very little time for me in order to even touch the topic. But I think he forgot three main prayers or requests in all this. He should have said that this House urges upon the Government to provide access to education to the children of this country. 'Access' I think you have forgotten to mention in your Resolution. Then, 'to provide infrastructure, both physical and digital', because we are talking about online classes. We are talking about a pandemic. We are talking about a post-pandemic situation. We are talking about the children who are not able to physically go to schools where schools are not there and the children are waiting for the schools to come. Where there are schools but they are shut, the children are waiting for mobile telephony and digital infrastructure. So I think that is not here. I would have been very happy if the Resolution had mentioned that there should be a provision for *buniyadishiksha*. Mahatma Gandhi's words were *buniyaadishiksha*. Where is that *buniyaadishiksha* in all this? How can you forget to write all these things when you are writing right from Vedas to this day? I think we are in an age where we talk about women empowerment; we talk of girl child; we talk about laws that we have brought forward in this House which empower women, whether within the domestic sphere, within the public spaces or at

work places because we want our women to study and go to work, whether in Government sector or unorganized sector or organized sector or private corporations. We have not been able to provide safety and security. We have passed the laws. But how do we provide safety and security to our girl children who want to go to school? I think these four points were missing in the Resolution and submissions. I think he should have added them.

Now, coming to whatever he has said, all this is already there. Through the length and breadth of this country, if you visit educational institutions, you will find libraries which are equipped with this knowledge. World over, renowned universities have huge sections on India. People have come to India; they have written about India; some people have criticized, but all that is in the framework of education, and that is why you find that there is healthy criticism also; there are points which India should have done, India should not have done, India should have lived like this and India should not have lived like this. Sir, when we talk about colonial times, well, the times were different. I have heard names of philosophers being mentioned here like Antonio Gramsci. But, then, you have to look at the period when Antonio Gramsci wrote that and when he wrote about hegemony. Are we today talking about cultural hegemony? We are a democratic country. Today, we are talking about a country which is one of the largest democracies in the world. We are faced with different kinds of hegemony, into which I will not go because that is not the subject matter of this Resolution. But I am very happy that Shri Rakesh Sinha has come up with this Resolution that by opening the doors of our minds, we can think on these issues. Supposing that I back this Resolution and all that is prayed for is granted, how do we bring our children in the mainstream of education? Where is the infrastructure? Where are the schools? Where are the libraries? Where does the child go? If somebody is listening to me today, that person is not reading the newspaper or reading the Rajya Sabha debates. The person is watching me on Youtube. Sir, we are in the third decade of the 21st century. Rakesh Sinha ji, we are in a digital world. You said that गूगल सर्च कीजिए, आपको हजार किताबें मिल जाएँगी। That is the era we are living in. Why can't we think in the progressive direction? You cannot do away with history; you cannot forget history. But then history is nostalgic; you can't live in nostalgia for ever. You have to live in reality. So, what does reality say? Reality says that if you fall down today and something happens, you need to call a doctor. You don't call a person who has traditional knowledge; you don't wait for three days for that person to come to you. You need instant relief.

Sir, I am aware that history has to be part of one's culture. History has to be part of one's country. But you have to learn lessons from history. We need to equip our children, students and people to know from where we have come, from the time we were there in history. India is rich in culture. When I was a student, I also got the benefit of lovely education. I had Gujarati, Hindi and English, and I opted for Sanskrit. I was given a choice of these subjects. Where is the choice given today? You have some fifteen subjects but how do you give that choice? You need to go to a school.

So, Sir, I would like to bring three main points in my submission. One, when we talk about India, we should not forget that there was a colonial rule of 200 years. We fought and got our freedom. What did the visionary Jawaharlal Nehruji said about education? He said that reasoning and rationality are the basis of all learning. Learning shapes, and it plays the role in shaping India's education sector. That is why, it is not restricted to only academia but to economic ambitions and social contributions, your contribution to society. It was his vision for the youth of the country and that is why we had IITs, IIMs and AIIMS. Today, we take too much pride when somebody comes from abroad, who heads the biggest corporation in the world, of Indian origin having studied in IIT India. He is heading a corporate company abroad, we take that pride. We forget the fact that we are unable to provide our students with the same kind of education where they can head corporates or companies which are abroad or whether these are in India. We should not forget that these institutions have given these children and these students to the countries abroad. All of them, who come here, are garlanded, are given all kind of accolades. Where have you studied? You have studied in IIMs and IITs! But I do not know how much they should give back to this country. Jawaharlal Nehruji had a vision and that vision translated into these institutions. That is how our students are making a mark the world over. It is a small world. It has become a global village because of digitalization and information technology. That is what Jawaharlal Nehruji did and not just in the education sector. Let us not forget Lalit Kala Academy and Sahitya Academy. We are talking about literature, we are talking about art and culture. These are the institutions given by our visionaries like Jawaharlal Nehruji. We should not forget. Mahatma Gandhiji said 'Swaraj' or self-rule. Today, when I write something on law and justice, I have to go back to Mahatma Gandhi. Local self governance, local institutions, dependence on your own self, that is what Mahatma Gandhiji meant. *Buniyaadi Shiksha* was the new kind of education he wanted, that you not only become an individual who is

good, who believes in non-violence and truth, but also affect the vicinity. You should not live a life that disturbs others. That is what Mahatma Gandhiji meant by education and that is why his education system we have to take forward, that is, *Swaraj* or self-rule.

Now, coming to decades later on, we brought Right to Education in 2009, put it in the Constitution in the same House. Let every child study. Let every child empower oneself with education to know what is good and bad, what is truth from untruth. That is what 2009's Right to Education did and that is where we stand high, tall, as far as our Constitution is concerned.

There is enough equipment in our libraries, the books. But I would like to bring to the notice of my learned colleague here about what has happened to the education system. You may bring traditional knowledge and I am for it. I am for all the urges which he has made to the Government. Yes, they should be there. We should not forget our past. We should not forget Nalanda. We should not forget Takshashila. We should not forget our Vedas. But what was the contribution? We have to learn whatever is necessary to move forward. We are in a scientific age and we should know what to take, what to understand, from where we come, where we belong and what we are today. We are a product of our history, we should not forget that but that is there. What is the situation today? The New Education Policy has also been brought in the Resolution. What is this policy? Are you going to implement it? Are you going to give all the children of this country education, basic education so that they can move forward as good citizens in the country?

Sir, 66.13 per cent of students dropped out from primary schools in my State in the last two years. In the last three years, girl students dropped out because 18,000 schools do not have classrooms. There is no physical infrastructure. When will you have books? You will have these things you are talking about provided you have physical infrastructure. What do you have in mind to bring the physical infrastructure? You want the children to study from home. You want them to have a mobile phone but what do you have done for this digital infrastructure? You put it all on the families. How are they going to move forward on this education? Take for example, a girl child had to drop out of school in my State because she could not travel to the higher secondary, that is, for the 8th Standard, which was 20 kilometres away. What did the parents tell me? "Madam, we want our daughter to study. We want her to move forward but I cannot let her go alone in the bus. I am worried about her safety and security. I have to work in the fields. My husband has also to work in the fields. How do we trust safety and security?"

How do we let her go to study?" That is the dropout rate as far as women and girl children are concerned.

Sir, we talk about all this. We should not forget that when at an international forum, when I am sitting and talking, it takes too much effort for me not to speak about dowry and dowry deaths. I feel bad that in my country, women are burnt alive for dowry. I don't take those datas. I don't speak about that. I feel bad. These are the issues. When education comes in the mainstream, if you empower your children with education, they have access to education, they will know what is this. These things were not there before in our history. When they will read our history, they will say, 'No, it was not there'. How did it creep in? What made it creep into our system? Why did these things come which are not civilized? They are violent. How did they creep into our system? That is what education does. If that education is so enlightening, what is the Government doing? Why is it not giving priority to this, instead of giving priority to several other things? That is what, I think, this Resolution is missing that provide access. Access is on the part of the state. State's Directive Policies are in the Constitution. It is a separate chapter that the State has to provide these fundamental and basic things to the people of the country. That is why the Governments are there. That is why the governance model. If you cannot provide this kind of infrastructure, how will the children have access to these systems? Sir, children and education, if they could understand and they could fight for the rights, where was the need to give them separate rights? Children cannot make up their minds. They cannot think. We have to think on their behalf. The Government has to think on their behalf. The Government wants them to be good citizens. That is why, we need to provide infrastructure, classrooms, benches, food and mid-day meals that these are the books you will need, this is the school bag you will need. This is access to education. All this can be a part of the library. If I can get a data from the Government on the libraries that are existing in our schools, I will be obliged. So many schools don't have libraries, forget about books. We are fortunate that we can access the Parliament Library. We can go to some big universities. He can go to Delhi University, and get access to the libraries. What about the children who want to find out? Do they use WhatsApp and YouTubes to find out all that is not required for education? This is the reason why our children are not able to get the education which is required. Moral science, civic sense, Fundamental Rights, their duties and what is their work? What is their behaviour towards society? How society behaves with them? This is education. Even after all this traditional knowledge, if all these *Vedas*, everything,

children will have access to them provided you give it to them. Let them read and let them decide how much it is important to them, how much it is valuable to them, what is the value of this education, and how will it take them forward. We are talking of going on the Mars! We are talking about countries coming together. But, we are not able to do this at the local level. That was the last point I wanted to make. Sir, one more point that when we are talking about making our children the citizens, I have read a few Sanskrit scripts. I have also read Buddha and the Light of Asia by Shri Jairamji. I have seen several other books. I have read all these philosophers that have been named. But, when it comes to bring practicality to this, to bring it in the practical day-to-day lives, the governance models, the public service arena where we are there, we, Parliamentarians are there, other public figures are there and administrative people are there, where do we translate it into action? How do we translate? It is very good to talk about the Roman Empire and something that happened in the 18th Century and something that happened in the 19th Century, but what is happening in the 21st Century? Are we not feeling ashamed that what is happening to our children, to our girl children and they are feeling unsafe. The parents are feeling unsafe, going out. This is what is required in the Resolution, that is, access to education. Go back to the education model which Mahatma Gandhiji said that we need *Sarvodaya*, we need self-rule, yes, but in the context of what Mahatma Gandhiji said, you cannot twist it. You cannot change it. You cannot modify it. That is what should be done. I will, definitely, be very glad, if Shri Rakesh Sinha comes with a resolution where he brings this kind of urging to the Government. I would, definitely, support him on such a resolution. Thank you so much.

5.00 P.M.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Shri Prakash Javadekar.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, it is a topic in which everyone has taken utmost interest and I suggest that we can discuss for, at least, one more hour, and extend the House's sitting.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): If that is the sense of the House, we can continue.

श्री प्रकाश जावडेकर (महाराष्ट्र) : उपसभाध्यक्ष जी, आज राज्य सभा की ताकत क्या है, यह देश देख रहा है। यहां कितनी अच्छी चर्चा हुई है। राकेश जी ने भारत की ज्ञान परंपरा का विषय लिया और मैंने सभी सदस्यों जैसे जवाहर सरकार जी और बाकी सभी सदस्यों को भी सुना। अपने-अपने मन की बात कहना ही डिबेट होता है और यह डिबेट अच्छी थी। मुझे भी तीन साल शिक्षा विभाग संभालने का मौका मिला। एक दिन हम 11वीं और 12वीं का review ले रहे थे। 12वीं में choice के विषय बहुत होते हैं, लेकिन students कुछ विषय बहुत कम opt करते हैं। अधिकारियों ने कहा कि यह KTIPI विषय है, उसमें कम students आ रहे हैं। मैंने कहा कि ये अधिकारी लोग short forms में क्यों बोलते हैं? मुझे इसका पता नहीं चलता है। यह हर किसी की समझ में नहीं आता है, that was Knowledge Traditions and Practices of India (KTIPI). मुझे एकदम लगा कि मुझे यह देखना है। मैंने कहा कि पहले मुझे वह किताब भेजो। फिर मैंने वह किताब देखी। वह किताब इतनी अच्छी थी कि अगर भारत की सही पहचान चाहिए, तो उसमें Indian chemistry, Indian metallurgy, Indian astronomy, Indian architecture, Indian trade, Indian arts, Indian maths, Indian medicine, Indian agriculture आदि बहुत सारे aspects थे। यह हमारी ज्ञान परंपरा की एक बहुत ही अच्छी किताब है। फिर मैंने students और schools से बात की। जब मैंने 11वीं की पुस्तक देखी, तो वह लगभग पांच सौ पेज की थी और 12वीं की पुस्तक पांच सौ पेज की थी। बहुत अच्छी किताब तैयार की गई है। सरकार जी, जो KTIPI की किताब है, वह सभी सदस्यों को देनी चाहिए, क्योंकि वह बहुत अच्छी किताब है। यह देने के बाद आप समझोगे कि यह भारत की पहचान है। अनेक वक्ताओं ने बताया कि हमारी आज की शिक्षा पद्धति में मैकॉले की शिक्षा पद्धति कैसे आई, उसमें यह मुद्दा आया कि हम अपनी पहचान खो गए। जब मैंने NCERT के साथ बैठक की और जो 15 लोगों का एक बहुत अच्छा संपादकमंडल था, जिन्होंने original किताब तैयार की थी, उनकी सलाह से मैंने कहा कि मैं 11वीं का छात्र हूं, तो मैं 100 मार्क्स के लिए यह 500 पेज की किताब नहीं पढ़ूंगा। इसी का सारा essence लेकर, कुछ details निकाल कर, जिसमें एक भारत की पहचान हो, 200 पेज की ऐसी किताब बनाइए। वह बनाई गई और वह भी तैयार है - ग्याहरवीं की भी और बारहवीं की भी। मुझे पक्का विश्वास है, बीच में दो साल कोरोना में गए, लेकिन इसका जितना हम प्रचार करेंगे, मुझे विश्वास है कि बहुत सारे schools, विद्यार्थी, उनके अभिभावक सभी, Indian philosophy उसमें सब है। आप देखिये, it is a beautiful book that I have seen. वह खत्म ही होने वाला था, वही प्रस्ताव था तो हमने उसको पुनर्जीवित किया और मुझे विश्वास है कि आने वाले दिनों में इसका जैसा प्रचलन बढ़ेगा और लोगों को जानकारी होगी, तो भारत की minimum पहचान तो होनी चाहिए। हम जिस देश के हैं, यानि अगर आर्यभट्ट का, वहां यूरोप में जो शोध के लिए CERN की laboratory है, तो उनका नाम लिखा है। वहां अगर उनका नाम लिखा है और उनका अलग एक शिलालेख बनाया है, तो यह हमारे भारत का गौरव है, जिसके बारे में हमें मालूम ही नहीं है। इसे जानने का एक अवसर हमारे पास है। भारत की ज्ञान परम्परा की विशेषता क्या है, भारत की संस्कृति; what Indian civilisation represents! Its diversity, its tolerance, और वही tolerance भारत ने लगातार दिखायी। इतने

विदेशी लोग आए, अपने यहां इतने religions हैं - धर्म परिवर्तन पर उनका मानना है कि कुछ भी हो, हमारे मजहब में सब आना चाहिए। यह Indian civilisation है, जो यह नहीं कहती कि हमारे मजहब में आओ, यह कहती है कि live and let live. यह tolerance की भारत की सबसे बड़ी विशेषता है। अभी चर्चा हुई, तो उसमें क्या है - उसमें ज्ञान परम्परा का मूल हिस्सा है। आस्तिक, नास्तिक - यह भी सबको मंजूर है। इसलिए आप आस्तिक भी हो सकते हैं और आप नास्तिक भी हो सकते हैं, आपको पूजा करनी है, तो करिए, नहीं करनी है, तो मत करिए। This is India. यह ज्ञान होना चाहिए और इस ज्ञान परम्परा की सबसे बड़ी विशेषता है कि यहां scientific temperament ही है। Britishers ने जान-बूझकर एक conspiracy के तहत इसको ध्वस्त करने का काम किया और आज आपने उसको उजागर करने का काम किया। इन सब भाषणों में एकमात्र भाषण मुझे लगा कि वह भारतीय ज्ञान परम्परा विषय है, यह शायद मालूम नहीं था - हमारे मित्र संजय सिंह ने आज की राजनीति पर भाषण दिया और वे कश्मीर पर बोले। इसलिए कुछ सच्चाई बताने की जरूरत भी है, क्योंकि लोगों के पास एक ही संदेश जाना अच्छा नहीं है। कश्मीर की वास्तविकता क्या है, क्यों 'कश्मीर फाइल' फिल्म को देखने के लिए इतने लोग उमड़ पड़े हैं, यह समझना चाहिए। श्री संजय सिंह जी ने भी कहा कि इसे दूरदर्शन पर दिखाओ, यूट्यूब पर डालो और इसे भारत के हर नागरिक को देखना चाहिए। अगर इसे हर नागरिक को देखना चाहिए, तो दिल्ली में आप इसे टैक्स फ्री क्यों नहीं करते, यही सवाल लोग आपसे पूछ रहे हैं। आपको एक फिल्म टैक्स फ्री करनी थी, उसे आप नहीं कर रहे हैं, लेकिन उसे सभी देखें, यह बात कह रहे हैं। यह अजीब पार्टी है, अजीब लोग हैं - राम का मंदिर यहां पर खड़ा किया, लेकिन वहां राम मंदिर का विरोध करते हैं। सीनियर सिटिज़न्स को फ्री में ट्रेन से अयोध्या ले जाते हैं।
...(व्यवधान)...

SHRI JAIRAM RAMESH (Karnataka): Sir, is this discussion on the Resolution?
...(Interruptions)...

SHRI PRAKASH JAVADEKAR: That is what he did. ... (Interruptions)...

SHRI JAIRAM RAMESH: He is not even here. ... (Interruptions)...

SHRI PRAKASH JAVADEKAR: But, still I have a right to say what was said in the House. मूल कश्मीर का मुद्दा क्या है, इस पर मैं ज्यादा नहीं बोलना चाहता हूं। मैंने तो ज्ञान परम्परा की बात कही है, मैंने तो KPTI की जानकारी दी है, लेकिन कश्मीर में यह जो narrative चल रहा है कि 1989 में वी.पी. सिंह की सरकार थी, जगमोहन जी वहां पर थे, तो जगमोहन जी वहां पर इंदिरा जी द्वारा नियुक्ति किए गए राज्यपाल थे। जगमोहन जी बाद में बीजेपी में आए, आप जगमोहन जी की Turbulence, जो किताब कश्मीर के बारे में है, उसे पढ़िए। उसमें सब जानकारी है, सब विश्लेषण है, सब analysis है कि कश्मीर में उस समय क्या हुआ था? कैसे फारूख अब्दुल्ला कांग्रेस के सपोर्ट से

मुख्य मंत्री थे और यहां पर राजीव गांधी जी की सरकार थी, तब वहां हिन्दुओं के खिलाफ, पंडितों के खिलाफ एक vicious campaign लगभग साल भर चला। ...**(व्यवधान)**...

SHRI JAIRAM RAMESH: Sir, this is not a discussion... *...(Interruptions)...*

SHRI PRAKASH JAVADEKAR: No, but this was discussed. *...(Interruptions)...*

SHRI JAIRAM RAMESH: He is not even here and you are... *...(Interruptions)...*

SHRI PRAKASH JAVADEKAR: So, I am reacting. *...(Interruptions)...* I have every right. *...(Interruptions)...*

SHRI JAIRAM RAMESH: We are having a good discussion. *...(Interruptions)...*

SHRI PRAKASH JAVADEKAR: He referred and that is what I am saying. *...(Interruptions)...* जयराम जी, बहुत थोड़े में बहुत बड़ी बात कह सकते हैं, मैं वही करूंगा, आप चिंता मत करिए। ...**(व्यवधान)**...

SHRI JAIRAM RAMESH: I can understand his pain and anguish that now he is not a Minister. *...(Interruptions)...*

श्री प्रकाश जावडेकर : मैं वही कर रहा हूं। ...**(व्यवधान)**... वे नहीं हैं, इसमें मेरा दोष नहीं है। मेरा नम्बर अभी आया है, वे बोलकर गए हैं। ऐसा कैसे चलेगा? ...**(व्यवधान)**...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, please. *...(Interruptions)...*

श्री प्रकाश जावडेकर : हमें समझना चाहिए कि यासीन मलिक, जो इस पूरे षड्यंत्र का एक बड़ा हिस्सा था। देश भर में आज उसके बारे में गुस्सा है, उसे सम्मानित किसने किया? उसे हर बार चर्चा में किसने बुलाया? यह हम भूल नहीं सकते। प्रधान मंत्री डा. मनमोहन सिंह अगर यासीन मलिक को एंटरटेन करते हैं तो कैसे चलेगा? ...**(व्यवधान)**...

SHRI JAIRAM RAMESH: Sir, the time has been extended up to six o'clock. ...*(Interruptions)*.. Are we here to listen to this *? ...*(Interruptions)*..

SHRI PRAKASH JAVADEKAR: This is not * ...*(Interruptions)*.. This is not * What you did was * ...*(Interruptions)*..

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, please.

SHRI PRAKASH JAVADEKAR: What you did in Kashmir was **(Interruptions)*.. What I am speaking is not * ...*(Interruptions)*..

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Javadekarji, please. ...*(Interruptions)*.. बहुत अच्छी डिबेट चल रही है।

श्री प्रकाश जावडेकर : मेरा यही कहना है कि यह विषय बहुत अच्छा था, लेकिन इसे डायवर्ट किया गया तो हम क्यों नहीं रिकॉर्ड स्ट्रेट रखेंगे? आज़ादी- आज़ादी के नारे लगे, कश्मीर की आज़ादी होनी चाहिए, 'तुम्हारे कातिल जिंदा हैं, अफ़ज़ल हम शर्मिदा हैं', 'एक अफ़ज़ल मारोगे, हर घर से अफ़ज़ल निकलेगा।' इन नारों का समर्थन किसने किया? संजय जी, आपके नेता ने भी समर्थन किया और आपके नेता ने वहां जाकर भी समर्थन किया।...*(व्यवधान)*... मैं यह बताना चाहता हूँ।...*(व्यवधान)*... मैं अपनी बात समाप्त कर रहा हूँ। मैं एक मिनट में समाप्त करूंगा।...*(व्यवधान)*... आपके नेता ने भी किया और टुकड़े-टुकड़े गैंग के खिलाफ जो लोगों का गुस्सा है, वही 'The Kashmir Files' में आया है। 'The Kashmir Files' का विषय उन्होंने निकाला है, इसलिए मैं रिएक्ट कर रहा हूँ। ये 24 घंटे केवल राजनीतिक बातें सोचते हैं। उन्होंने खुद कहा कि मैं हूँ, तो जो खुद को ही anarchist कहते हैं, वे आज हमें देशभक्ति का सबक सिखा रहे हैं। यह तो हद हो गई और इसलिए विषय पर कोई भी चर्चा हो, उसका जवाब सरकार जी ने बोला, एलंगोवन जी ने बोला, बाकी हमारे सब सदस्यों ने बोला है, हमारे मन में उनके प्रति आदर है, क्योंकि यही चर्चा होती है, यही मत, यही अलग-अलग राय आती है, लेकिन विषय छोड़ कर हर बार केवल राजनीति करेंगे तो राजनीति का जवाब राजनीति से ही मिलेगा, यह आपको समझना चाहिए। बहुत-बहुत धन्यवाद।

SHRI KUMAR KETKAR (Maharashtra): Sir, given the time constraint, I will be very brief and I will not..

*Expunged as ordered by the Chair.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You speak, there is no worry. ...*(Interruptions)*..

SHRI KUMAR KETKAR: I will not get into the political polemics that are dominating the debate for the last couple of hours. I don't support this Resolution because it has fallacious foundation in the narrative and in the argument. For instance, we must recognize the fact that the very discipline of Indology, Mr. Vice-Chairman, Sir, came to India after Europeans came, including the British. Indology became a subject for which Prof. Rakesh Sinha, has taken recourse to. It is actually an academic discipline after the Europeans and British came. So, Dr. Rakesh Sinha must recognize first two things that the idea of modern historiography to which he refers without taking this particular title, also come from British and Europeans, as far as India is concerned. During Vedic times or after that, there is no search or there is no research of Indian philosophy and Indian traditions. So, we are actually following the same Western concepts and Western idiom about which he has very strong words to criticize. While doing that, he has not taken into account the simple synonymity that he uses which is totally wrong and fallacious in the sense that he mixes terms like culture, civilization, traditions, religion, ethos and nation. All these terms are mixed for making a political argument, which is actually covered by some kind of semi-philosophical statement. It is essentially a regressive nationalist defence in the name of ज्ञान परम्परा. I think, it is necessary to understand that these terms don't mean the same thing. For instance, in Indonesia, a majority of the Muslims have names which are like Ramamurthy and Krishnamurthy. Many of the names are so-called Hindu names. There are many temples in Indonesia, and in many places, Ramayana and Mahabharata are performed. Yet, Indonesia is a Muslim country. So, tradition, culture, religion and epics don't necessarily have national boundaries. We must not mix up national boundaries with national cultures and national civilisation. For instance, in Australia, many aborigines are following the Indian lifestyle and Indian customs. That doesn't make them Indian. So, culture, civilisation, tradition, ethics and ethos of what they call 'Indian type' are not necessarily the same and they are not synonymous. So, this is another fallacy, apart from the first fallacy of Indology and historiography.

So much reference has been made about Takshashila, but nobody dare to use the word Pakistan. Takshashila is in Pakistan. That Takshashila is supposed to be our pride, which happens to be in Peshawar, Pakistan. It is necessary to understand that till

14th August, 1947, India meant Pakistan, Bangladesh and perhaps some parts of even Myanmar. That is why when Tilak was arrested, he was at Mandalay, in Rangoon, in Myanmar, and Subhash Chandra Bose was also in Mandalay, which is today a part of Myanmar. So, that was all part of 'British India'. When you talk of Indian culture and Indian past, all that is included here and many people claim that it was right up to Afghanistan. So, cultures don't define national boundaries; civilisation doesn't define national boundaries. Therefore, to use today's political polemics, to define old civilisation, culture and tradition is actually making a big argumentative fallacy.

It is, therefore, necessary to understand the Indological research, if anybody wants to do, it is more than in the British universities, even in Russian universities, and let me tell you, even in the Chinese universities. We may not be studying as much about the Slavic culture or the Chinese culture in our universities but they have big departments on Indology and the so-called Indian culture, on this region's culture, which doesn't define national boundaries.

I think, it is necessary to understand these terms before we make the Resolution. Therefore, since it is a fallacious statement, I don't support this Resolution. Thank you very much.

MESSAGES FROM LOK SABHA- *Contd.*

The Finance Bill, 2022

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose The Finance Bill, 2022, as passed by Lok Sabha at its sitting held on the 25th March, 2022."

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of the Bill on the Table.

SHRI JAIRAM RAMESH (Karnataka): Sir, was the sitting of the House extended in order to table this message that has come from Lok Sabha to Rajya Sabha? I request that the House be adjourned now since we have already gone past five o'clock.

PRIVATE MEMBERS' RESOLUTION - Contd.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Dr. Vinay P. Sahasrabuddhe, please.

SHRI JAIRAM RAMESH: Sir, does he speak on the subject?

DR. VINAY P. SAHASRABUDDHE (Maharashtra): Of course, Sir. My past record suggests that I speak on the subject, if I may humbly put it.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Dr. Sahasrabuddhe on the Resolution.

डा. विनय पी. सहस्रबुद्धे :आदरणीय उपसभाध्यक्ष जी, धन्यवाद। माननीय कुमार केतकर जी का भाषण मैं बड़े गौर से सुन रहा था। उन्होंने कहा कि दो चीजें अलग-अलग होती हैं। हम तो यह निश्चित रूप में बताते रहे हैं कि राष्ट्र की सीमाएँ केवल भौगोलिक दृष्टि से नहीं होती हैं। भारत जो बना, वह केवल 28 राज्यों और 8 Union Territories को इकट्ठा किया गया, इसलिए नहीं बना है। Nationalism का जो material है, इहवादी जिस राष्ट्रवाद की बात करते हैं और हम सांस्कृतिक राष्ट्रवाद की बात करते हैं, तो उसी में हम जो कह रहे हैं, वह बात सामने आती है। यद्यपि उन्होंने उसको अलग पद्धति से रखा है, मगर मैं मानता हूँ कि हम जो कहते आए हैं, एक दृष्टि से उसी की प्रतिध्वनि मैंने उनके भाषण में सुनी। आज यहाँ पर हम राकेश सिन्हा जी के प्रस्ताव पर चर्चा कर रहे हैं। उन्होंने भारत की ज्ञान परंपरा को जीवित रखने के लिए, सुरक्षित रखने के लिए और उसको और अधिक विकसित करने के लिए कुछ संस्थागत उपाय बताए हैं और मैं इस प्रस्ताव का समर्थन करता हूँ। इसकी भूमिका यह है, मैं मानता हूँ कि विपक्ष के भी बहुत सारे लोग मेरी इस बात से सहमत होंगे कि आज हम भारत की आज़ादी का अमृत महोत्सव मना रहे हैं। स्वाधीनता संग्राम में जिन्होंने महत्वपूर्ण भूमिका निभाई, ऐसे प्रमुख नेताओं में से अगर मैं केवल तीन के उदाहरण लूँ - लोकमान्य तिलक, महात्मा गाँधी और डा. बाबासाहेब अम्बेडकर, तो इन तीनों में क्या समानता थी? ये तीनों ही वकालत करते थे, तीनों ही समाचार पत्रों को जनजागरण के माध्यम के रूप में उपयोग में लाए और तीनों ने शिक्षा का एक महत्वपूर्ण विचार दिया। लोकमान्य तिलक जी ने राष्ट्रीय शिक्षा की बात की, महात्मा गाँधी जी ने बुनियादी शिक्षा की बात की और डा. बाबासाहेब अम्बेडकर जी ने सर्व-समावेशी

शिक्षा के बारे में मूलभूत चिन्तन हमारे सम्मुख रखा। यह हमारे देश का दुर्भाग्य रहा है कि 1947 में स्वाधीनता मिलने के पश्चात्, हमारे शिक्षा जगत में जो आमूलचूल परिवर्तन करने की जरूरत थी, देश की मिट्टी की सुगंध के परिचय को शिक्षा में लाने की जो आवश्यकता थी, उसकी सरासर उपेक्षा की गई। यही कारण है कि आज आज़ादी के अमृत महोत्सव वर्ष में राकेश सिन्हा जी जैसे हमारे एक मित्र को इस पद्धति का प्रस्ताव लाने के लिए मजबूर होना पड़ रहा है। मैं मानता हूँ कि इस तथ्य की अनदेखी नहीं की जा सकती है।

मान्यवर, यहां पर traditional knowledge system की बात आई। मैं मानता हूँ कि भारत की जो सौम्य सम्पदा है, भारत की जो soft power है, उसका एक महत्वपूर्ण अंग traditional knowledge system ही है। जब मैं भारत की सौम्य सम्पदा की बात करता हूँ, when I talk about India's soft power, I believe there are at least five different characteristics of India's soft powers because soft power is not just your influence. Soft power is the influence of the ideas. And what is the idea of India? If as a student of social science I look at the very core of the idea of India, I believe, there are five different characteristics which set India apart from the other Members of the Comity of Nations and it starts with, what I describe as, spiritual democracy. I enter through this gate and right above the gate, it has been inscribed, 'एकम् सत् विप्रा बहुधा वदन्ति', that is the fundamental of Indian thought. We never allowed the monopoly of any particular way of worship and that is something which we have to understand and respect and further move forward with this particular message. आज हम देखते हैं कि इस पद्धति की कई भ्रान्तियां विश्व भर में प्रचलित हैं। वर्ष 2000 में, जब हम नई सहस्राब्दि का प्रारम्भ करने वाले थे, तब United Nations ने एक World Religion Congress organise की थी। कुछ पूजा पद्धतियां ऐसी भी थीं, जिन्होंने उस आयोजन में सहभागी होने से यह कहते हुए इंकार कर दिया कि हम अन्य उपासना पद्धति वालों के साथ बैठ नहीं सकते हैं, हमारी एक वरीयता है, हम अलग हैं, हम सबसे वरिष्ठ हैं। My way or the highway, इस पद्धति की भावना रखने वाले मज़हब, इस पद्धति की भावना रखने वाली पूजा पद्धतियां हमने अपने देश में देखी हैं। मगर इस देश का जो मूल स्वभाव है, इस देश का जो प्राण तत्व है, वह है, 'एकम् सत् विप्रा बहुधा वदन्ति'।

मान्यवर, मुझे पता नहीं कि आदरणीय जयराम रमेश जी और कुमार केतकर जी क्या सोचते हैं, मगर मैं भारत में अभी हाल ही में घटी तीन घटनाओं का जिक्र करता हूँ। एक तो हिजाब के संदर्भ में कुछ उथल-पुथल हुई, न्यायालय का निर्णय आया, फिर उसके विरोध में कुछ लोगों ने बातें कहीं। उसके बाद अभी 'दि कश्मीर फाइल्स' की चर्चा हो रही है, हालांकि मैं इस पर नहीं बोलने वाला हूँ, मगर मैं इसका सूत्र पकड़ रहा हूँ। सबसे महत्वपूर्ण बात यह है कि भारत ने United Nations में Anti-Islamophobia Day मनाने के बारे में अपना एक मत रखते हुए कहा, 'Why only Anti-Islamophobia Day? It should be Anti-religiophobia Day.' I don't know whether in the previous regimes, the previous Governments would have taken this kind of a very firm

stand, very firm position. आज प्रधान मंत्री मोदी जी के नेतृत्व में हम बिना संकोच इस भूमिका को मान रहे हैं कि हम Islamophobia के विरोधी हैं। यह केवल Islamophobia का विरोध नहीं है, बल्कि सारे मज़हबों के विरुद्ध एक दृष्टि से जो पूर्वाग्रह रहता है, एक prejudice रहता है, उसका हम विरोध करने वाले हैं। मैं मानता हूँ कि भारत की जो मूल भूमिका है, जो basic idea of India है, यह उसका ही परिचायक है, जिसके कारण हमने यह किया है। भारत में जब हम spiritual democracy की बात करते हैं, तो कई बार लोग बोलते हैं कि भारत में competition नहीं होता है। मुझे लगता है कि हमारे यहां हर भगवान को अपने भक्त जुटाने के लिए कम्पीट करना पड़ता है, क्योंकि हर किसी को ऐसे भक्त अनायास नहीं मिलते। जो हनुमानजी के भक्त हैं, गणेश जी के भक्त हैं, मां सरस्वती के भक्त हैं, उन सबको अपने-अपने भक्तों को सुरक्षित रखने के लिए काम करना पड़ता है। मगर दुर्भाग्यवश आज देशभक्ति, भक्त, भक्त सम्प्रदाय, इनको बदनाम किया गया, इन सारे शब्दों को ऐसा माना गया है कि जैसे ये अपशब्द हैं। मगर यह स्पिरिचुअल डेमोक्रेसी हमारी एक मूल भूमिका है and the spiritual democracy is only guarantee for sustainable pluralism which, I believe, we have to appreciate when we talk about India's traditional knowledge systems. The second is, without competition, we want some kind of confluence with Mother Nature. हम कभी भी पर्यावरण के साथ प्रतिस्पर्धा का भाव नहीं रखते, यह भी हमारी विचार परम्परा का एक महत्वपूर्ण अंग है।

Unity in diversity की बात आती है, मगर जितनी भी सारी डाइवर्सिटीज हैं, मैं मानता हूँ कि वे हमारी यूनिटी का एक डाइवर्स, एक विविधांगी प्रकटीकरण है। मूल रूप में हम एक हैं, इसलिए हमारी सारी भाषाओं में एक ही पद्धति की कहावतें हमें दिखती हैं - असमिया में कहावतें हैं, मराठी में कहावतें हैं, गुजराती में भी कहावतें हैं, उनका जो समान अर्थ निकलता है, उसके लिए किसी language department ने कोई GR निकाला और वह इसलिए नहीं निकला है, क्योंकि हमारी सोच समान है, इसलिए हमारी कहावतें, हमारे मुहावरे, चाहे जो भी भाषा हो, उसमें समानता से उसी भाव को प्रकट करते हैं, हमें इसको भी समझना चाहिए।

हमारा 'अंत्योदय' का विचार, हमारा 'वसुधैव कुटुम्बकम्' का विचार, हमारी ज्ञान परम्परा से निर्मित जो हमारी चिंतनात्मक भूमिका है, मैं मानता हूँ कि ये उसके प्रमुख बिन्दु हैं, जिसे हमें ध्यान में रखना चाहिए। विश्व जब बंट रहा है, चाहे कम्युनिज़्म हो, सोशलिज़्म हो या पूंजीवाद हो, capitalism हो, तब हमने 'अंत्योदय' का रास्ता अपनाया है, जो महात्मा गांधी जी, पंडित दीनदयाल उपाध्याय जी जैसे मनीषियों ने हमें दिखाया है। इसका महत्व इसलिए भी है, जब मैं भारत की ज्ञान परम्परा की बात करता हूँ तो अभी कई उदाहरण आए - श्रीमान् केतकर जी ने भी कुछ बातें कहीं। कुछ साल पहले भारतीय सांस्कृतिक संबंध परिषद् के अध्यक्ष के नाते मुझे ईरान जाने का मौका मिला। उसकी वजह क्या थी, 2018 के जून-जुलाई में ईरान के अध्यक्ष भारत में आए थे और प्रधान मंत्री जी के साथ जब उनकी चर्चा हुई, तो विषय यह आया कि चाहे संस्कृत भाषा हो, चाहे पर्शियन भाषा हो, इन दोनों भाषाओं का जो व्याकरणकार है, वह समान है, वह एक ही है और वह है महर्षि पाणिनि। पाणिनि जी के योगदान के बारे में एक व्याकरणविद् के नाते, एक grammarian के नाते हमें कुछ करना चाहिए,

तो ICCR ने एक परिषद् का आयोजन किया और Tehran में हमने दो दिन का सेमिनार किया, जिसमें पाणिनि जी के योगदान की चर्चा की। जब मैं Tehran University गया तो वहां के वाइस चांसलर ने मुझे कहा कि हम अपनी यूनिवर्सिटी में उपनिषद् पढ़ाते हैं, मुझे बताइये आपके यहां कौन पढ़ाता है? मेरे पास तत्काल देने लायक जवाब नहीं था, क्योंकि हमने उपनिषद्, रामायण आदि को पढ़ाने का विषय ही नहीं माना। इनको हमने एक मज़हब के साथ जोड़ा। रामायण का विषय निकला है तो मैं बताता हूं कि आईसीसीआर के माध्यम से 2014 के बाद से हम रामायण महोत्सव करते हैं और पूरे विश्व के कई देशों से रामायण पठक आते हैं और बहुत अच्छे तरीके से अपनी प्रस्तुति करते हैं, सोनल मानसिंह जी यह जानती हैं। उस प्रस्तुति का सारे लोग बहुत आनंद उठाते हैं। जब विभिन्न देशों को हम निमंत्रण भेज रहे थे, तो कुछ अधिकारियों ने कहा कि क्या हम Brunei को निमंत्रण नहीं भेजें? Brunei दक्षिण पूर्व एशिया का एक देश है और सौ प्रतिशत Islamic country है। हमने कहा कि निमंत्रण भेजने में कोई आपत्ति नहीं है, हम निमंत्रण भेजेंगे, अगर वह कला पथक, नृत्य पथक नहीं भेजेंगे, does not matter, मगर उनका रामायण पथक आया और रामायण का एक प्रसंग उन्होंने बहुत विलोभनीय तरीके से, बहुत सुंदर तरीके से प्रस्तुत किया। जब बाद में चर्चा हुई तो हमारे किसी अधिकारी ने कहा कि We were a little apprehensive whether your troupe will come or not तो Brunei के उस पथक के प्रमुख ने कहा, 'You are wrong. You are making a mistake. We have changed our religion, not our culture.' यह भारतीय संस्कृति है, यह भारतीय सभ्यता का वैश्विक प्रभाव है, जिसे हमें स्वीकारना पड़ेगा, जिसकी अनदेखी हम नहीं कर सकते और मैं मानता हूं कि उसी बात को श्री राकेश सिन्हा जी हमारे सम्मुख एक इंस्टीट्यूशनल पद्धति से ला रहे हैं। उस समय हिंदुत्व शब्द की इतनी चर्चा भी नहीं होती थी, मगर डा. राममनोहर लोहिया जी ने राम, कृष्ण और उनकी महानता के बारे में और भारतीय संस्कृति में उनके महत्व के बारे में किताबें लिखी हैं, आर्टिकल्स लिखे हैं।

कुल मिलाकर इसका संदर्भ इसलिए भी है कि हमारे सारे शिक्षा तंत्र पर उपनिवेशवाद की छाया है। हमारी एक संसदीय स्थायी समिति, जो कि शिक्षा के बारे में काम करती है, उसमें मुझे अभी काम करने का मौका मिला है। मैं उसका अध्यक्ष हूँ। उसमें हमने चर्चा की कि कला के जगत में भी यह उपनिवेशवाद कैसे छाया हुआ है। हम यहाँ महाराष्ट्र से आते हैं। भारती जी भी महाराष्ट्र से हैं और एक जनजातीय चुनाव क्षेत्र से चुन कर यहाँ आयी हैं। हमारे यहाँ 'वारली पेंटिंग' बहुत प्रसिद्ध है, जैसे 'मधुबनी' है और ओडिशा का 'पट्टचित्र' है। मगर दुर्भाग्यवश हमारे कला जगत के लोग उपनिवेशवाद की छाया के कारण उसको कहते हैं कि वह 'craft' है और हेब्बर साहब या एम.एफ. हुसैन ने जो चित्र बनाये, उनको बोलते हैं कि यह तो 'art' है। यह 'art' और 'craft' किसने किया? यह ब्रिटिशर्स ने किया। हम बगैर कुछ सोचे उसी धारा पर चलते रहे। हम मानते हैं कि इसको समाप्त कर देना चाहिए। राकेश जी भी इसी बात को हमारे सम्मुख ला रहे हैं। मैं मानता हूँ कि ऐसे बहुत सारे विषय हैं।

महोदय, जब हम पुरानी बातें करते हैं, जब पूर्व गौरव की बात करते हैं, इतिहास में झाँक कर उससे प्रेरणा लेने की बात करते हैं, तब इसका मतलब यह नहीं है कि जो गलत बातें हैं, उनको भी हम आगे चलाने का आग्रह रखते हैं। अगर कोई इस पद्धति से इसको misinterpret कर रहा है, तो मैं

मानता हूँ कि वह गलती कर रहा है। हम सामाजिक समरसता के पक्षधर हैं। आखिरकर डा. बाबा साहेब अम्बेडकर जी ने भी संस्कृत को भारत की राष्ट्रभाषा बनाना चाहिए, इस पद्धति का पुरस्कार किया था। कांग्रेस की एक कमेटी ने भारत का ध्वज कौन सा हो, उसके बारे में कहा था कि भारत का भगवा ध्वज होना चाहिए। यह तो सब लोग जानते ही थे, मगर दुर्भाग्यवश किसी न किसी राजनीतिक धारा के कारण, दृष्टि के कारण, वह कुछ भी हो सकता है, इन विषयों को हमने आगे नहीं बढ़ाया।

चूँकि ज्ञान परम्परा का विषय है, जब हम पाठ्यपुस्तकों की चर्चा करते हैं, तो हम देखते हैं कि हमारे पाठ्यपुस्तकों में - प्रकाश जावडेकर जी ने बहुत सही कहा। जब संसद की स्थायी समिति ने इस विषय पर भी ज़रा एक आकलन बनाया, तो एक छात्र सामने आया, जो यहाँ गुरुग्राम के एक स्कूल में पढ़ता है। उसने एक छोटी किताब लिखी है कि इतिहास में कितनी विकृतियाँ हैं। वह कहता है कि हमें औरंगजेब के बारे में कितना बताया जाता है और छत्रपति शिवाजी महाराज के बारे में महज दो लाइनें बतायी जाती हैं। यह विडम्बना क्यों है? महादजी शिंदे, जिनके बारे में हम सब जानते हैं कि 1761 में पानीपत के युद्ध के बाद, 1771 से लेकर 1803 तक पूरे दिल्ली में यद्यपि राज-काज बहादुरशाह सम्भालते थे, जो कि बादशाह थे, मगर राज-काज का सूत्र महादजी शिंदे जी के पास था। मगर आज दिल्ली शहर में महादजी शिंदे के नाम से किसी ने रास्ता बनाने के बारे में नहीं सोचा। अब यह हम सोचेंगे, हम सब कुछ करेंगे, क्योंकि पुरानी गलतियों को सुधारने का दायित्व नियति ने हमें दिया है। मगर अब तक किसी को यह सूझा नहीं, क्यों - क्योंकि महादजी शिंदे के नाम से कोई वोट नहीं मिलता। मैं मानता हूँ कि इन विकृतियों को समाप्त करने का काम अगर हमारा है, तो उस दृष्टि से भी जो बात राकेश जी कह रहे हैं, उसका महत्व हमें समझ लेना चाहिए।

जो तरह-तरह की बातें आयीं, जब हम ज्ञान परम्परा की बात करते हैं और हमारी जो पारम्परिक ज्ञान सम्पदा है, उसको आगे ले जाने की बात करते हैं, तो उसके जो अभिन्न अंग हैं, उनका विरोध किसने किया और क्यों किया? क्या यह बात सही नहीं है कि केरल जैसे राज्य में कुछ दशक पहले 'दीपप्रज्ज्वलन' का भी विरोध किया गया था कि दीपप्रज्ज्वलन नहीं करेंगे? उसको एक मजहब के साथ जोड़ने की गलती की गयी थी और उसको स्वीकारा गया था। क्या 'वन्देमातरम्' का विरोध करने वाले तत्वों को हमने सिर पर नहीं चढ़ाया था? महाराष्ट्र में हमारे पाठ्यपुस्तकों में 'सर्वात्मका सर्वेश्वर' नामक एक कविता जो थी, क्या उसका विरोध करने वालों का हमने कभी विरोध नहीं किया था? क्या यह बात सही नहीं है? क्या आज भी एक प्रदेश की मुख्यमंत्री के सामने जब कोई 'जय श्री राम' बोलता है, तो वह उनको सहन नहीं होता? यह कहाँ की बात है, यह किस पद्धति की राजनीति है? इसलिए मैं मानता हूँ कि हमारी ज्ञान परम्परा में हमारी परम्पराएँ भी हैं, हमारी ज्ञान सम्पदा भी है। इन सबका विचार करते हुए हमें आगे आगे बढ़ना पड़ेगा। इस तरीके से हमारी यात्रा अतीत से लेकर, वर्तमान से होकर भविष्य की तरफ जाती है। इसका आकलन, इसका एहसास हमें हमेशा रखना पड़ेगा।

यही भाव होने के कारण, जब हमारे देश के पहले प्रधान मंत्री पंडित नेहरू थे, उनको भी यह लगा कि मेरी मृत्यु के बाद मेरी जो रक्षा है, उसे गंगा में वितरित किया जाए, उन्होंने यह नहीं कहा कि उसको अरब सागर में डाल दो। उन्होंने ऐसा नहीं कहा। उन्होंने भी कहा कि गंगा में उसका विसर्जन

किया जाए। अलीगढ़ मुस्लिम युनिवर्सिटी के छात्रों से जब वे मिले, तब उन्होंने यही कहा कि आपको यह भी समझना चाहिए कि हमारे पूर्वजों के बारे में हमें जो लगता है, क्या वह आपको लगता है, हमारे इतिहास के बारे में हमारे मन में जो भावना है, क्या वह आपके मन में है? चाहे उन्होंने एक-दो बार ही कहा होगा, मगर उनको भी यह कहना पड़ा। तो मैं यह मानता हूँ कि यह समय का तकाजा है। हम इसको समझ लें। अगर हम ऐसा नहीं करेंगे, तो क्या होगा? Thomas Friedman ने तो flattening of the world के बारे में हमारी एक किताब में कहा ही है कि पूरा विश्व flat हो जायेगा। कि पूरा विश्व flat हो जाएगा। हमारी अपनी जो पहचान और अस्मिता है, उसका संबंध traditional knowledge और उस system के साथ है, जिसके बारे में राकेश सिन्हा जी हमें कह रहे हैं, इसलिए उसे जीवंत, सुरक्षित और संजोये रखना तथा नई पीढ़ी को अपनी विरासत सौंपकर इस दुनिया से चले जाना, यह आज की पीढ़ी का दायित्व है। उस दायित्व की ओर हमारा ध्यान आकर्षित करने के लिए मैं राकेश सिन्हा जी को साधुवाद देता हूँ और उनके संकल्प का समर्थन करता हूँ, धन्यवाद।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri Jairam Ramesh.

SHRI JAIRAM RAMESH: Sir, I think we are finishing it.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri Sujeet Kumar.

SHRI SUJEET KUMAR (Odisha): Sir, this Resolution moved by Prof. Rakesh Sinha has given me an opportunity to briefly speak on a few issues which I am really passionate about.

We are profusely proud of our ancient culture, tradition, knowledge-system and also our achievements in the fields of astronomy, medicine, art, literature and culture. All of us are aware of this. Sir, why is it necessary to revisit our past? I think, Sir, this can be aptly summarized by this African proverb which says, "Until the lions have their own historians, the tales of hunt will always glorify the hunters."

Sir, I was teaching my son who is now in Class IX. Last year he was in Class VIII. Now I was teaching him and I went through his history book; and Mohd. of Ghazni and Rajaraja Chola-I are mentioned in the same paragraph. It is a paragraph of this length. I was taken aback. I was shocked really. How can you equate Rajaraja Chola-I with Mohd. of Ghazni and that too in the same paragraph? There was no mention of the Great Emperors of Kalinga; there was no mention of King Kharavela, the great. You know of him. There was no mention of the Vijayanagar Empire. There was no mention of

Rani Gaidinliu, the woman freedom fighter from the North-East. So, it is definitely worthwhile to revisit our past.

In his Resolution, Prof. Sinha has urged the Government to establish research foundation to revive the Indian knowledge tradition. I am not sure if Prof. Sinha is aware that amongst large economies, India spends the lowest on its R&D. Now when I say, R&D, it is research and development on pharma, on high-end technology, on semiconductor, on IT, including research on literature, art, culture. We spend only 0.7 per cent of our GDP on R&D. I have spoken twice in this very august House on the need to increase our spend on Research and Development. Sir, let me present the comparative numbers. South Korea spends 3.2; China spends 2.8; U.S., 3.1; Israel, 4.2 on R&D. So unless we increase our R&D spend, Prof. Sinha's urge will only be empty talk, the urge to establish research foundation to revive the India knowledge tradition. So, this has given me an opportunity because this is a subject which I am very passionate about. This has given me an opportunity to strongly support Rakeshji's urge while really requesting the Government to increase our R&D spend.

Sir, the second urge which is enumerated in Clause (e) is to grant national recognition to traditions pertaining to art, literature, culture, festivals, blah, blah, which have been existing for hundreds of years. Vinay Sahasrabuddheji is here and he is also the Chair of ICCR, and he also spoke of the 'soft power'. Sir, in 1994, Prof. Joseph Nye had written a book which became a best seller, 'Soft Power'. He introduced the concept of 'soft power', as opposed to hard power which everyone spoke of, military power, economic power, technological powers; and Vinayji articulated 'soft power' in terms of five unique characteristics. He spoke of the spiritual democracy, he spoke of confluence with Mother Nature, and I couldn't get the other three, but the idea is well taken.

Sir, I have spoken in this very august House, a couple of times, on the need to establish ICCR Centres. Even the hon. Member mentioned about ICCRs. Today, our civilization is as old as the Chinese civilization; probably we are even older. Today, China has about 500 Confucius Institutes across the globe. We have only 37 ICCR centres. I have met Dr. Vinay P. Sahasrabuddhe personally; I have met the hon. Minister for External Affairs. Taiwan is begging us to have an ICCR Centre at Taipei. In many countries -- I do not wish to name them here -- when I meet the Ambassadors, I find that they are so keen to know about the classical dance forms in India, our music and cuisine, but can we not, as a nation, have at least 100 ICCR Centres? We talk of reviving

our ancient knowledge system. We talk about reviving our ancient traditions and culture. But for that we need to take this knowledge system, the civilizational culture, our thousands of years of wisdom, through the ICCR Centres, or otherwise, to different parts of the world. What are we doing with our soft power?

Sir, I had the good fortune of living in Honolulu, Hawaii for two years. The native Hawaiians worship the Shivalinga. I was taken aback. I was shocked. Hawaii is in the middle of nowhere, in the Pacific. And I am pretty sure no one from India probably dared to sail to Hawaii. Probably they went all the way up to PNG, Papua New Guinea, or even Australia and New Zealand. No one did sail to Hawaii, but there is this tradition of worshipping the Shivalinga there. But are we doing enough to bridge the Indian culture with the native cultures of different countries?

Sir, I would conclude in two minutes. My third point refers to what Shri Sinha mentioned in his urge -- 'form a civilization-culture cell at the national and State level with adequate financial assistance to the groups associated with such traditions and micro-cultures.' When we talk of micro cultures, have we done enough to protect, promote and disseminate our tribal practices? Let me give an example. Six years ago, I met a tribal artist. He had an instrument -- I do not recall now what it was called in Oriya -- and he was one of the only three people left in the world who played that instrument. In December, when we tried to find that gentleman and the other two people, they had all left this world. None of them is alive today. Similar is the example of the healing practice. There is a tribe in Odisha, Gond. They have a unique healing practice. When a child has diarrhea, they have a unique healing practice for that. That is on the verge of extinction. So, this has given me an opportunity to urge the Government through this discussion today to document these. At least, let us start documenting. Then we can talk about protecting, promoting and preserving our ancient and micro-cultures.

Finally, Sir, this should not be a political posing. We are all for de-communization, but it should not be executionary. Sir, let me end by referring to bhakta Salabeg. I am not sure how many of us in this august House know about bhakta Salabeg who was probably the greatest devotee of Lord Jagannath. He was a Muslim. I am pretty sure, Dr. Sonal Mansingh is aware of this. His devotional songs are today sung in every Odiya household. Even today, his Samadhi is on the Bada Danda, the Grand Road, in Puri, where the chariot of Lord Jagannath, Balabhadra and Subhadra are taken through every year in the car festival. Even today, 300 years later, during the car festival, the chariots are invariably stopped at the Samadhi of bhakta Salabeg. That is the Indian

culture. I think, decolonization of our imagination, of our culture, should be all inclusive, should not be a political project. It should rather be a socio-cultural undertaking involving people from all religions and all walks of life.

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, I have to inform the House that the Business Advisory Committee at its meeting held today, 25th of March, 2022, has allotted time for Government Legislative Business as follows:

Consideration and passing of the following Bills, after they are passed by Lok Sabha:-

| | | |
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| (i) | The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2022 | Two hours |
| (ii) | The Criminal Procedure (Identification) Bill, 2022 | Three hours |
| (iii) | The Indian Antarctica Bill, 2022 | Three hours |
| (iv) | The Delhi Municipal Corporation (Amendment) Bill, 2022 | Three hours |

PRIVATE MEMBERS' RESOLUTION - *Contd.*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri Binoy Viswam; not present. Shri Mahesh Poddar.

श्री महेश पोद्दार (झारखंड) : उपसभाध्यक्ष महोदय, विभिन्न विद्वानों के शास्त्रार्थ के बीच मैं भी अपनी बात इस सदन में जो सदस्य बोलने के लिए बचे हुए हैं, उनके सामने आपके माध्यम से रखने की कोशिश करूँगा।

महोदय, मैं इस प्रस्तावित प्रस्ताव को पढ़कर रोमांचित हूँ। भारतीय मूल के मसौदे में ज्ञान और उत्कृष्टता की विभिन्न धाराओं का उल्लेख है और इस प्रस्ताव का समर्थन करना केवल देशभक्ति प्रतीत होती है और ऐसा होना भी चाहिए। इस संकल्प को आगे बढ़ाने के लिए व्यक्ति भावनात्मक रूप

से प्रवृत्त होगा, लेकिन ऐसी भावनात्मक शक्ति का नकारात्मक पहलू भी है, यानी कोई भी तर्कसंगत चर्चा, यहाँ तक कि रचनात्मक आलोचना को भी देशद्रोही या गैर-भारतीय कहा जा सकता है। इसके भी कुछ उदाहरण हम लोगों ने आज देखे। मेरा एक ही विचार है कि जब यह सम्मानित सदन इस प्रस्ताव पर विचार करने और इसे पारित करने वाला हो, तो दिल पर दिमाग की जीत होनी चाहिए। यदि आवश्यकता हो, तो मान्यता प्राप्त विद्वानों के विचारों पर भी विचार किया जाना चाहिए, तत्पश्चात् इन विषयों पर निर्णय लेने चाहिए।

महोदय, मुझे लगता है कि यह चर्चा और इन विषयों पर चर्चा आज अचानक ही नहीं हुई है, बल्कि इस देश में जो सोश्यो-पॉलिटिकल चेंज हो रहा है, कहीं न कहीं उससे भी इन विचारों की सृष्टि हुई है। ये कोई नये विचार नहीं हैं, बल्कि मैं कहूँगा कि ये नयी आकांक्षाएँ हैं। ये ऐसी आकांक्षाएँ हैं, जो बहुत दिनों तक दबी हुई थीं और अब वे उभर रही हैं, मुखर हो रही हैं।

महोदय, अभी हमारे उपराष्ट्रपति, श्री एम. वेंकैया नायडु जी की कुछ बातें सामने आई थीं। उन्होंने अभी हाल में कुछ बातें कही थीं। "He defended saffronisation of education and the promotion of mother tongues", while addressing the audience. उन्होंने फिर कहा- "Yes, we want to go back. What is wrong with that? We want to go back to our roots, know the greatness of our culture and heritage, and understand the great amount of treasure in our Vedas, in our books, and in our scriptures. No, they don't want us to. But they want us to suffer from any inferiority complex. They say you are saffronising. What is wrong with saffron? I don't understand."

महोदय, ये बातें अगर एक बड़े दिल के साथ सोची जाएँ तो पता चलेगा कि जो बात आज राकेश जी ने कही है, वह कहीं न कहीं इस बात से जुड़ी हुई है कि हम पीछे के इतिहास को क्यों भूलना चाहते हैं? यह प्रश्न न तो पहले किसी ने पूछा और न ही किसी ने उसका जवाब दिया, बल्कि जो प्रश्न पूछने वाले थे, उनको ही दकियानूसी और साम्प्रदायिक कहकर दरकिनार किया जाता था। लेकिन यह भी एक तथ्य है कि आज उन्हीं लोगों को जनता ने अपना बहुमत दिया और उनकी सरकार बनी। इसमें युवा वर्ग भी काफी हद तक शामिल है और उसका भी समर्थन उन लोगों को मिल रहा है। Well-educated and well-informed people are also supporting these kinds of thoughts because they are practical thoughts; they are not impractical thoughts.

महोदय, हम जापान का उदाहरण लें। जापान के लोगों ने western values और western culture को day-to-day life में, टेक्नोलॉजीमें, ऑफिस में और बिज़नेस में बहुत अच्छी तरह से adopt किया है। वे लोग केवल वही जानते हैं, उसके अलावा वे कोई और धर्म नहीं जानते हैं। जब बात उनके पर्सनल जीवन या उनके rituals की होती है, तो वे hundred per cent Japanese हैं। आज वहां लड़कियों को जब भी skirt पहनने का मौका मिलता है तो वे kimono के अलावा कुछ नहीं पहनती, धार्मिक संस्कारों में उन्हें kimono पहनने में न तो संकोच होता है और न ही आस्कत होता है, बल्कि वे बहुत गर्व के साथ उसे पहनती हैं।

महोदय, भारत अपने आप में एक विश्व होता था। यदि हम इतिहास में थोड़ा पीछे जाएं तो पाएंगे कि हम अपने आप में एक दुनिया थे। यदि हम scientific fiction की बात करें, यदि अंतरिक्ष से कोई व्यक्ति दिल्ली आ जाए और यहां कुछ दिन रह कर वापस जाए, फिर उससे पूछा जाए कि ब्रह्मांड कैसा है, भारत कैसा है या दुनिया कैसी है, धरती कैसी है, तो उसने दिल्ली में जो देखा, वह उसी का वर्णन करेगा कि वहाँ की दुनिया ऐसी है, धरती ऐसी है, क्योंकि इसके अलावा उसने और कुछ नहीं देखा। हमने भी जब कुछ नहीं देखा था, तब अपने आप में हम सब कुछ थे। जब हमारा वैश्वीकरण हुआ तो हमने सबको देखा और हमें भी सबने देखा। जब चीनी बौद्ध भिक्षु Hiuen Tsang ने 7वीं शताब्दी में भारत का दौरा किया था, तब उनका कथन जानकारी का भंडार बना हुआ था। उन्होंने धार्मिक angle से भी कुछ चीजों को देखा था और record किया था, लेकिन एक तथ्य यह है कि इस देश के दक्षिणी भाग और ओडिशा जैसे पुराने और सम्पन्न राज्य के बारे में उन्होंने ज्यादा कुछ वर्णन नहीं किया था। उनसे कलिंग के बारे में कुछ कहना या तो छूट गया था या उन्होंने देखा नहीं था अथवा गौर नहीं किया था, उसका रिकॉर्ड नहीं था या चाहे जो भी हुआ हो, लेकिन तथ्य यह है कि दुर्भाग्य से उन्होंने उसके बारे में ज्यादा वर्णन नहीं किया, जबकि वे राज्य भी संपन्न और विकसित थे।

महोदय, इतिहास, संस्कृति और आस्था की समझ रखने वाला व्यक्ति अपनी समझ तक ही सीमित रहता है। ऐसा होता है कि हिन्दी-भाषी क्षेत्र का एक व्यक्ति, जिसकी दिव्यता हमारे महाकाव्य की अपनी स्थानीय समझ से बहती है, उसे दक्षिण या पूर्व में यह बात अजीब लग सकती है कि उसकी मूर्ति उन संस्कृतियों में उतनी पूज्य नहीं है।

महोदय, अभी हमारे मित्रों ने धर्म के बारे में कुछ बातें कही हैं। विनय जी ने भी पाणिनी के बारे में बात कही। मैं एक उदाहरण देता हूँ कि पाणिनी क्राइस्ट सेकरीब 200 साल पहले या उसके आस-पास आए थे, जिन्होंने संस्कृत का व्याकरण दिया। जैसा हम जानते हैं कि ग्रंथों में वेद इस संरचना का पालन नहीं करते हैं और इसका समझना मुश्किल है। लेकिन, नारायण ऋषि द्वारा सुनाए गए ऋग्वेद के 10वें मंडल में पुरुष शक्ति में देखिए, यह वेद का वह हिस्सा है, जिसमें चार हिन्दू जातियों का उल्लेख है। हर हिन्दू सोचता है कि ये चार हिन्दू जातियाँ वैदिक संस्कृति की स्वीकृति हैं, लेकिन उनके मार्ग में पाणिनीका व्याकरण आता है, क्योंकि उसमें जो व्याकरण मिलते हैं, वे उस समय तक इजाद नहीं हुए थे, जब ये वेद लिखे गए थे।

महोदय, जहां तक मनुस्मृति का सवाल है, तो मैं बताना चाहूंगा कि Dr. Debashish Gupta के द्वारा लिखी गई एक किताब है, जिसमें मनुस्मृति के बारे में कई आलोचनाएं हुईं। मैं उस बारे में पढ़ना चाहूंगा, "Manusmriti texts attacked vegetarian food habits with a vengeance and prescribed varieties of meat in Hindu rituals, but to no avail, for vegetarianism by then had already been recognised as a pious way of life." महोदय, यह संस्कृत में है, जिसका अंग्रेजी अनुवाद है, "The food of the saints included cereals, milk, *som rasa*, meat and mineral salt." महोदय, मैं यह इसलिए बोल रहा हूँ कि आज मनुस्मृति की स्वीकृति किन लोगों के बीच में है। मैं समझता हूँ कि पॉलिटिकल मुद्दे को छोड़कर मनुस्मृति की धारणा आम हिन्दू या आम

समाज का व्यक्ति स्वीकार नहीं करता है, वह अपने आप को उससे नहीं जोड़ता है और न ही उस समय जोड़ा जाता था, क्योंकि उन्होंने कई बातें कही हैं। उन्होंने कहा है कि जो हमारे संत थे, वे मदिरा-मांस खाते थे। मेरे ख्याल से इसको स्वीकार करने की मानसिकता आम हिन्दू को बिल्कुल नहीं है। आज यदि हम मनुस्मृति के नाम पर या मनु के नाम पर किसी एक वर्ग को गलत ठहराएं, तो यह उचित नहीं होगा। मैं समझता हूं कि हम जो प्रयास कर रहे हैं, उसमें हम इन चीजों को ठीक करने के लिए भी आगे बढ़ें, इस पर चर्चा करें और इसमें शोध करें। यह शोध आम आदमियों तक, हर बच्चे, जवान और हर जानकार तक पहुंचे। इसकी तरफ हमें सोचना चाहिए। चूंकि ये विकृतियां जो हमें सिखाई जाती हैं, बताई जाती हैं, जब तक इन विकृतियों पर विस्तृत चर्चा नहीं होगी, जब तक इन पर विस्तृत विचार नहीं होगा, तब तक हम इन्हें दूर नहीं कर सकते।

उपसभाध्यक्ष महोदय, मैं Kashmir Files film के बारे में सिर्फ इतना ही कहूंगा कि एक दुखद घटना हुई, जिसे रिकॉर्ड किया गया। आज इस बात पर डिबेट हो रही है कि क्या इन दुखद घटनाओं को हमें याद करना चाहिए या नहीं करना चाहिए? इस बात पर अफसोस है कि यह डिबेट का विषय बन रहा है, बल्कि यह होना चाहिए कि हां, यह हुआ है। यदि चर्चा का विषय नहीं होता, तो यह चिंता का विषय होना चाहिए कि देश में बहुत बड़ी घटना हो गई है, यह आम चर्चा का विषय नहीं हुआ, समाज के सामने पूरे तथ्य सामने नहीं आए और उसके निराकरण का भी उपाय नहीं हुआ। आज यहां राकेश सिन्हा जी ने बार-बार नालंदा विश्वविद्यालय के बारे में बात की। वह हमारा गर्व है। तक्षशिला विश्वविद्यालय भी हमारा गर्व है, अब वह पाकिस्तान में है, वह अलग बात है, लेकिन वह भी हमारा ही है। हम एक ही थे। जब भी नालंदा के बारे में बात करते हैं, तो बख्तियार खिलजी के बारे में बात करते हैं। आज वहां पर बख्तियारपुर के नाम से एक शहर बसा हुआ है। इस देश को निर्णय करना पड़ेगा कि हमारे ऊपर जो आक्रांता थे, जिन्होंने हमारी सभ्यता का विनाश किया, क्या हम उन्हें महिमा मंडित करेंगे! इस पर विचार करना पड़ेगा। अब तक यदि नहीं किया है, तो समय आ गया है कि इन चीजों पर चर्चा होनी चाहिए, आम सहमति बननी चाहिए कि कब तक हम इन चीजों को करेंगे। क्या हम आक्रांताओं को एक संदेश नहीं देंगे कि जिन लोगों ने हमारे नालंदा विश्वविद्यालय को बरबाद किया, उसको जलाया, हमने उनके नाम पर एक शहर का नाम रखकर उनको महिमा मंडित किया है। इतिहास ने ऐसा किया होगा, लेकिन हम कब तक उसको आगे ले जाते रहेंगे। मैं यह इसलिए नहीं बोलता हूं कि यह कीजिए, लेकिन मैं यह कहता हूं कि यदि कोई कहता है, ऐसा न करें, तो उस पर सोचना चाहिए कि वह संकीर्ण विचारों वाला व्यक्ति है। इस दृष्टि से आप समझें। अभी हम लोगों ने colonialism or imperialism के बारे में कहा। यह ब्रिटिश राज तक नहीं था। ये अंग्रेजी के शब्द हो सकते हैं, लेकिन जो इनकी मूल भावना है, वह ब्रिटिश राज के पहले जो शासन था, जो विदेशी आक्रांताओं का शासन था, यह भावना उस समय भी थी और यदि आज हम इस चीज़ से पीड़ित हैं, तो उस समय भी हम पीड़ित हुए थे।

उपसभाध्यक्ष महोदय, मैं अंत में यह कहना चाहता हूं कि राकेश जी ने सुझाव दिए हैं, उन सुझावों में दो-तीन चीजें मैं जरूर कहूंगा कि कला, संस्कृति पर रिसर्च के संस्थान हैं, बड़ी-बड़ी यूनिवर्सिटीज़ में डिपार्टमेंट्स हैं, तो क्या इसके बावजूद सचमुच में हमें और भी रिसर्च इंस्टीट्यूट्स

बनाने की आवश्यकता है? मैं समझता हूँ कि निर्णय लेने की आवश्यकता है कि इन विषयों पर हमें रिसर्च करनी है, इन विषयों पर हमें शोध करना है, इन विषयों को हमें आगे लाना है, ये निर्णय हमें लेने हैं। अंत में उन्होंने कहा है कि "Make an organised effort in the country for attainment of Swaraj; self-rule of ideas." Now, I want to ask my friends कि क्या हमें वैचारिक स्वतंत्रता नहीं है, क्या हमें आज स्वराज की आवश्यकता है? मैं तो यह समझता हूँ कि भारत एक ऐसा देश है, जिसमें जितनी हमें विचारों की स्वाधीनता है, हम समझते हैं कि उतनी ज्यादा किसी दूसरे समाज में नहीं है। आज एक दकियानूसी परिवार के बच्चे को वेस्टर्न कपड़े पहनने से मना नहीं किया जा सकता है। यह एक छोटा-सा उदाहरण है। ये पता नहीं कि क्या कहना चाहते हैं कि वैचारिक आज़ादी के लिए organized effort करना चाहिए। मैं आज समझ नहीं पा रहा हूँ, लेकिन यह हो सकता है कि वे उदाहरण के द्वारा अपने जवाब में क्लियर करें। मैं समझता हूँ कि OAT में मां-बहन की गाली खुले आम दी जा रही है और हम सब लोग इसको स्वीकार कर रहे हैं। इससे ज्यादा बड़ा उदाहरण वैचारिक आज़ादी का औरकुछ नहीं हो सकता है। आपका बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Next speaker is Dr. Sonal Mansingh but we are just about to hit 6 o'clock.

6.00 P.M.

Now, Dr. Sonal Mansingh. But, we are about to hit six o'clock.
...(Interruptions)...

डा. सोनल मानसिंह (नाम निर्देशित) : श्री राकेश सिन्हा जी ने जो विचार रखे हैं, मैं उनका पूर्ण हृदय से अनुमोदन करती हूँ और साथ ही साथ कुछ दो-तीन बातें जल्दी से रखने की कोशिश करूंगी। पहले तो डा. विनय सहस्त्रबुद्धे जी ने जो 'सौम्य संपदा' शब्द इस्तेमाल किया...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, sorry, we have just got to six o'clock. आप next time continue करेंगी। We will have to stop at 6 p.m.

DR. SONAL MANSINGH: When is the next time?

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Whenever it is scheduled for discussion.
...(Interruptions).... The week after.

DR. SONAL MANSINGH: Thank you.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We will now go to Special Mentions. Shri P. Wilson; absent. Shri Syed Nasir Hussain; absent. Shri Abir Ranjan Biswas. Would you like to lay or read?

SPECIAL MENTIONS- *Contd.*

Need for conducting decennial 2021 census immediately

SHRI ABIR RANJAN BISWAS (West Bengal): I would like to read, Sir. Sir, good data is critical to good policy-making. Apart from being used to demarcate constituencies, the census data is also vital to the administration, and planning of key welfare schemes could be affected by the delay. The census also measures migration by counting those whose current residence is different from their place of birth, thus studying migration trends when compared to data from the last census. This would enable making of policies in such a way that something like the migration crisis of 2020 will not occur again and it can be calculated that migrant workers get healthcare and social service where they are. The various large-scale surveys being planned cannot be based on a population frame based on the ten-year-old data. In the time like this, population information with its vital characteristics is invaluable to make interventions to help people.

Where elections are being conducted in over six States, the reason of covid has been given by the Government for not conducting the census. Hence, the census cannot be delayed any further. I urge the Government to conduct the decennial census immediately.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Dr. Ashok Bajpai; absent. Shri Ramkumar Verma.

Need for fixing iron railing on dividers on National Highways

श्री रामकुमार वर्मा (राजस्थान) : उपसभाध्यक्ष महोदय, मैं आपके माध्यम से भारत सरकार के सड़क परिवहन और राष्ट्रीय राजमार्ग मंत्रालय की तरफ ध्यान आकर्षित करना चाहता हूँ कि राजस्थान प्रदेश में नेशनल हाईवे NH-21 जयपुर से आगरा, NH-12 जयपुर से कोटा और NH-8 जयपुर से

दिल्ली के तीनों राष्ट्रीय राजमार्गों पर वाहनों का आना-जाना अत्यधिक होता है। इन तीनों मार्गों पर आये दिन अनेक दुर्घटनाएं घटित होती हैं, जिनसे आये दिन लोगों की जानें चली जाती हैं।

मान्यवर, इन रोड्स पर बने डिवाइडरों पर सुरक्षा रेलिंग नहीं होने के कारण जंगली व आवारा पालतू जानवरों (जैसे नीलगाय, गाय, कुत्ता, बिल्ली, सियार इत्यादि) द्वारा अचानक रोड को क्रॉस करने से दुर्घटनाएं हो जाती हैं। इसके अलावा कुछ लोग लापरवाही से पैदल तथा टू-व्हीलर से रोड क्रॉस करते हैं, जिसके कारण भी दुर्घटनाएं घटित होती हैं और लोग मौत के शिकार हो जाते हैं।

अतः आपके माध्यम से संबंधित मंत्रालय के मंत्री जी से अनुरोध है कि दुर्घटनाओं को रोकने के लिए उक्त राष्ट्रीय राजमार्गों के डिवाइडरों पर लोहे की सुरक्षा रेलिंग लगाकर अनुगृहीत करें, धन्यवाद।

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri John Brittas; absent. Dr. Santanu Sen; absent. Shri Hardwar Dubey; absent. Shri A. Vijayakumar; absent.

The House stands adjourned to meet at 11.00 hours on Monday, the 28th March, 2022.

The House then adjourned at four minutes past six of the clock till eleven of the clock on Monday, the 28th March, 2022.

